COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES (2006-2007)

(FOURTEENTH LOK SABHA)

TENTH REPORT

ON

MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT AND MINISTRY OF TRIBAL AFFAIRS

"Provision of financial assistance and protection of traditional Scheduled Castes and Scheduled Tribes artisans."

Presented to Lok Sabha on 18th August, 2006

Laid in Rajya Sabha on 18th August, 2006

LOK SABHA SECRETARIAT NEW DELHI

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COMPOSITION OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES (2006-2007)

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- 2. Shri P.K. Bhandari, Joint Secretary
- 3. Shri Gopal Singh, Director
- 4. Ms. J.C. Namchyo
- Smt. Kalavati Gola

INTRODUCTION

I, the Chairman, Committee on the Welfare of Scheduled Castes and

Scheduled Tribes having been authorised by the Committee to finalise and

submit the Report on their behalf, present this Tenth Report (Fourteenth Lok

Sabha) on the Ministry of Social Justice and Empowerment and the Ministry of

Tribal Affairs - "Provision of financial assistance and protection of traditional

Scheduled Castes and Scheduled Tribes artisans".

2. The Committee took evidence of the representatives of the Ministry of

Social Justice and Empowerment and the Ministry of Tribal Affairs on

9th February, 2005 and 18th February, 2005. The Committee wish to express their

thanks to the officers of both the Ministries for placing before the Committee,

material and information the Committee wanted in connection with the

examination of the subject.

3. The Report was considered and adopted by the Committee on 1st August,

2006.

4. A summary of conclusions/recommendations contained in the Report is

appended (Appendix).

New Delhi <u>August, 2006</u> Sravana ,1928(S) (RATILAL KALIDAS VARMA)
CHAIRMAN
COMMITTEE ON THE WELFARE
OF SCHEDULED CASTES AND
SCHEDULED TRIBES

CHAPTER I

A. Introductory

1.1 Traditional artisans are the ones who work with hands for eking out their livelihood. They are economically independent and self-sufficient through their own efforts and through the production and sale of craft products using indigenous materials and employing inherent traditional skills. However, it is not easy for traditional artisans to make a decent living out of crafts they produce and are faced with myriad problems. The three main constraints experienced by the artisans in general and SC artisans in particular are that they do not get timely raw material at the reasonable price. Secondly, they do not get fair returns in marketing and thirdly they need technological upgradation of their products to sustain and promote their crafts. Thus well planned marketing facilities and support services are very important for the survival of traditional crafts and artisans. Some strategies are, therefore, needed to create self-sustaining, viable producer groups who could be encouraged to market their produce directly by creating awareness of their potential by developing, designing, costing and marketing of their products. The Committee have been informed that the constraints experienced by the artisans are being addressed by the respective State Governments/UT Administrations and their State Channelising Agencies.

1.2 The Committee have also been informed that the Ministry of Small Scale Industries, the Ministry of Agro and Rural Industries and the Ministry of Textiles also deal with traditional artisans. Their role in the development of traditional artisans is as under:-

(i) Ministry of Small Scale Industries

Ministry of Small Scale Industries designs and implements the policies and various programmes for providing infrastructure and support services to small enterprises through its field organizations, for the promotion and growth of small scale industries which are generally established by artisans or employ artisans in good number. The Ministry has no specific scheme for traditional SC artisans, but timely inputs are provided in the following ways to the artisans, including SC artisans:

- (a) Adequate credit/loans from financial institutions/banks.
- (b) Funds for technology upgradation and modernization.
- (c) Adequate infrastructural facilities
- (d) Modern testing facilities and quality certification laboratories.
- (e) Modern management practices and skill upgradation through advance training.
- (f) Market assistance
- (g) Level playing field at par with the organized sector.

The Central Footwear Training Institute is involved in developing human resource in the field of footwear industry and

impart training to the personnel in the footwear technology. The Institute offers two year diploma course in footwear design and production technology, recognized by AICTE. It helps SC artisans, who are in the trade of footwear production in large number.

(ii) Ministry of Agro and Rural Industries

The objective of the Ministry of Agro and Rural Industries is to integrate efforts for the development of agro and rural industries based on the local raw materials, skill and technology and for creating more employment opportunities in rural areas. The Ministry has no specific scheme for traditional SC artisans, it implements various policies, programmes and schemes related to agro and rural industries through Khadi and Village Industries Commission (KVIC) and the Coir Board with the active co-operation and participation by the Reserve Bank of India, nationalized and scheduled banks and the State Governments, which help SC artisans as well.

The KVIC undertakes the following functions which are directly beneficial to artisans in general, including SC artisans:-

- (a) Financing of eligible units and institutions;
- (b) Training of persons employed or desirous of seeking employment in khadi and village industries;
- (c) Building the reserves of raw materials and implements and supplying them at such rates as may be decided.

- (d) Promotion, sales and marketing of khadi and village industries products.
- (e) Promotion and encouragement of cooperative efforts among the persons engaged in khadi and village industries etc.

Similarly, the Coir Board undertakes the following functions which are useful for the artisans in the trade:-

- (a) Marketing of coir and coir products.
- (b) Preventing unfair competition among producers and exporters.
- (c) Assisting in the setting up of units for the manufacture of products.
- (d) Promoting cooperative organisations among producers of husks, coir fibre, coir yarn and manufactures of coir products.
- (e) Ensuring remunerative returns to producers and manufacturers etc.

(iii) Ministry of Textiles

The Ministry of Textiles is responsible for policy formulation, planning, development, export promotion and trade regulation of the Textile Industry. Although the Ministry has no specific scheme for traditional SC artisans, its developmental activities like making available adequate raw material to all sectors of the textile industry and augmenting the production of fabrics at reasonable prices from the organized and decentralized sectors, help traditional SC artisans as well.

1.3 The Ministry of Social Justice and Empowerment is responsible for all round development of Scheduled Castes and to bring them in the mainstream of

national life and ensure their full participation in socio-economic development of the country. Towards economic development of Scheduled Castes 100% Special Central assistance to Special Component Plan is provided. The Ministry of Tribal Affairs is the nodal Ministry for overall policy planning and coordination of programmes of development for Scheduled Tribes. However, for the sectoral programmes and schemes for development of these communities, policy, planning, monitoring, etc. is the responsibility of the concerned Central Ministry/Department, State Government and Union Territory administration. Each Central Ministry/Department is the nodal Ministry/Department concerning its sector.

- 1.4 The Committee have been informed that there are no special schemes for traditional artisans with the Ministry of Social Justice and Empowerment. In the absence of any specific scheme, no guidelines have also been issued for traditional artisans. However, the Ministry has a Development Finance Institution to specially cater to the economic empowerment of the persons belonging to the Scheduled Castes, called the National Scheduled Castes Finance and Development Corporation (NSFDC). It is a Non-Banking Finance Institution, incorporated u/s 25 of the Companies Act. It caters to the needs of Scheduled Caste persons living Below Double the Poverty Line and channels funds, provided by the Ministry, through the State Channelising Agencies, against Government/bank guarantee. It provides loans at concessional rates and easy terms and also impart skill training to its target groups.
- 1.5 The NSFDC has sanctioned various projects for traditional artisans such as (i) Leather Products, (ii) Carpet Making, (iii) Marble Handicrafts, (iv) Handloom

Weaving, (v) Gold & Silver Smithy, (vi) Gem Stone Cutting & Polishing, (vii) Handmade Paper, (viii) Jute Fabrics/Bags, (ix) Cane & Bamboo Furniture Making, (x) Village Tannery, (xi) Batik Printing, (xii) Book Binding, (xiii) Ornaments Polishing, (xiv) Potteries, (xv) Silk Weaving, etc. on the same schematic pattern as prescribed in the NSFDC's lending policy.

- 1.6 The Ministry of Tribal Affairs have also informed that they do not have any scheme strictly meant for promotion and development of tribal artisans. However as per information given by the Ministry that following bifurcation of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation (NSFDC), the National Scheduled Tribes Finance and Development Corporation (NSTFDC) has been set up in April, 2001 as a Government company under section 25 of the Companies Act, 1956(A company not for profit). NSTFDC is a fully Government of India owned undertaking under the Ministry of Tribal Affairs. NSTFDC is the apex organization for the economic development of Scheduled Tribes.
- 1.7 National Scheduled Tribes Finance and Development Corporation(NSTFDC) finances enterprises run by eligible tribals. The enterprises inter-alia also includes business by tribal artisans. Tribal Cooperative Marketing Development Federation of India Limited(TRIFED) runs the TRIBES shop in Delhi which markets products of tribal artisans.

B. Broad Objectives/Functions of the NSFDC and NSTFDC

1.8 The Committee have been informed that the main objectives of the NSFDC's scheme are to facilitate, promote and finance income-generating

projects for the Scheduled Caste persons living below Double the Poverty Line limits (at present, Rs.55,000/- annual family income in urban and Rs.40,000/- in the rural areas).

- 1.9 Modernization of technology as per market requirements, up-gradation of skills and technological up-gradation to facilitate work-process, are equally important objectives of the scheme. Its lending policy is as under:-
 - (a) Term loan is given to meet the fixed cost of project which includes land, building machinery etc. for income-generation and self-employment. NSFDC provides term loan @ 6-8% p.a. up to 90% of the cost of scheme. The balance amount is provided by State Agencies as margin money/subsidy.
 - (b) To bridge the gap in the required equity, Seed Capital Assistance is available for projects @ 2% p.a. costing up to Rs. 50.00 lakh per unit subject to a maximum of 80% of such equity required or Rs. 10.00 lakh, whichever is less.
 - (c) With a view to providing temporary finance to a project until long-term arrangements are made, Bridge Loan is sanctioned @ 6-8% p.a. against sanctioned investment subsidy or other type of funds sanctioned by the recognized institutions for projects costing up to Rs. 30.00 lakh.
 - (d) For projects costing up to Rs. 3.00 lakh per unit, the entire working capital requirement is taken as a part of project cost. On specific request, the NSFDC considers sanction of Working Capital Loan @ 10% p.a. up to 70% of the working capital requirement within the ceiling of Rs. 7.00 lakh. It is provided to meet the recurring cost of projects.

- (e) To meet the self-employment needs of the poorest of the poor among the target-groups, NSFDC provides Micro-credit finance as short-term loan up to Rs,25,000/-. For this purpose, the NSFDC provides funds to the beneficiaries @ 5% p.a.
- (f) NSFDC has also introduced Micro Credit Finance Scheme for women (Mahila Samridhi Yojana) to meet the self-employment needs of the poor women amongst the target group. Under Mahila Samiridhi Yojana, NSFDC provides Micro Credit Finance as short term loan up to Rs.25,000/-. The funds under the scheme are provided to the beneficiaries @ 4% p.a.
- (g) Beneficiaries, amongst the target group, living Below Poverty Line are provided subsidy @ Rs.10,000/- per unit or 50% of the unit cost, whichever is less.
- 1.10 NSTFDC provides concessional financial assistance for viable income generating scheme(s)/project(s) through the State Channelising Agencies (SCAs) and grants for undertaking training programmes for the skill and entrepreneurial development of eligible Scheduled Tribes. The beneficiary(ies) should belong to Scheduled Tribes community and annual family income of the beneficiary(ies) should not exceed double the poverty line (DPL) income limit (presently Rs.39,500/- p.a. for the rural areas and 54,500/- p.a. for the urban areas). Its lending norms are as follows:-
 - (a) NSTFDC provides Term Loan up to 90% for viable scheme(s) project(s) costing up to Rs.10.00 lakh per unit/profit centre.

Promoter's Contribution is not insisted upon for scheme(s)/project(s)costing up to Rs.1.00 lakh. However, only 2 to 5% is required for scheme(s)/project(s) costing above Rs.1.00 lakh per unit/profit centre, depending on the cost of unit.

Interest Rates applicable is as under

Amount of loan Per Unit/Profit Centre	Interest per annum Chargeable To **		
(NSTFDC'S Share)	SCAs	Beneficiary(ies)	
a) Upto Rs.5.00 lakh	3%	6%	
b) Above Rs.5.00 lakh	5%	8%	

** The above rates of interest are not on slab basis.

Repayment of the loan has to be made within a maximum period of 10 years, including suitable moratarium period .

- (b) Bridge loan may be provided by the NSTFDC against subsidy/capital incentives etc. available for the scheme(s)/project(s) through SCAs to meet the gap in funding requirement of scheme(s)/project(s) costing upto Rs.10.00 lakhs per unit/profit centre. Interest rate on Bridge Loan is at par with rate of interest for term loan.
- (c) A scheme titled "Adivasi Mahila Sashaktikaran Yojana" has been launched for providing concessional financial assistance exclusively for the Scheduled Tribes women for viable unit costing up to Rs.50,000/-. Under the scheme, promoter contribution is not insisted upon. Rate of interest @ 2% p.a. is charged from the SCAs and the SCAs may charge maximum 4% p.a. from the women beneficiaries. Maximum repayment period under the scheme is 10 years including suitable moratorium period.

- (d) For undertaking procurement and marketing activities of agricultural/minor forest produce and related activities, financial assistance in the form of Term Loan is provided by NSTFDC to the Central/State owned organisations/National Level Federations e.g. TRIFED etc. engaged in this field. For financial assistance routed through the SCAs, interest is charged @ of 4% p.a. from SCAs. SCAs may charge interest up to 7% p.a. from the implementing agencies and/or ultimate beneficiaries. For the financial assistance provided directly to the Central/State owned organisations, other than the regular SCAs of NSTFDC, interest is charged @ 7% p.a.
- (e) For imparting skill and entrepreneurial development training to the eligible Scheduled Tribes so as to create opportunities for employment/self employment, up to 85% of the recurring expenditure of the training programme is extended by NSTFDC as grants with the remaining 15% contributed by the SCA and/or implementing agencies.
- (f) NSTFDC may provide one time assistance in the form of grant up to Rs.1.00 lakh per SCA for computerization of their database. However, the grant is not available to the SCAs who have already availed the same from NSFDC/Ministry of Social Justice & Empowerment/Ministry of Tribal Affairs.
- 1.11 As stated in para No.1.8 that the main objective of the NSFDC's schemes is to facilitate, promote and finance income generating schemes of Scheduled

Caste population living below double the poverty line limits for their economic upliftment. District Credit Plans, special awareness campaigns and skill training have been promoted in SC – concentrated districts to improve quality of delivery.

C. State Channelising Agencies

- 1.12 The Committee have been informed by the Ministry of Social Justice & Empowerment that all the above schemes are being implemented by State Channelising Agencies(SCAs). NSFDC is a National-level Finance and Development Corporation, which in turn provides term loans to State Channelising Agencies. The State level Scheduled Castes Development Corporations (SCDC's), which work as Channelising agencies for the apex corporations, exploit the loan raising potential available with the local banks. SCDCs provide composite loans arranged from the apex corporations and local banks, provide subsidy from Special Central Assistance (SCA) and the margin money loan from their share capital.
- 1.13 The Ministry of Social Justice and Empowerment have also stated that there are 26 State-level Scheduled Caste Development Corporations (SCDCs) which are working for the economic development of Scheduled Castes. They extend loans, provide subsidy and training to the identified Scheduled Caste persons including traditional artisans for undertaking projects for self employment. Some of these corporations are also catering to the requirements of other weaker sections of the society, e.g. Scheduled Tribe, OBC, Minorities etc. The main functions of SCDCs include identification of eligible SC families and motivating them to undertake economic development schemes, sponsoring

the schemes to financial institutions for credit support, providing financial assistance in the form of the margin money at a low rate of interest, providing subsidy out of the funds made available to the States under the Scheme of Special Central Assistance to Special Component Plan of the States to reduce the repayment liability and providing necessary tie up with other poverty alleviation programmes. For facilitating loans to Scheduled Castes, the SCDCs tie up with the local banks, National Scheduled Castes Finance and Development Corporation (NSFDC) and National Safai Karamcharis Finance and Development Corporation (NSKFDC).

1.14 The Ministry of Tribal Affairs have stated that the scheme for assistance to the State Scheduled Castes Finance and Development Corporations was introduced in the year 1978-1979 as a centrally sponsored scheme. These corporations were catering to the needs of both Scheduled Castes and Scheduled Tribes. However, with the formation of the Ministry of Tribal Affairs In October, 1999, the scheme has been bifurcated from the Ministry of Social Justice & Empowerment, w.e.f. April, 2000. At present, STFDCs are functioning in States and UTs with a sizeable Scheduled Tribes population. These corporations provide loans and margin money to Scheduled Tribe entrepreneurs while the State Governments provide the subsidy component. These corporations organise training programmes for the upgradation of skills of the Scheduled Tribe members in the fields of agriculture, industry and services.

- 1.15 When asked about the specific role of State Channelising Agencies in the implementation of schemes/projects sanctioned by the NSFDC, the Ministry stated that contracted liabilities of these agencies include the following:-
 - (a) Identification of viable economic activities.
 - (b) Scrutiny and appraisal of projects.
 - (c) Sponsorship of projects to be funded by the NSFDC.
 - (d) Selection of beneficiaries.
 - (e) Obtaining surety from the loan applicants.
 - (f) Providing forward and backward linkages.
 - (g) Monitoring of project implementation.
 - (h) Maintenance of loan accounts and recovery of dues.
 - (i) Publicity of schemes.
 - (j) Concurrent evaluation of projects.
- 1.16 The Committee have been further informed that the monitoring mechanism available with the Ministry of Social Justice and Empowerment to monitor the work of NSFDC and State Channelising Agencies in respect of sanctioning of loans, disbursement of loans and recovery, is as under:-
 - (i) Monthly & Quarterly Progress reporting of state-wise/gender-wise sanctions, disbursements, beneficiaries covered, recovery of loans etc. by the NSFDC to the Ministry.
 - (ii) Quarterly reporting system of utilisation of Special Central Assistance Funds by SCDCs to the Ministry.
 - (iii) Officers of the Ministry i.e. Joint Secretary (Scheduled Caste Division) and Joint Secretary & Financial Advisor are represented in the Board of Directors of NSFDC.

- (iv) Periodic reviews of NSFDC and SCDCs by the Ministry with reference to their performance and working.
- (v) Officers of the Ministry and NSFDC have been nominated on the Board of SCDCs.
- 1.17 In this regard the Ministry of Tribal Affairs also informed that the NSTFDC's financial assistance is extended through the State Level Channelising Agencies nominated by the respective State/UT Governments. Annual allocation of funds is made to the SCAs for each financial year. Periodic interaction is made with such SCAs for implementation of the assisted programmes. Further under NSTFDC assisted programmes up to 90% of the requirement of funds for the viable income generating activities having a project cost up to Rs.10.00 lakh per unit/profit centre is available as NSTFDC's share and the remaining amount is contributed by the SCAs in the form of subsidy/Loan and by the beneficiary(ies) as Promoters' contribution hence no need is felt to involve the Banks where rates of interest are normally higher. Therefore, NSTFDC at present does not operate through any banks. However, in the States of Nagaland, Mizoram and Meghalaya three banks namely Nagaland State Cooperative Bank, Mizoram Urban Cooperative Bank Limited and Meghalaya Cooperative Apex Bank respectively have been nominated as the State Channelising Agencies by the concerned State Governments.

- 1.18 It has been further stated that NSTFDC monitors implementation of its assisted schemes/projects from time to time. For facilitation monitoring, the following steps are taken:-
 - (i) Funds utilization reports are sought by NSTFDC for ensuring proper end use of the funds released to the SCAs. These reports, inter-alia, contain details of the assisted beneficiaries, rural/urban based and details of funds utilization etc.
 - (ii) Zonal Officers of NSTFDC generally participate in Project Implementation Committee Meetings of the SCAs and periodically undertake field visits for evaluation of end use of funds and inspection of the assets etc. Chairman-cum Managing Director and other officers from the HQ also inspect NSTFDC financed schemes on a sample basis during their tours.
 - (iii) The Chairman-cum-Managing Director NSTFDC or his/her nominee attends the Board meetings of the SCAs and the SCAs have been advised to place the status of the NSTFDC assisted programmes in their Board meetings.
- 1.19 The Programme Evaluation Organisation of the Planning Commission has been assigned the evaluation study of NSTFDC assisted schemes(s)/projects(s) to begin with in the States of Andhra Pradesh, Gujarat, Nagaland and Orissa. The evaluation study inter alia includes the working of the SCAs in respect of NSTFDC assisted schemes/programmes.
- 1.20 The Committee note that the Ministries of Small Scale Industries, the Agro and Rural Industries and the Ministry of Textiles have been

implementing the policies and various programmes for providing infrastructure and support services to small enterprises through their field organizations for the promotion and growth of rural industries based on the local raw materials, skill and technology and for creating more employment opportunities in rural areas. However, the Committee observe that these Ministries have no specific scheme for traditional SC/ST artisans. In the opinion of the Committee, a focused approach towards the development of SC/ST artisans is possible only if these Ministries start schemes separately and implement the same in consultation with the Ministry of Social Justice and Empowerment and the Ministry of Tribal Affairs which are the nodal Ministries for overall policy, planning and coordination of programmes of development of the SCs/STs. The Committee, therefore, urge the Ministry of Social Justice and Empowerment and the Ministry of Tribal Affairs to pursue the matter with these Ministries to start specific schemes/programmes, which will help traditional Scheduled Caste/Scheduled Tribe artisans.

1.21 The Committee also note that in the absence of any specific scheme, no guidelines have been issued for traditional artisans by the Government. Keeping in view the specific need of schemes for traditional Scheduled Caste/Scheduled Tribe artisans, the Committee recommend that both the Ministries of Social Justice and Empowerment and Tribal Affairs should take up the case for preparing specific schemes and issuing of guidelines for Scheduled Caste/Scheduled Tribe artisans with the Planning Commission at the earliest so that specific need of poor Scheduled Caste / Scheduled Tribe artisans could be fulfilled in proper manner.

1.22 The Committee note that NSFDC/NSTFDC have been financing variety of schemes/projects for the economic development of Scheduled Castes and Scheduled Tribes. Other financial institutions and Banks also support such programmes on receipt of proposals provided these meet their formal requirements. However, there is no specific earmarking for SC/ST artisans, Activities of Artisans come under both Industry and service sectors, for which 50% of the total sanctioned Budget is allocated. The Committee feel that both the Ministries should take consistent steps to achieve the main objective of the NSFDC/NSTFDC schemes to facilitate, promote and finance income generating schemes. Therefore, the Committee suggest that separate funds should be allocated to these disadvantaged groups of SC/ST artisans in order to provide them with adequate opportunities for employment in an attempt to improve their productivity in the developmental process.

D. Loan applications and Publicity

- 1.23 The Committee were intimated by the Ministry of Tribal Affairs that proposals forwarded by the SCAs are examined by NSTFDC and wherever necessary, additional detail/information is sought. The complete proposals meeting the norms of lending policy of NSTFDC are generally sanctioned within 2-3 months.
- 1.24 The Committee desired to know about the mechanism whereby the illiterate loanees are given proper guidance/assistance so as to avoid rejection of their loan applications. It has been informed that NSTFDC is operating through

SCAs and most of the SCAs are having their Branch Offices at District level and they provide necessary assistance to the loanees including illiterate loanees. In particular under the group schemes proposals are formulated and prepared by Further, Zonal Offices of NSTFDC at Hyderabad, Jaipur, the SCAs. Bhubaneshwar, Guwahati and Bhopal are also extending necessary assistance. 1.25 The Committee also desired to know the figures regarding receipt of loan applications through State Channelising Agencies and the number of applications selected/rejected during the last three years and the reasons for rejection of application. In reply, they have informed that the proposals received in the previous years but not sanctioned during those years are carried forward to the next year and, therefore, the number of proposals sanctioned and cancelled/rejected in a particular financial year could be higher than the number of the proposals received. The proposals, which do not fulfil conditions and the norms, are rejected. Details of proposals received, sanctioned and rejected during the three years (2001-02 to 2003-04) are stated to be as under:-

	2001-2002		2002-2003		2003-04				
	Details of Proposals		Details of Proposals		Details of Proposals				
	Received	Sanctioned	Cancelled/ Rejected	Received Sanctioned Cancelled/ Rejected				Cancelled/ Rejected	
Total	225	141	50	169	159	39	134	163	57

- 1.26 The Ministry of Tribal Affairs have also furnished the following information showing steps taken by NSTFDC for popularisation of the schemes/programmes:-
 - Advertisements have been released in various National/Regional newspapers/magazines etc.

- Guidelines have been brought out in nine regional languages viz.
 Bengali, Gujarati, Kannada, Tamil, Malayalam, Telugu, Oriya,
 Marathi and Urdu.
- 3) Launched its website (www.nstfdc.nic.in) in April, 2003 containing the details of assisted programmes.
- 4) Further, in order to reach out to the masses, NSTFDC periodically organizes public assets distribution functions in which assets are distributed to the beneficiaries.
- 5) Participation in melas/fairs organized by the various agencies/organisations.
- 1.27 The Committee have been informed by the Ministry of Social Justice and Empowerment that mechanism exists at the level of State Channelising Agencies to provide necessary guidelines/assistance to illiterate loanees so as to avoid rejection of their loan applications. The District/Field Offices of the SCAs guide and assist the loanees to complete their loan applications. Details of number of loan applications received through the State Channelising Agencies and the number of applications selected/rejected State-wise during the years (2001-02, 2002-03, 2003-04 and 2004-05) are given at **Appendix -I.**
- 1.28 The four main reasons for rejections are:
 - (i) Overdue of the SCAs.
 - (ii) Non-availability of government guarantee for the projects.
 - (iii) Non-furnishing of the Utilization Certificates by the SCAs.
 - (iv) Applications found in breach of the prescribed norms.

- 1.29 They have further stated that following steps have been taken to popularize the various schemes sanctioned by NSFDC during the last three years:-
 - (i) Wide Publicity of the NSFDC's Programmes through the State Channelising Agencies (SCAs) and their field offices.
 - (ii) Awareness Campaigns in Scheduled Castes concentrated districts.
 - (iii) Publicity of the NSFDC's lending guidelines at District Employment Exchanges, ITIs, Polytechnics etc.
 - (iv) Publicity through Mass Media and Question and AnswerProgrammes in All India Radio.
 - (v) Publicity through the Zonal Offices of NSFDC.
 - (vi) Publicity through translation of Lending Guidelines in Major Indian Languages and their distribution in the States through the State Channelising Agencies.
 - (vii) Publicity through FAQ in major Indian Languages on the Web-site.
- 1.30 The Committee note that NSTFDC operates through SCAs and most of the SCAs are having their Branch Offices at District Level. In addition, Zonal Offices of NSTFDC at Hyderabad, Jaipur, Bhubaneshwar, Guwahati and Bhopal are also extending necessary assistance. The Committee note that these Zonal and Regional Offices are located at cities from where only a few tribals particularly from urban areas could be reached. The Committee, therefore, recommend that the location of the SCA offices

should be closer to tribal inhabited areas rather than at district headquarters so that maximum number of tribals could be reached under different schemes.

- 1.31 The Committee are concerned about the rejection of loan It has increased during the year 2004-05 in both the applications. corporations. The Committee desire that more practical and rational approach should be adopted while considering loan applications so that the rejection of applications of the needy SC/ST persons could be minimized. The Committee note that one of the reasons for rejection of loan applications is non-availability of government guarantee for the projects. They feel that State Governments have not taken these schemes seriously for the upliftment of poor SC/ST people. They are yet to take these schemes at priority level. The Committee would like to recommend that the State Governments should be made aware of the importance of these schemes so that they may reconsider the question of giving Government guarantee and find out some other alternative to utilise the corporations' money fully and adequate funds could be allocated to these disadvantaged groups in time in order to provide them with adequate opportunities for employment.
- 1.32 The Committee note that steps have been taken by the NSFDC/NSTFDC for popularisation of the schemes/programme among the target groups by using the print and electronic media/awarness campaigns and training institutes, distributing brochures containing lending guidelines and participating in melas/fairs organized by various

agencies/organisations etc. The Committee strongly feel that unless Scheduled Caste/Scheduled Tribe persons are made aware of the availability of various schemes/programmes, they cannot take benefits of these schemes and take up the work properly. Therefore, the proper attention should be given to publicity of these schemes. The Committee also desire that both the Ministry of Social Justice & Empowerment and Ministry of Tribal Affairs should take up the work of educating SCs/STs about the schemes in their own language so that they may avail themselves the benefits of these economic activities more easily. In the opinion of the Committee audio-video cassettes in regional languages can be prepared highlighting the benefits and details of the schemes and programmes implemented by the SCAs for the welfare of the poor SC/ST artisans and broadcast/telecast on National/Regional Relay Stations to create optimum awareness among the masses. The steps taken and progress achieved in this regard should be communicated to the Committee.

E. Potential Economic Activities and amount disbursed to small/rural artisans.

- 1.33 As already stated in para No.1.5 the following trades and other economic activities have been identified having high relevance and potential for the development of artisans:-
 - (a) Leather Products
 - (b) Carpet Making
 - (c) Marble Handicrafts

- (d) Handloom Weaving
- (e) Gold & Silver Smithy
- (f) Gem Stone Cutting & Polishing
- (g) Handmade Paper
- (h) Jute Fabric/Bags
- (i) Cane & Bamboo Furniture Making
- (j) Village Tannery
- (k) Batik Printing
- (I) Ornaments Polishing
- (m) Potteries
- (n) Silk Weaving
- 1.34 The number of SC artisans who were benefited under the NSFDC schemes during the years from 1.4.2001 to 31.3.2004 was 281. Further the Ministry of Social Justice & Empowerment have furnished the following information regarding the amount advanced under some of the above scheme/project by the NSFDC during the years 2001-02, 2002-03 and 2003-04:-

(Rs. In Lakhs)

					(. 10.	iii Lakiio)
SI.	Scheme		Amount Disbursed (Rs.)			
No.						
		2	2001-02	2002-03	2003-04	Total
1.	Leather Products		134.20	126.55	6.75	267.50
2.	Marble Handicrafts		2.10	Nil	Nil	2.10
3.	Handloom Weaving		0.27	Nil	Nil	0.27
4.	Gold & Silver Smithy		11.20	15.65	12.55	39.40
5.	Cane & Bamboo Furnit	ture	4.20	1.20	Nil	5.40
	making					
6.	Batik Printing		2.98	Nil	4.56	7.54

1.35 Percentage of lending to small/rural artisans during each of the above mentioned period is as given below:-

			(Rs. in Crore)
Year	Total Disbursem (Rs.)	ent Disbursement to Small/rural artisans	% of lending to small/ rural artisans
		(Rs.)	
2001-02	173.80	1.64	0.94
2002-03	160.07	3.08	1.92
2003-04	113.07	0.53	0.47
3-Year	148.98	1.75	1.17
Average			

1.36 During the course of evidence when the Committee wanted to know the schemes for people engaged in leather work and the number of Scheduled Castes that have been identified and covered under the schemes being implemented by them, the representative of the NSFDC replied:-

"I want to say in short that Scheduled Caste Development Corporation is conscious about the matter. All other corporations, such as pertaining to leather industries, are doing their work. But our role is specific. I am speaking in the context of leather, metal and artisans that the series of exploitation includes three things. One relates to the problem in payment of wages to labour. For instance leather industries, metal industries and all such other industries are there. Take the example of leather which includes 12 steps of processing and the role of middleman is another problem. In addition to this due to globalisation and opening up of new markets, raw material is not available in time to the villagers and Mr. Chairman is well aware of this fact. He had desired that an ideal project covering all industries from khadi and village industries to leather corporations should be prepared and accordingly four to five projects have been prepared. We may send their details later. But taking into account their drawbacks, an ideal project can be chalked out in future".

- 1.37 The criteria adopted by NSTFDC for fixing the targets for the schemes regarding assistance and protection of traditional ST artisans are as follows:-
 - Based on the availability of financial resources, at the beginning of each financial year, the funds of NSTFDC are notionally allocated to each State/UT based on its tribal population with respect to the total ST population of the country.
 - 2. Further, NSTFDC guidelines prescribe the following broad sectoral norms for availment of funds by the State Channelising Agencies:

i. Agricultural & Allied Sector : 50%
 ii. Industrial Sector : 10%
 iii. Service Sector : 40%
 (including transport sector)

- 3. There is no specific earmarking for ST artisans. However, for activities of Artisans, which come under both Industry & Service Sector, 50% of the total Sanctioned Budget is allocated. Actual sanction of projects for Artisans, however, depends on receipt of complete proposals from SCA.
- 1.38 The Committee have been further informed that, NSTFDC provides financial assistance to eligible STs for viable income generating schemes/projects including development of small cottage and village industries. When the Committee asked as to how does NSTFDC ensure that assistance of the Corporation reaches the poor and needy ST artisans particularly of rural areas they replied that at the beginning of each financial year, funds are notionally allocated by the NSTFDC to SCAs in proportion to the Scheduled Tribe population in the respective State/UT. This is intimated to SCAs. The

guidelines to the SCAs provide for ensuring the flow of funds in such a manner so as to maintain proper balance among different districts/regions, sector and achieve an equitable gender-wise balance among the beneficiaries.

1.39 The amount advanced under each of the scheme/project and percentage of total finance by the NSTFDC under the projects/trades open for finance to small/traditional Scheduled Tribe artisans during the years 2001-02 to 2004-05 is given below:-

(Rs. in crore)

Year	NSTFDCs Share	Total Amount disbursed (Rs.)	For ST Artisans	
		, , ,	Amount (Rs.)	% over total disbursement
2001-02	63.25	27.50	0.25	0.91%
2002-03	98.98	42.16	0.11	0.26%
2003-04	79.15	35.73	0.56	1.57%
2004-05 (April, 04 to Feb., 05	43.73	37.65	-	-

1.40 When the Committee desired to know the reasons for not utilizing fully the total funds allocated for the purpose during above mentioned period, it was stated that during financial years 2001-02 and 2002-03, sanctions of the schemes/projects were higher than the targets fixed for those years. However, there was a shortfall in sanctions during 2003-04 which was primarily on account of a considered decision taken by the Board of the Corporation (NSTFDC) to adopt a cautious approach towards release of further funds to the defaulting SCAs in view of mounting overdues. After sanctioning of scheme(s)/project(s), SCAs are required to complete pre-requisite formalities. In addition, the NSTFDC guidelines stipulated certain conditions for release of funds to the SCAs hence gap exists between the sanctions and disbursements.

- 1.41 State/UT-wise details of scheme(s)/Projects sanctioned by NSTFDC upon its incorporation and funds released to the State Channelising Agencies (SCAs) for the years 2001-02, 2002-03 and 2003-04 are given at Appendix-II, III & IV respectively.
- 1.42 The Committee find that although the main objective of the NSFDC's schemes is to facilitate, promote and finance income generating schemes of SC population living below double the poverty line limits for their economic upliftment, there is no clear cut strategy on the part of the Government to achieve the said targets. The Committee note that during the last three years (1.4.2001 to 31.3.2004) only 281 SC artisans were benefited under the NSFDC schemes. They also find that percentage of lending to small/rural artisans was 1.92% in 2002-03 and it came down to 0.47% in 2003-04. The Committee would like to highlight that keeping in view the slow progress of the schemes, the NSFDC should strengthen the monitoring of the scheme at both the Central and State levels by conducting field visits by senior officers to have first hand information about the actual implementation of the schemes.
- 1.43 The Committee also express their concern over the fact that from NSTFDC's share of Rs. 63.25 crore, Rs. 98.98 crore, Rs. 79.15 crore and Rs. 43.73 crores, only Rs. 27.50 crores, Rs. 42.16 crores, Rs. 35.73 crores and Rs. 37.65 crores have been disbursed in 2001-02, 2002-03, 2003-04 and 2004-05 respectively. Although the Ministry has given their reasons for these unutilized amounts, the Committee feel that non-utilization of allotted funds indicate a lack of initiative on the part of the NSTFDC to work out strategies for optimum utilization of resources and getting more

resources to finance schemes for employment and poverty alleviation among STs. The Committee, feel that the NSTFDC has not performed well in utilizing the available funds and consequently there has been a reduction in the budgetary allocations. Such a trend is unhealthy particularly when more and more employment opportunities are required to be created with the aim of eradicating poverty among poor STs. In the opinion of the Committee due to reduction in the grants for schemes the STs suffer for no fault of theirs. The Committee, therefore, recommend that a meeting of State Governments should be convened at the highest level at the earliest, to resolve the perennial problem of non-submission or late submission of utilization certificates and steps taken and progress achieved in this regard may be communicated to the Committee.

- 1.44 The Committee further desire that both, NSFDC and NSTFDC should prepare separate schemes for SC and ST artisans who are really at the lowest level of the society and deserve special attention from the Government. Apart form providing finance, these artisans should be provided training in various trades which may be suitable in the area of their residence so that they can make out a decent living and lead an honourable life in the society.
- 1.45 The Committee feel that the schemes for economic activities are very important Schemes where NSFDC/ NSTFDC extend financial assistance to the SCs/STs. The Committee also urge both the Ministries to make all out efforts to fully utilize the sanctioned funds so that the number of

beneficiaries covered under the schemes increase substantially and the scheme is able to make a big impact on the economic condition of the poor Scheduled Caste/Scheduled Tribe families.

- 1.46 The Committee are concerned about the steep reduction in the shares of NSFDC/NSTDC and number of beneficiaries during the last three vears. The Committee are unhappy to note that there are considerable variations from State to State in the net disbursement to the beneficiaries of NSTFDC under various schemes. The Committee apprehend that the poor progress in schemes is due to lack of coordination and poor response of the State Governments. The Committee desire that particular attention may be given to those States/UTs where disbursement to the beneficiaries are very less and the corporations should be more conscious in future about their social obligation towards SCs/STs in the matter of disbursement of loans to them. The Committee are also of the firm view that before launching any scheme Government should first take the concurrence and approval of the scheme from States and should examine whether adequate infrastructure exists in States/UTs for launching such schemes. Merely launching of scheme does not serve the purpose as it needs to be sustained by follow up measures to achieve the targets.
- 1.47 However, the Committee find that no annual targets are fixed for utilizing the funds or for covering the persons during a financial year. The Committee, therefore, desire that specific targets, both financial and physical should be fixed and the performance of the two Corporations and SCAs can be reviewed in the light of those targets.

F. Amount sanctioned during the 8th, 9th and 10th Five Year Plan Periods

1.48 As per the statement provided to the Committee the project-wise details of amount sanctioned by the NSFDC, its share and disbursement to SC artisans during 8th & 9th Plan period is as under :

(Rs. in lakhs)

		NSFDC's share	Disbursement
1.	8 th Five Year Plan	124.07	108.25
2.	9 th Five Year Plan	912.79	433.89
3.	Grand Total 8 th & 9 th Plan	1036.86	542.14

- 1.49 It has been further informed that during 8th and 9th Five Year Plans, no special schemes for traditional artisans were implemented by the Ministry. The details of the schemes sanctioned by the NSFDC for traditional artisans during 8th and 9th Five Year Plans are given at Appendix -V. Besides, similar details for the 10th Five Year Plan are placed at Appendix -VI.
- 1.50 The Committee have also been informed that targets for the schemes to be sanctioned are fixed for all the traditional artisans beneficiaries, including Scheduled Castes. No separate targets are set exclusively for the traditional SC artisans. The criterian for fixing the target is the Scheduled Caste population represented by each State/UT in proportion to the SC population of the country.
- 1.51 It has been further informed that NSFDC channelizes its funds only through the State Scheduled Castes Development Corporations for the incomegenerating schemes of Scheduled Caste persons living below double the poverty line.
- 1.52 When asked about the reasons for not utilising fully approved funds for the purpose during 8th and 9th Five Year Plans, the Committee have been informed that the NSFDC sanctioned viable projects received from its State Channelising Agencies. The gap between sanctioned and disbursed amounts

arose primarily on account of the incapacity of the State Channelising Agencies to meet the norms prescribed for releasing disbursement [i.e. (i) availability of Government/bank guarantee, (ii) SCA's repayment performance and (iii) receipt of utilisation certificates of released funds].

- 1.53 Regarding the steps taken by the Ministry of Tribal Affairs to improve the poor conditions of these traditional Scheduled Tribe artisans during 10th Five Year Plan, the Committee have been informed that the Ministry besides providing opportunities of training in different vocations has also been helping tribal entrepreneurs by assisting them in the form of soft term loans through NSTFDC and also through market development activities of TRIFED including TRIBES shop.
- 1.54 It has been further stated that the TRIFED, an apex level cooperative society, was registered under Multi-State Cooperative Societies Act, 1984. Their Bye-Laws have been amended during 2003 in consonance with the Multi-State Cooperative Societies Act, 2002. The overall monitoring and administrative control of the organisation is vested with the Board of Directors of TRIFED, which is also represented by two official members of the Union Government. As and when required, the Ministry of Tribal Affairs, being the administrative Ministry, also issues orders/guidelines from time to time.
- 1.55 The Committee are constrained to note that as against Rs.124.07 lakhs for the 8^{the} Five Year Plan and Rs.912.79 lakhs for the 9th Five Year Plan NSFDC could disburse only Rs.108.25 lakh during the 8th Five Year Plan and Rs.433.89 lakhs in 9th Five Year Plan to SC artisans. Similarly, during the 10th Five Year Plan period NSFDC disbursed so far only

Rs.353.32 to SC artisans out of its share of Rs.560.82. The reasons for not utilising fully approved funds are stated mainly due to (i) non-availability of Government Bank guarantee (ii) SCA's repayment performance and (iii) non-receipt of utilisation certificates of released funds. The Committee desire that the NSFDC should make all out efforts to remove the aforesaid shortcomings on priority so that the benefits of the scheme could percolate to the poor section of Scheduled Castes living below double the poverty line.

1.56 The Committee also note that the NSFDC channelizes its funds only through the State Scheduled Castes Development Corporations for the income generating schemes of SC persons living below double the poverty line. The Committee, feel that lack of easy accessibility in rural and remote areas and the long procedural formalities for taking loans make them easy prey to the private money lenders. The Committee, therefore, recommend that these income generating schemes should not only be limited to SC persons living below double the poverty line but those living below the poverty line should also be included in these schemes. They further recommend that some other governmental/non-governmental agencies should also be involved in this work and the loan procedure should be simplified so that more and more SC/ST artisans are able to avail of the loans in time of need. This would go a long way to save the poor SC/ST artisans from the clutches of money lenders.

1.57 The Committee also note that to improve the poor conditions of traditional ST artisans during the 10th Five Year Plan, the Ministry of Tribal Affairs, besides providing opportunities of training in different vocations has also been helping tribal entrepreneurs by assisting them in the form of term loans through NSTFDC and also through market development activities of the TRIFED including TRIBES shop. The Committee desire that the duration of these training courses should be sufficiently long so that these people can really learn the trade and become self sufficient. The Committee also desire that the Government should set up a body consisting of representatives of the Ministry of Tribal Affairs, NSTFDC and State Government concerned to identify the schemes which could be taken up in a particular area depending upon the resources and skills of the people inhabiting that area and lay down the financial targets for providing credit facilities and proper co-ordination among the Centre, States and NSTFDC helping in the operation of lending schemes for the STs.

G. Training Centres

1.58 The Committee have been informed that the NSFDC has sanctioned 28 courses for 8 trades covering 560 SC trainees (particularly women) for 9 SC concentrated districts. These districts are located in West Bengal. The training programmes are likely to benefit mostly Scheduled Caste women from rural areas. In future, NSFDC plans to start such programmes in other States/UTs as

well. These courses cover the trades planned for rural artisans and the following trades are to be covered.

- 1. Tailoring
- 2. Jute Spinning & Weaving
- Cotton Textiles
- 4. Non-Mulberry Tassar
- 5. Cloth Printing
- 6. Mat Making
- 7. Brush Broom making
- 8. Leather Footwear
- 1.59 As per the policy effective from 1.10.2002, NSFDC provides 100% recurring cost on programme to programme basis in the form of grants only to Government/Semi-Government Institutions for organizing short-term skill training in potential trades. It has been further stated that the number of such job oriented training programmes conducted during the three years are 61(2002-03), 65 (2003-04) and 115(2004-05), and the total number of SC beneficiaries provided training are 1484 (2002-03), 1367 (2002-04) and 2345 (2004-05). The candidates were given stipend @ Rs. 600/- p.m. per trainee to cover their incidental expenses.
- 1.60 The Committee have been informed that the Ministry of Tribal Affairs provides financial assistance for setting up and running the Vocational Training Centres to the State Governments as well as voluntary organisations for promotion of vocations/skills including traditional art and craft. The autonomous body of the Ministry, NSTFDC provides grants for the skill and entrepreneurial programmes.

1.61 The details of financial assistance provided during the years 2001-02 to 2003-04 for running the Vocational Training Centres to State Governments as well as NGOs is given below:-

(Rs. in lakh)

SI. No.	Name of the State/ UT	Funds released for VTCs					
		2001-02		2002-03		2003-04	
		State Govts.	NGO's	State Govts.	NGOs	State Govts.	NGOs
1	Andhra Pradesh	145.16	52.53	-	29.40	107.6	_
2	Arunachal Pradesh	-	-	-	4.80	-	-
3	Assam	-	21.37	44.26	18.99	-	21.09
4	Chhattisgarh	-	7.22	118.95	1.40	134.55	-
5	Gujarat	86.27	-	29.79	48.00	141.46	-
6	Jammu & Kashmir	10.07	-	46.71	-	-	-
7	Karnataka	40.50	-	-	27.23	-	13.98
8	Madhya Pradesh	-	0.82	-	44.17	-	28.60
9	Maharashtra	-	-	_	4.80	73.52	6.99
10	Manipur	-	_	-	4.80	_	_
11	Meghalaya	-	-	-	2.40	-	6.78
12	Mizoram	18	-	36	-	61.08	-
13	Nagaland	-	14.46	-	29.55	-	-
14	Orissa	-	3.53	64.15	20.89	-	26.35
15	Sikkim	-	-	-	-	16.34	-
16	Tamil Nadu	-	-	-	2.40	-	6.99
17	Tripura	-	-	54	_	-	-
18	West Bengal	-	-	6.13	_	-	-
19	Dadra & Nagar Haveli	-	-	-	2.40	-	7.23

1.62 When asked where these training facilities are located and when are these training programmes usually conducted/organized, the Committee were informed that responsibility of conducting/organising the Vocational Training Courses (VTCs) lies with the State Government/NGO concerned. Duration of

courses per student in each VTC is one year. The details of the training programmes held during the last three years are given below:

S.No.	Name of the State/UT	Number of training programmes						
	•	20	2001-02		2002-03		2003-04	
		State Govts.#	NGOs	State Govts.#	NGOs	State Govts.#	NGOs	
1.	Andhra Pradesh	45	15	-	15	45	-	
2.	Arunachal Pradesh	-		-	_*	-		
3.	Assam	-	5	50	5	-	10	
4.	Chhattisgarh	-	5	60	5	60		
5.	Gujarat	65		65	15	65		
6.	Jammu & Kashmir	5		5		-		
7.	Karnataka	30		-	5	-	5	
8.	Madhya Pradesh	-	*	-	10	-	10	
9.	Maharashtra	-		-	*	75	5	
10.	Manipur	-		-	*	-		
11.	Meghalaya	-		-	*	-	5	
12.	Mizoram	15		15	-	25		
13.	Nagaland	-	5	-	10	-	-	
14.	Orissa	-	5	75	5	-	15	
15.	Sikkim	-		-		15		
16.	Tamil Nadu	-		-	*	-	5	
17.	Tripura	-		40		-		
18.	West Bengal	-		5		-		
19.	Dadra & Nagar Haveli	-		-	*	-	5	
	Total:	160	35	315	70	285	60	

[#] Each VTC has five trades. Therefore, number of programmes have been calculated by multiplying number of VTCs sanctioned by 5.

- 1.63 Each Vocational Training Centre caters to 100 trainees in a year who are provided with a stipend amount of Rs.350/- per month.
- 1.64 The Committee desired to know whether these training progarmmes are successful in helping the ST artisans in establishing their own arts and crafts industries, small, cottage and village industries. In reply, it was stated that the main aim of the scheme of VTC is to develop the skill of the tribal youth in order to gain employment/self-employment. Data regarding the employed/self-employed youth who have been trained under this scheme is also obtained from all the State Governments to ensure the success of the scheme. After receiving

^{*} Only Non-recurring grants released to set up centers.

the data so far in this regard from some of the State Governments, it has been observed that the scheme extends help to beneficiaries. State-wise list of organizations funded under the scheme of Vocational Training Centres (VTC) in various States during the years 2001-02, 2002-03 and 2003-04 are at Appendix –VII.

- 1.65 The Committee note with concern that the NSFDC has sanctioned 28 courses for 8 trades covering 560 SC trainees from 9 SC concentrated districts only in West Bengal. Viewing the situation seriously, the Committee strongly recommend that concerted efforts should be made to execute these schemes in other States also to fulfill their commitment towards the Scheduled Caste beneficiaries. The Committee feel more emphasis on skill training and education should be given to meet the changing requirements in a dynamic and competitive environment. The Committee are of the view that publicity and awareness programme about the scheme has not been adequate. The Committee, recommend that the Ministry should make all out efforts to popularize the scheme so that the other State Governments may also come forward with proposals for imparting training to the Scheduled Caste youths.
- 1.66 The Committee note that as per reply of the Ministry of Tribal Affairs the financial assistance had been provided to State Governments as well as NGOs during the years 2001-02, 2002-03 and 2003-04 for running the VTC, the quantum as well as the percentage have been increased during these three years. The Committee feel that mere increase in financial

assistance will not be of much use unless it is ensured that the funds released are optionally and properly utilized for the purpose. The Committee are, however, constrained to point out that the Ministry of Tribal Affairs have not furnished the data regarding the employed/self employed youth who have been trained under the schemes, to the Committee. Instead they have stated that only some State Governments have furnished data in this regard. It is contrary to the claim of the Ministry that data regarding the employed/self employed youth who have been trained under this scheme is also obtained from all the State Governments to ensure the success of the scheme. The Committee note that most of the State Governments have not collected systematic data regarding the scheme of VTC to find out whether these training programmes have been successful to develop the skill of the tribal youth in order to gain employment/self employment. The Committee, therefore, suggest that the Ministry should impress upon other State Governments to evaluate the impact of their training programmes with a view to improving the functioning of VTCs and corrective measures can be taken in this regard accordingly. The Committee are of the view that such data provide valuable information regarding progress made, prevalent vulnerabilities and prospects for development etc. Moreover, the information and data can be very useful for the planning and formulation of programmes for these artisans in the country. The Committee, therefore, desire that the preparation of such data should be initiated by each and every State in a time bound manner.

- 1.67 The Committee also feel that the well focused training strategy should be adopted by the Ministry of Tribal Affairs. The thrust should not only be on the number of ST persons trained but also on the quality of training given and its impact on them. For this, the training modules have to be carefully developed keeping in view the areas of learning the proper identification of the training needs and focusing on the region. For this, a proper meachanism should be there which should monitor the effective utilization of funds and ensure that the process to develop the skill of the tribal youth through training programmes gains momentum.
- 1.68 The Committee note that the main aim of the VTC is to develop the skill of tribal youth in order to gain employment/self-employment. The Committee feel that the vocational training centre schemes of NSTFDC for income generating activities is very important scheme where NSTFDC extends financial assistance for running the VTCs to State Governments as well as NGOs. The Committee however note from data provided at para No. 1.61 there was decline in the number of training programmes conducted by both State Governments and NGOs in the year 2003-04 as compared to the year 2002-03. The Committee, therefore, urge the Ministry to make all out efforts so that the number of training programmes should not be curtailed and the number of beneficiaries covered under the schemes should increase substantially so as to make a big impact on the economic condition of the poor ST families.

- 1.69 The Committee also note that no training programmes had been organised by the States of Arunachal Pradesh, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Sikkim, Tamil Nadu, Tripura, West Bengal and Dadra & Nagar Haveli during the year 2001-02, Arunachal Pradesh, Maharashtra, Manipur, Meghalaya, Sikkim, Tamil Nadu and Dadra Nagar Havali during the year 2002-03 and Arunachal Pradesh, Jammu & Kashmir, Manipur, Nagaland, Tripura and West Bengal during the year 2003-04. Viewing the situation seriously, the Committee strongly recommend that the Ministry should ensure that the State Governments make concerted efforts to hold vocational training regularly to fulfil their commitment towards SC/ST beneficiaries.
- 1.70 The Committee feel that though the Ministry of Tribal Affairs provide financial assistance for setting up and running the vocational training centres to the State Governments as well as voluntary organizations for promotion of vocations/skills including traditional art and craft, the efforts do not seems to be commensurate with the overall total requirement. The Committee recommend that the Ministry should intensify their efforts for increasing the overall production by providing all the necessary financial as well as non-financial assistance by way of skill development, raw material, design support etc. to the ST artisans. The Committee desire that steps should also be taken for providing the latest technology for increasing productivity in the manufacturing sector.

1.71 The Committee also note that SC and ST trainees are provided stipend @ Rs.600 p.m. and Rs.350 p.m. respectively to cover their incidental expenses. In view of the continued rise in prices of essential items of life, this amount is not sufficient and therefore, the Committee recommend that the amount of stipend under the job oriented training programmes should be increased at least to Rs.1000/- p.m. so as to enable these trainees to cover their incidental expenses.

CHAPTER II

A. Coordination and Monitoring

- 2.1 The Committee have been informed that the Ministry of Social Justice and Empowerment is the nodal Ministry for the welfare of Scheduled Castes and provides required additional inputs through its schemes for the development of Scheduled Castes. However, the sectoral programmes are being dealt with by the concerned Ministries. As the Ministry has no separate scheme for SC artisans, no separate monitoring of traditional SC artisans is being done.
- 2.2 When asked whether the Ministry of Social Justice & Empowerment propose to set up a Cell with the responsibilities to coordinate and monitor various schemes being implemented for development of these artisans by other Ministries, it is stated that there is no such proposal.
- 2.3 During the evidence, the Committee pointed out that with economic development the demand for the products of the persons engaged in these industries and handloom industry was coming down and their marketing is decreasing and wanted to know as to what was being done in this regard. The Secretary, Ministry of Social Justice and Empowerment explained:-

"Line Ministries are dealing with said artisans and took up the matter with them that the Textile Ministry formulate the scheme for the betterment of handloom weavers. We do not formulate such schemes directly. But we will certainly take up this matter as to how the rehabilitation related work is being carried out."

- 2.4 While furnishing details of one such scheme for financial assistance made by the Ministry of Tourism & Culture (Department of Culture) for promotion and dissemination of tribal/folk art & culture, the Ministry of Tribal Affairs stated in their written replies that the Ministry of Culture is administering a scheme for the purpose under which grant is given to the voluntary organisations, institutions and individuals (both tribal and non tribal) engaged in the preservation and promotion of tribal/folk art and culture on a recurring or non recurring basis. The objective of the scheme is promotion, preservation and dissemination of tribal/folk art & culture. Since the scheme is meant for voluntary organisations, institutions and individuals, including Scheduled Tribe artistes, the separate ST beneficiaries wise data under the scheme is not maintained.
- 2.5 The Committee note with concern that on one hand the Ministry of Social Justice & Empowerment is the nodal Ministry for the welfare of SCs which provide required additional inputs through its schemes for the development of SCs, but on the other hand it has been stated by them that there was no proposal to set up a Cell with the responsibility to coordinate and monitor various schemes being implemented for the development of SCs and SC artisans by other Ministries. The Committee note that various schemes are being implemented by the concerned Ministries for the promotion and growth of small scale industries, but there is no specific scheme for traditional SC artisans. The Committee are of the opinion that in order to provide comprehensive development of SC artisans, the Ministry should launch a scheme on the pattern of Special Component Plan

for SCs. Each Ministry has an important role to play in empowerment of SC artisans. The Committee, therefore, recommend that the Ministry should formulate a Sub-Plan in which all the concerned Ministries of Government of India should earmark adequate budget for the schemes benefiting exclusively SC artisans and set up a cell to coordinate and monitor the schemes being implemented for the development of SC artisans by other Ministries.

2.6 The Committee observe that as stated by the Ministry of Tribal Affairs, the Ministry of Culture is administering a Scheme of financial assistance for promotion and dissemination of tribal/folk art and culture, under which grant is given to the voluntary organisations, institutions and individuals engaged in the preservation and promotion of tribal/folk art and culture on a recurring or non-recurring basis. It has also been submitted that since the scheme is meant for voluntary organisations, institutions and individuals, including ST artistes, a separate ST beneficiaries wise data under the scheme is not maintained. The Committee are of the firm opinion that in the absence of proper and separate ST beneficiaries wise data, it would not be possible to identify ST beneficiaries, under the schemes formulated for their economic development and feel that being the nodal Ministry in the matter, it is the primary responsibility of the Ministry to ensure that specific action plan should be formulated and implemented in coordination and consultation with other concerned Ministries/Departments to ensure that the benefits of the scheme reach the tribal artisans.

- 2.7 The Committee, further recommend that both the Ministries i.e. Ministry of Tribal Affairs and Ministry of Social Justice and Empowerment should impress upon the Planning Commission, the urgent need to bring the schemes separately for SC and ST artisans under their purview for proper monitoring of schemes.
- 2.8 The Committee are also of the opinion that the Ministry of Tribal Affairs is lacking coordination with the States and its monitoring over the performance of the schemes is required to be more effective. The Committee, therefore, recommend that the Ministry should have a thorough monitoring over the Central as well as the Centrally Sponsored Schemes and should ensure that the funds allocated for various schemes are fully utilized during the period.
- 2.9 The Committee are concerned that both NSFDC and NSTFDC have not been able to utilize the funds as mentioned in para No.1.39 and 1.48. They feel that a foolproof mechanism to check the full utilization of funds by the SCAs should be evolved. The Committee, therefore, recommend that the Government should impress upon the State Governments to maintain a separate account of SCA funds released and keep a constant watch on the utilization of funds through periodic progress reports from implementing agencies.

B. Market Promotion

2.10 The Committee have been informed by the Ministry of Social Justice and Empowerment that for setting-up of the business, trade, profession and other economic activities, the NSFDC has formulated a communication strategy. Thus NSFDC participate at the industrial and social development fairs at the national and state levels, and distribute brochures and pamphlets containing lending policy and procedures. During 2002-03, NSFDC participated in the Social Development Fair organized at Pragati Maidan. The products of NSFDC's beneficiaries were displayed at these Fairs for publicity/sale.

- 2.11 On being asked about the mode of communication to inform and encourage the small/rural artisans to participate in these fairs, it was replied that the beneficiaries were informed through the State Channelising Agencies of NSFDC. Beneficiaries from 5 States (Chhattisgarh, Himachal Pradesh, Madhya Pradesh, Punjab and West Bengal) participated in the fair.
- 2.12 It has been further stated that the forward linkages, such as marketing for finished products of artisans, are required to be ensured by the State Channelising Agencies who extend loan to the beneficiaries and provide assistance to them to solve day-to-day problems faced by them while running their ventures. In reply to a query that in the absence of any arrangements at the level of Ministry/NSFDC, how do they ensure that these poor artisans do not have any type of difficulty with regard to marketing of the products manufactured by them, the Ministry informed the Committee that only those activities which have backward and forward linkages are recommended by the SCAs and sanctioned by the NSFDC. The artisans of NSFDC schemes have been marketing their products locally, on their own. No separate study has been made in this regard.

- 2.13 The Committee have also been informed that marketing for finished products of artisans is required to be ensured by the State Channelising Agenceis and no special cell has been set up in the Ministry for overall monitoring, implementation and evaluation of the finished products of SC artisans. The price of the work of artisans is determined by the market mechanism. The Ministry have not issued any order/instructions, therefore, there is no control or regulation in this regard.
- 2.14 In this context, the Ministry of Tribal Affairs clarified that TRIFED has prepared a marketing strategy for promoting tribal art and craft items through TRIBES for the next five years. Some of the highlights of the strategy as reported by them are:-
 - (a) Sourcing products directly from tribal artisans/organisations dealing with tribals.
 - (b) Increasing supplier base through information of Self Help Groups of tribals.
 - (c) Expansion of TRIBES shop operations to other cities in association with other State level organisations dealing with handicrafts.
 - (d) Opening new outlets of its own in other cities to expand TRIBES shop operations.
 - (e) Participation in trade fairs in national as well as international markets to promote tribal art and crafts.
 - (f) Aggressive advertising and publicity to increase awareness about availability of tribal art and craft items and highlighting the cause associated with shopping at TRIBES.

- (g) Greater emphasis on direct exports especially through Fair Trade Organisations in other countries.
- (h) Launching a website for online shopping of TRIBES products to provide access to people all over the world to tribal art and craft items.
- 2.15 It has been further stated that TRIFED has established one shop called "TRIBES India" for sale of tribal products at 9, Mahadev Road, New Delhi. The main purpose of establishing the shop is to provide a marketing outlet for tribal art and craft thereby create an economically viable ongoing programme and ensure better realization for tribal art and crafts in urban centres like Delhi, tap the national and international market, organize and participate in fairs exhibitions, assist tribal artisans adapt their products as per market requirements etc.
- 2.16 When the Committee specifically desired to know whether TRIFED propose to run Tribes shops in other metropolitan cities other than Delhi, it was replied that TRIBES plans to expand its operations by associating with other existing Handicrafts Development organisations at State Level.
- 2.17 TRIBES has expanded its operations and is presently marketing goods from the following places also in addition to its own outlet at 9, Mahadev Road, New Delhi:
 - IG International Airport, Departure Lounge, New Delhi in association with ITDC.

CAUVERI Emporium managed by Karnataka State Handicraft
 Development Corporation on consignment basis at

Secunderabad, AP, Kolkata, West Bengal, Chennai, Tamil Nadu.

- Trimourti Maharasthra Emporium at Baba Kharag Singh Marg, New
 Delhi on consignment basis.
- 2.18 TRIFED was finalizing arrangements with following organisations to start operating from April 2005:-.
 - (a) Andhra Pradesh State Handicrafts Development Corporation Ltd. –LEPAKSHI Emporium at Hyderabad.
 - (b) Tamil Nadu Handicrafts Development Corporation Ltd. –
 POOMPUHAR Emporium at Bangalore and Chennai.
 - (c) Gujarat State Handloom and Handicrafts Development Corporation

 Ltd. Gurjari Emporium at Ahmedabad and Hyderabad.
- 2.19 TRIFED has been authorised to manage a Thematic Gallery by Development Commissioner (Handicrafts) at Handicraft Bhawan, Baba Kharag Singh Marg, New Delhi. TRIFED plans to display and market tribal art and craft through this Gallery. The Gallery is likely to be operational soon.
- 2.20 When the Committee desired to know the number of ST artisans benefited under the TRIBE shop, being run in Delhi during the last 3 years, it was stated that 73 artisans/organisations are empanelled with TRIBES which are associated with approx. 4900 tribals. In addition TRIFED provides direct benefits to tribals by inviting them over to the fairs organised by TRIFED. In last three years TRIFED had invited 870 artisans in the fairs/exhibitions organised by it.

- 2.21 The Committee desired to know the number and places of exhibitions organised by the TRIFED during the last three years. The Committee have been informed that tribal art and craft is promoted by organising exhibitions at TRIBES Shop and also by participating in exhibitions organised by different organisations. TRIBES participates in exhibitions/fairs to display there the range of art and craft made by tribals. The details of the exhibitions organised/participated by TRIBES have been mentioned in Appendix-VIII.
- 2.22 Regarding the mode of communication to inform and encourage the small/rural artisans to participate in these exhibitions, it was replied that TRIFED communicates directly with the artisans/empanelled suppliers and invite them for displaying their skills and marketing their products. TRIFED also approaches the State Government Department handling tribal welfare to nominate tribal artisans for specific fairs/exhibitions.
- 2.23 It has been further stated that TRIFED strives to ensure that artisans gets a fair price for the items made by them and tries to add value by giving them design inputs so that they can adapt their items as per market requirements. The value is also added by way of branding, promoting and organising exports. The benefits of all these measures go to tribals as the items are purchased directly from the tribal artisans.
- 2.24 The Committee observe that the main problems that the artisans face are related to the marketing of their products. The Committee have taken into account the measures stated by the Ministry of Social Justice and Empowerment in this regard. Market Development programmes are very

essential for boosting the sales of handicrafts products in national as well as foreign markets. The Committee further observe that the handicrafts sector has vast export potential and the Ministry can play an effective role. In the opinion of the Committee active participation in international fairs, exhibitions, buyer seller meets and foreign publicity will be a great help in the promotion of the handicraft sector. The Committee, therefore, recommend that the Government should identify and explore more and more exportable handicrafts and their markets and assist the artisans in their marketing efforts on sound commercial lines.

- 2.25 The Committee find that TRIFED has prepared a marketing strategy for promoting tribal art and craft items but due to lack of awareness regarding these schemes and lack of accessibility, the needy ST artisans are not able to take advantage of these schemes. The Committee feel they should mount an effective publicity campaign through print and electronic media including local newspapers giving detailed information about benefits likely to accrue from its schemes, procedure for availing the benefits etc.
- 2.26 The Committee are happy to note that TRIFED ensures that artisans get a fair price for the items produced by them and tries to add value by giving them design inputs so that they can adapt their items as per market requirements. Keeping in view this, the Committee recommend that they should set up a committee to explore various avenues for promoting exports. As the artisans cannot export their produce themselves

individually, there must be some agency to channelise their exports. The Committee further desire that the TRIFED should set-up a separate wing for providing export intelligence to the artisans in regard to what type of items should be made, which are in greater demand in the international market. It will thus facilitate the artisans to manufacture and export their products as per the requirement of the international market which will enable them to get maximum benefits of their produce.

2.27 As regards the overall position of monitoring, implementation, evaluation and marketing of the finished products of Scheduled Caste artisans, the Committee find that much emphasis is not being given by the The State Governments/implementing agencies are slow in sending the utilization certificates in time. Besides, they are also not very particular in contributing their share as per the respective guidelines of the schemes. It is strange that the Ministry also have made no efforts to set up any Special Cell in the Ministry for overall monitoring of marketing and evaluation of the finished products of Scheduled Caste artisans. While the Committee have no objection in State Governments/SCAs having their own arrangements/ mechanism for these purposes, they feel that the Union Ministry cannot escape from its responsibility when these are the Centrally Sponsored Schemes/programmes and the major portion of the funds and outlay is contributed by the Union Government. The Committee would, therefore, like to recommend to establish a monitoring cell in the Central Ministry for overcoming the hurdles in implementing the schemes and in achieving their objectives in the field of marketing of produce of these artisans.

2.28 The Committee also recommend that both the Ministries should take all possible steps to publicize the schemes through generic advertisements, print media, visuals, audios, websites etc. so that the schemes may become popular and be in demand.

CHAPTER III

A. Evaluation Studies

- 3.1 On the issue of assessment made to ascertain the impact of each of these schemes, the Ministry of Social Justice & Empowerment in their reply submitted that no exclusive assessment has so far been made of the schemes financed by the NSFDC for traditional artisans. However, 11 Impact Evaluation Studies were conducted in the years 2002 and 2003 (Andhra Pradesh, Bihar, Delhi, Haryana, Karnataka, Kerala, Maharashtra, Madhya Pradesh, Rajasthan, Tamil Nadu and Uttar Pradesh) to get a feedback of the schemes financed overall through the State Technical and Consultancy Service Organisations. Further, during the financial year (2004-05), studies had been undertaken in 9 States (Assam, Chhatisgarh, Gujarat, Himachal Pradesh, Jharkhand, Orissa, Punjab, Tripura and West Bengal). The evaluators conducted door-to-door field survey in the sample districts carefully chosen from all regions of the respective States based on the SC population and the extent of coverage under the schemes. A total of 5713 beneficiaries were interviewed to know their responses about various aspects of loan delivery, operation of business activities, incomes earned and repayments to the State Channelising Agencies. The Evaluation Reports were sent to the Chief Secretaries and Secretaries (SC Welfare) of the concerned States during 2003-04 for confirming the findings and communicating action taken on the findings and observations.
- 3.2 The Ministry of Tribal Affairs informed the Committee that the formal evaluations of the activities undertaken by NSTFDC and TRIBES shop are yet to be made. NSTFDC's financial assistance is extended through the State Level Channelising Agencies nominated by the respective State/UT Governments.

- 3.3 The Committee note that no exclusive assessment has been made so far regarding the schemes financed by NSFDC for traditional artisans. However, eleven Impact Evaluation Studies were conducted in eleven States through the State Technical and Consultancy Service Organisaitons and other States/UTs are being covered in a phased manner. The Committee are of the view that such evaluation study provides valuable information regarding progress made and prospects for development etc. Moreover, the information and data can be very useful for the formulation of policies and programmes for different schemes for SCs/STs. The Committee, therefore, desire that such an evaluation study should be initiated for each and every State in a time bound manner. The Committee would also like to know the action taken by the respective States on the findings and observation of the studies.
- 3.4 The Ministry of Tribal Affairs have apprised the Committee that most of the schemes are being implemented by the States/UTs and the formal evaluation of the activities undertaken by the NSTFDC and TRIBES shops are yet to be taken up. The Committee desire that the Ministry should conduct surveys and make evaluation studies in the specified areas through reputed agencies/organisations regarding the schemes so that problems of targeted groups could be identified and the Ministry could give more emphasis on skill training and education to meet the changing requirements of enterprises in a dynamic and competitive environment.

B. Non Governmental Organisations/Self Help Groups

- Justice & Empowerment involve/engage voluntary organisations also for the development of SC artisans. In a written reply, the Ministry stated that under the scheme of grants-in-aid to voluntary organisations working for Scheduled Castes, this Ministry releases grants-in-aid to the voluntary organisations for providing training to SC beneficiaries under various trades with a view to upgrade their skill to enable them to start income generating activities on their own or get gainfully employed in the relevant sector. The trades include those relevant for traditional SC artisans as well.
- 3.6 It has been further stated that under the scheme of Aid to Voluntary Organisations for the Development of SCs, the Ministry have identified projects for providing training for the following trade:
 - 1. Carpentry
 - 2. Coconut coir making and agarbatti making
 - 3. Tie and Die
 - 4. Spinning and Weaving
 - 5. Block Printing
 - 6. Gem Cutting
 - 7. Leather Art
- 3.7 Under the Scheme of Aid to Voluntary Organisations for Scheduled Castes, number of SCs trained in the trades relevant to artisans, are as under:

S.No.	Trade	No. of Scheduled Castes trained
1.	Carpentary	200
2.	Leather/Leather Art	500
3.	Coconut Coir	300

- 3.8 To a further query regarding details of voluntary organisations which are engaged in development and training of SCs sponsored by NSFDC during the last three years, it has been stated that since 1.10.2002, the NSFDC has been implementing its training programmes only through government/semi-government institutions. Therefore, there has been no involvement of any voluntary organisation since 1.10.2002.
- 3.9 The Ministry of Tribal Affairs have informed in a written reply that TRIFED empanels those NGOs, which work with majority of tribals and ensures it by way of taking a certification from District Administration. As an additional check, a verification process has also been followed to ensure correctness of the certificate issued by District Administration. TRIFED has no control over NGOs except that supplies can be discontinued in case any evidence of exploitation is observed or reported.
- 3.10 During the course of evidence when the Committee pointed out the great importance of the Self Help Groups and asked them to make efforts for their proper functioning, the representative of the Ministry of Tribal Affairs explained:-

"you have drawn our attention towards it and good quality of the work can be done. We wanted to initiate this work in the tribal dominated areas. In the first stage we have planned to set up 10,000 Self Help Groups all over the country and impart training to them and after that we will talk about financing it."

3.11 The Committee are of the view that NGOs play an important role in the implementation of various schemes at the grass-root level. The main advantage of NGOs is their ability to reach and interact directly with the needy groups. Keeping in view the vastness of the country and the magnitude of the problems being faced by SC/ST artisans, more and more NGOs/VOs should be involved in the implementation of various social welfare programmes, and there should be an inbuilt provision for some amount of funding for training in schemes to be implemented through voluntary sector. While sanctioning bigger projects to NGOs/VOs some percentage of grants could be earmarked for capacity building under the heading of training for enhancement of the capability of the NGO workers.

- 3.12 The Committee also recommend that there is need to frame a proper selection criteria for identifying the relevant NGOs only and eliminate the bogus ones. One of the important steps to improve performance of NGOs is to ensure their proper monitoring and evaluation. The Committee recommend that a system should be evolved to monitor the performance of NGOs. The release of funds to NGOs may be made conditional upon satisfactory performance at subsequent stages.
- 3.13 The Committee note that there are problems being faced in the implementation of different schemes regarding assistance and protection of traditional SC/ST artisans. The Committee feel that there is a need to improve the delivery mechanism of the scheme through augmenting training and proper monitoring. The stress should be given to form Self Help Groups(SHGs) by providing them forward and backward linkages. The SCAs should think of providing better market facilities to enable SHGs to sell their products. Besides, the products made by SHGs should be sold through various handicrafts melas. Such melas should be organised in big

cities of the country. Wide publicity should also be given to the products produced by the SHGs so as to encourage them. Another area of concern is to make the products produced by SHGs competitive. There is a need to provide training to improve the quality of the products. SHGs should be involved in the trade according to the local needs of the area where these are manufactured so as to ensure the viability of SHGs. Once SHGs are viable and are engaged in profit making activity there will not be any problem of Bank loan. In view of the above situation there is an urgent need to take all the corrective steps to make the programme more effective.

3.14 The Committee would also like the NSFDC/NSTDFC to encourage NGOs/Vos/SHGs in propagating the value of training among the illiterate SCs/STs.

New Delhi August, 2006 Sravana,1928(S) (RATILAL KALIDAS VARMA)
CHAIRMAN
COMMITTEE ON THE WELFARE
OF SCHEDULED CASTES AND
SCHEDULED TRIBES

APPENDIX 'A'

MINUTES

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES (2004-2005)

(FOURTEENTH LOK SABHA)

SEVENTH SITTING (09.02.2005)

The Committee sat from 1530 hrs. to 1700 hrs.

PRESENT

Shri Ram Nath Kovind - In-the-Chair

MEMBERS

LOK SABHA

- 2. Shri S. Ajaya Kumar
- 3. Shri M. Appadurai
- 4. Shri Kailash Baitha
- 5. Shri Virchandra Paswan
- 6. Shri Ashok Kumar Rawat
- 7. Shri Baju Ban Riyan
- 8. Shri Sugrib Singh
- 9. Shri Lalit Mohan Suklabaidya
- 10. Smt. Usha Verma

RAJYA SABHA

- 11. Dr. Faguni Ram
- 12. Shri Narayan Singh Kesari
- 13. Shri Robert Kharshiing
- 14. Shri Faquir Chand Mullana

SECRETARIAT

- 1. Shri Gopal Singh, Deputy Secretary
- 2. Ms. J.C. Namchyo, Under Secretary

WITNESSES

MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT

- 1. Smt. Sarita Prasad, Secretary
- 2. Dr. Sandeep Khanna, Additional Secretary
- 3. Shri P. Narayana Murthy, Joint Secretary
- 4. Dr. A. Rajan, CMD, NSFDC
- 5. Shri Hasib Ahmad, Director
- 6. Shri B.S. Chumber, Senior Manager, NSFDC
- At the outset, the Chairman welcomed the representatives of the Ministry of Social Justice & Empowerment.
- 3. The Committee then took oral evidence of the representatives of the Ministry of Social Justice & Empowerment on the subject "Provision of financial assistance and protection of traditional Scheduled Caste and Scheduled Tribe artisans".
- 4. The evidence remained inconclusive. The Committee decided to take further evidence of the representatives of the Ministry at a later date.
 - 5. A verbatim record of the proceedings was kept.

The Committee then adjourned.

APPENDIX 'B'

MINUTES

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES (2004-2005)

(FOURTEENTH LOK SABHA)

EIGHTH SITTING (18.02.2005)

The Committee sat from 1030 hrs. to 1415 hrs.

PRESENT

Dr. Satyanarayan Jatiya - Chairman

MEMBERS

LOK SABHA

- 2. Shri S. Ajaya Kumar
- 3. Shri Kailash Baitha
- 4. Shri Faggan Singh Kulaste
- 5. Shri Virchandra Paswan
- 6. Shri Ashok Pradhan
- 7. Dr.(Col.) Dhani Ram Shandil
- 8. Shri Lalit Mohan Suklabaidya
- 9. Smt. Usha Verma

RAJYA SABHA

- 10. Shri Narayan Singh Kesari
- 11. Shri Robert Kharshiing
- 12. Shri Moolchand Meena
- 13. Shri Faquir Chand Mullana
- 14. Shri Nandi Yellaiah

SECRETARIAT

- 1. Shri R.C. Ahuja, Joint Secretary
- 2. Shri Gopal Singh, Deputy Secretary
- 3. Ms. J.C. Namchyo, Under Secretary

WITNESSES

MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT

- 7. Smt. Sarita Prasad, Secretary
- 8. Dr. Sandeep Khanna, Additional Secretary
- 9. Shri P. Narayana Murthy, Joint Secretary
- 10. Dr. A. Rajan, CMD, NSFDC
- 11. Shri Hasib Ahmad, Director
- 12. Shri B.S. Chumber, Senior Manager, NSFDC

MINISTRY OF TRIBAL AFFAIRS

- 1. Smt. P. Jyoti Rao, Secretary
- 2. Shri S. Chatterjee, Joint Secretary
- Shri Wilfred Lakra, Managing Director, TRIFED
- 4. Shri Kush Verma, Executive Director, TRIFED
- Ms. S. Bhavani, CMD, NSTFDC
- 6. Dr. R.M. Dubey, Director, Ministry of Tribal Affairs
- 7. Shri Amit Bhatnagar, Sr. Manager, TRIFED
- 8. Shri T.D. Kukreja, Sr. Manager, NSTFDC
- 2. At the outset, the Chairman welcomed the representatives of the Ministry of Social Justice & Empowerment.
- 3. The Committee then took further evidence of the representatives of the Ministry of Social Justice and Empowerment on the subject "Provision of financial assistance and protection of traditional Scheduled Caste and Scheduled Tribe artisans" which had remained inconclusive on 9th February, 2005. The evidence was concluded.

(The representatives of the Ministry of Social Justice and Empowerment then withdrew).

- 4. Thereafter, the Chairman welcomed the representatives of the Ministry of Tribal Affairs.
- 5. The Committee then took evidence of the representatives of the Ministry of Tribal Affairs on the subject "Provision of financial assistance and protection of traditional Scheduled Caste and Scheduled Tribe artisans".
- 6. The witnesses then withdrew.
- 7. A verbatim record of both the proceedings was kept.

The Committee then adjourned.

APPENDIX 'C'

MINUTES

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES (2006-2007)

(FOURTEENTH LOK SABHA)

SECOND SITTING

(19.06.2006)

The Committee sat from 1100 to 1200 hrs.

PRESENT

Shri Biren Singh Engti - (In Chair)

MEMBERS

LOK SABHA

- 2. Shri S. Ajaya Kumar
- 3. Shri Eknath M. Gaikwad
- 4. Dr. P.P. Koya
- 5. Shri Kailash Meghwal
- 6. Shri Rupchand Murmu
- 7. Shri Harikewal Prasad
- 8. Shri Ashok Kumar Rawat
- 9. Shri Baju Ban Riyan
- 10. Shri Sugrib Singh
- 11. Shri Vanlalzawma

RAJYA SABHA

- 12. Shri Sharad Anantrao Joshi
- 13. Shri Robert Kharshiing
- 14. Shri Surendra Lath
- 15. Shri Harendra Singh Malik
- 16. Dr. Radhakant Nayak
- 17. Shri Nabam Rebia
- 18. Smt. Maya Singh
- 19. Shri Veer Singh

<u>SECRETARIAT</u>

- 1. Shri Gopal Singh, Director
- 2. Ms. J.C. Namchyo, Under Secretary

At the outset, the Committee were informed by the Director that due to some urgent work in the constituency, Shri Ratilal Kalidas Varma, Chairman will not attend the sitting. As provided in Rule 258(3) of Rules of Procedure and Conduct of Business in Lok Sabha Shri Biren Singh Engti, M.P. was chosen by the Committee to act as Chairman for the sitting.

- 2. The Chairman informed the Committee that two draft reports on (i) Provision of financial assistance and protection of traditional Scheduled Castes and Scheduled Tribes artisans and (ii) Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Central Board of Direct Taxes (CBDT) are to be considered for adoption and asked the members to give their views/suggestions. During the deliberation some members of the Committee stated that they would like to go through the above mentioned reports again and send their comments to be considered by the Committee for incorporation in the next sitting. The Chairman, therefore, requested the Members to send their suggestions/views in writing if any, to be incorporated in the two draft reports latest by 25th June, 2006.
- 3. The Committee decided to hold further meeting to adopt the above two draft reports at a later date.

The Committee then adjourned.

APPENDIX 'D'

MINUTES

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES (2006-2007)

(FOURTEENTH LOK SABHA)

THIRD SITTING

(01.08.2006)

The Committee sat from 1500 to 1600 hrs.

PRESENT

Shri Ratilal Kalidas Varma - Chairman

MEMBERS

LOK SABHA

- 2. Shri M. Appadurai
- 3. Shri Biren Singh Engti
- 4. Dr. P.P. Koya
- 5. Shri Rajesh Kumar Manjhi
- 6. Shri Rupchand Murmu
- 7. Shri Harikewal Prasad
- 8. Shri Baju Ban Riyan
- 9. Shri Sugrib Singh
- 10. Shri Lalit Mohan Suklabaidya

RAJYA SABHA

- 11. Shri Sharad Anantrao Joshi
- 12. Shri Lalhming Liana
- 13. Dr. Radhakant Nayak
- 14. Shri Nabam Rebia

SECRETARIAT

- 1. Shri Gopal Singh, Director
- 2. Ms. J.C. Namchyo, Under Secretary

-68-

At the outset, the Hon'ble Chairman welcomed the Hon'ble Members of the

Committee. The Committee then considered the draft reports on (i) Reservation for

and Employment of Scheduled Castes and Scheduled Tribes in Central Board of

Direct Taxes (CBDT), (ii) Provision of financial assistance and protection of

traditional Scheduled Castes and Scheduled Tribes artisans; and (iii) Reservation

for and employment of Scheduled Castes and Scheduled Tribes in Syndicate Bank

and credit facilities provided by the Bank to them and adopted the same. The

Hon'ble Chairman also requested the Members to send their suggestions, if any, to

be incorporated in the three draft reports latest by 7th August, 2006.

2. The Committee also authorised the Chairman to finalise the reports in the

light of consequential changes and present the same to both the Houses of

Parliament.

The Committee then adjourned.

DETAILS OF PROPOSALS PENDING, RECEIVED, SANCTIONED, REJECTED DURING THE LAST THREE YEARS AND AS ON 31,03,05

Note: * The actual total of applications pending as on 31.03.02 is 140. However, after adjusting the 44 proposals (Manipur-9, Mizoram-23 Sikkim-4, & Tripura-8) concerning ST cases transferred to NSTFDC, the total has been taken as 96.

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Appord X - T

NSTFDC

DETAILS OF SANCTIONS BY NSTFDC (POST-INCORPORATION) AS ON 31.03.2002 Name of SCA & State: Andhra Pradesh Scheduled Tribes Co-op. Finance Corpn.Ltd.- Andhra Pradesh (Rs. in lakhs)

				(KS. III INKI	(8)
SI.No.	Name of Scheme/ Project	No. of Units	Total Cost	NSTFDC's Share	No. of Beneficiaries
	Test House	25	37.50	27.75	
7	Tent House	75		THE R. P. LEWIS CO., LANSING PROPERTY AND PERSONS ASSESSMENT OF PERSONS ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSES	75
2	Auto (Diesel)	50		AND DESCRIPTION OF THE PARTY OF	50
3	Auto (Petrol)	50	1	AND PROPERTY OF PERSONS AND PERSONS ASSESSMENT OF PERSONS ASSESSMENT AND PERSONS ASSESSMENT ASSESSM	50
4	Minidor Auto	10	and the state of t	And the restablished school-squared articles	A PER PERSONAL PROPERTY OF PERSONAL PROPERTY OF PERSONAL PROPERTY AND PERSONAL PROPERTY OF PE
5	Poultry	25		Annual and Assessment	Constitution of the Consti
6	Power Tiller	25	7.08	and the supplemental supplement	CONTRACT NAMES OF TAXABLE PARTY OF PROPERTY OF TAXABLE PARTY OF TAXABLE PARTY.
7	Book Binding	2		THE RESERVE ASSESSMENT	THE RESIDENCE PROPERTY OF THE
8	Floriculture	10	and the same of th	Annual State of the Parket of	THE RESIDENCE OF THE PROPERTY
9	Land scheme	450	AND RESIDENCE AND ADDRESS OF THE PARTY OF TH		THE RESIDENCE SERVICES A CAP SERVICE AND THE PROPERTY OF PERSONS ASSESSED.
10	Wet Processing Pulper	00.5	8.00	NAMES AND POST OF PERSONS ASSESSED ASSESSED.	Server and favorancing and any day and the special properties and properties and the server and
11	Double Disc Pulper Scheme	15	13.95	CANADAD ASSESSMENT OF THE PARTY	Annual Supplementary (State Street, Supplementary Annual Supplement Annual Supplementary (St. Street Supplementary)
per a parricular a mahammada da da	Pathological Lab	106.1	1.50	1.05	AND ADDRESS OF THE PARTY OF THE
12	Total:	718	577.53		Market of the State of the Stat
	Allocaion (2001-0	2)		375.00	Index (Bolero)

Name of SCA & State: Arunachai Pradesh Industrial & Finance Development Corporation - Arunachai Pradesh.

SI.No.	Name of Scheme/ Project	No. of Units	Total Cost	NSTFDC's Share	No. of Beneficiaries
1	Barbed Wire	1	2.90	PRINCE OF STREET, STRE	AND DESCRIPTION OF THE PROPERTY OF THE PROPERT
2	Truck	1	8.00	The second secon	AND THE PROPERTY OF THE PROPERTY OF THE STREET OF THE PROPERTY
3	Restaurant	1	2.64	2.09	1
1	Tata Truck	3	15.36	11.1	3
5	Stone Crusher	1	6.91	4.8	1
6	Tata Sumo	2	8.80	And in contrast of the Contras	PRODUCE A YEST CANADA BENESTATION CONTINUE ARREST MANAGEMENT AND ASSESSED AND ASSESSED.
0	Total:	9	44.61	Annual Constitution and State of State	A CHARLES SHOW THE THE PROPERTY OF SHOWS SHOW SHOW SHOW AND ASSESSED.
-	Allocation (2001-0	2)		50.00	

Allocation (2001-02)

:Assam Plain Tribes Development Corporation Ltd. - Assam.

	100.05	Cost	Share	Beneficiaries
Truck 00.83	20	126.00	107'.00	20
Sumo	15	66.00	56.10	15
Contract to the second	5	A STATE OF THE PARTY OF THE PAR	THE RESERVE AND PARTY AND PERSONS ASSESSED.	THE RESERVE THE PROPERTY OF THE PERSON OF TH
ruck	12		CONTRACTOR DESCRIPTION OF THE PERSON AND PARTY AND PERSONS ASSESSMENT AND PARTY ASSESSMENT ASSESSME	THE PERSON NAMED IN COLUMN TWO IS NOT THE OWNER, THE PERSON NAMED IN COLUMN TWO IS NOT THE OWNER, THE PERSON NAMED IN COLUMN TWO IS NOT THE OWNER, THE PERSON NAMED IN COLUMN TWO IS NOT THE OWNER, THE PERSON NAMED IN COLUMN TWO IS NOT THE OWNER, THE PERSON NAMED IN COLUMN TWO IS NOT THE OWNER, THE PERSON NAMED IN COLUMN TWO IS NOT THE OWNER, THE PERSON NAMED IN COLUMN TWO IS NOT THE OWNER, THE PERSON NAMED IN COLUMN TWO IS NOT THE OWNER, THE PERSON NAMED IN COLUMN TWO IS NOT THE OWNER, THE PERSON NAMED IN COLUMN TWO IS NOT THE OWNER, THE PERSON NAMED IN COLUMN TWO IS NOT THE OWNER, THE PERSON NAMED IN COLUMN TWO IS NOT THE OWNER, T
Sumo	30		The same of the sa	THE RESIDENCE OF THE PROPERTY AND ADDRESS OF THE PARTY OF
	82	491.80		THE PERSON AND PRINT SHOWS ARRIVED A PRINT OF LOCATION OF MARIE STATES AND ADDRESS OF THE PERSON OF
-	dra Voyager ruck umo	dra Voyager 5 ruck 12 umo 30	dra Voyager 5 26.80 ruck 12 139.50 umo 30 133.50 82 491.80	dra Voyager 5 26.80 22.75 ruck 12 139.50 123.00 umo 30 133.50 117.00 82 491.80 425.85

Allocation (2001-02)

	Ctata Gularat	Tribal	Development	Corporation - C	Bujarat.

SI.No.	HONEAS ON ST. 03.2002	No. of Units	Total Cost	NSTFDC's Share	No. of Beneficiaries
		36	167.40	149.40	36
1	Tata-sumo	40	AND DESCRIPTION OF THE PERSON	THE PERSONAL PROPERTY AND PROPERTY AND PROPERTY AND PERSONAL LAST.	
2	Tractor Trailor	38	170.62	managering spice and contractive productive productive resources.	A 100 C 100
3	Tempo Trax	38	168.72	THE RESERVE AND PERSONS ASSESSED.	38
4	Mini truck	36	THE RESERVE THE PROPERTY AND ADDRESS OF THE PARTY.	AND DESCRIPTION OF THE PROPERTY OF THE PROPERT	
5	Jeep Taxl Mandop Drecoration	25	46.25	41.25	
0	Diesel Load Carrier	70	STATE OF THE PARTY	84.00	
1	Total:		THE PERSON NAMED AND PERSONS NAMED IN	867.57	283
	Allocation (2001-02)	100	A THE STATE OF THE	550.00	phiA sal

Allocation (2001-02)

chal Pradesh SCs&STs Development Corporation - Himachal

SI.No.	Name of Scheme/ Project	No. of Units	Total Cost	NSTFDC's Share	No. of Beneficiaries
A	Small Business	50	50.00	44.00	50
1	Tata Bus	5	45.30	38.50	5
3	Mahindra Jeeps	15	64.95	56.55	15
resident with the	Tata Tipper	5	43.15	36.70	5
5	Mahindra (Bolero)	1	5.45	4.62	1
6	Pick-up van	5	18.00		PARTICIPATION AND STANDARD AND AND ADDRESS OF THE A
7	Truck	6	30.60	PARAMETERS AND ADDRESS OF THE PARAMETERS OF THE	MANAGEMENT OF WHERE ARREST RIVER AND AND ARREST AND AND ARREST CHARACTERS AND ADDRESS OF THE PARTY OF THE PAR
8	Mini Bus	1	8.30		Management of the party and the second secon
9	Tata-Sumo	3	A DESCRIPTION OF THE PERSON NAMED IN COLUMN	STATE STATE OF THE PERSON AND PROPERTY AND ADDRESS OF THE PERSON ADDRESS OF THE PERSON AND ADDRESS OF THE PERSON A	Appropriate description on more vive, i.e. in spends, repails, such section to a single description.
10	Mini Truck	1	5.90	THE RESIDENCE OF THE PROPERTY AND THE PARTY BEINGTON	THE PROPERTY AND PROPERTY AND PARTY AND PARTY AND PROPERTY AND PROPERT
11	Steel Fabrication	08.41	2.75	THE RESERVE AND PROPERTY AND PARTY A	COLUMN SA IN TUNOS DE CONTRACTOR DE CONTRACTOR A LA SECRETAR DE CONTRACTOR DE CONTRACT
n main a main a main	Total	93	287.3	247.66	Designation of the employees . "He designation has an and section from the house the high section of the sectio

Allocation (2001-02)

element Corneration - Jammu & Kashmir.

	INDITIO OF OCTIONS	No. of	Total	NSTFDC's	No. of Beneficiaries	
4	Autorickshaw	15	12.00	8.70	15	
2	Small Business	42		Annual Service Services Servic	THE PARTY SERVICE SERVICE SERVICES AND PRODUCED SERVICES AND SERVICES	
3	LCVs	30	150.00	And the property and the contract and th	CONTRACTOR OF THE PARTY OF THE	
4	Small Business	120	A STATE OF THE PERSON OF THE P	AND RESIDENCE AND PARTY AN	WHEN HARD BUT IN THE A PRINCE AND PRODUCED WAS ARRESTED OF THE DESCRIPTION OF THE PRINCE OF THE PRIN	
CONTRACTOR SPRINGS	Total	207	303.00	A THE PARTY OF PARTY AND PROPERTY AND PARTY AN	AND THE TOTAL PROPERTY AND VALUE OF THE PARTY OF THE PARTY AND ASSESSMENT ASS	
	Allocation (2001-02)			78.00		

Allocation (2001-02)

Contd...3

Name of SCA & State: The Jharkhand State Tribal Co-operative Dev. Corpn. Ltd. - Jharkhand

SI.No.				NSTFDC's Share	No. of Beneficiaries
1	Diesel Autorickshaw	100	168.00	137.00	100
2	Tractor Trailor	65	266.50	149.50	65
	Total:	165	434.50	286.50	165

Name of SCA & State: Karnataka SCs & STs Development Corporation Ltd. - Karnataka.

SI.No.	Name of Scheme/ Project	No. of Units	Total Cost	NSTFDC's Share	No. of Beneficiaries
1	Dairy	350	122.50	38.90	350
2	Bullock Cart	400	112.00	30.00	400
3	Truck	1	7.30	5.84	A second service designation of the second s
4	Tractor with Trailor	10	41.50	32.00	10
5	Tat Sumo	10	45.50	35.10	10
6	Autorickshaw	50	38.50	26.00	50
7	Tempo Traveller	5	27.70	20.85	5
8	Tempo Trax	5	22.10	17.00	5
9	Maruti Omni	10	24.50	19.00	10
	Total:	841	441.60	324.69	841
	Allocation (2001-02)		SO BENIV	171.00	THE RESERVE OF THE PROPERTY OF THE PARTY OF THE PROPERTY OF TH

Name of SCA/State: The Kerala State Dev. Corpn. For SCs &STs Ltd. - Kerala.

SL.NO.	Name of Scheme/ Project	No. of Units		NSTFDC's Share	No. of Beneficiaries
1	Autoričkhaw	15	11.55	9.30	4 6
2	Internet Café	3	3.78	2.88	3
3	Computer	5	2.50	1.50	5
4	Aluminium Fabrication	1	2.40	1.92	1
	Total:	24	20.23	15.60	24
	Allocation (2001-02)		50.00	many a management provides an extensive for a second a second a second as a second as a second a secon

Name of SCA/State | akshdween Development Corporation | td | | akshdween

SL.NO.	Name of Scheme/ Project	No. of Units	Total Cost	NSTFDC's Share	No. of Beneficiaries
1	Autorickshaw	1	0.76	0.53	A Special and representation of the second state of the second se
2	Tractor with Trolley	1 00 1	4.00	3.21	an in the state of
3	Pickup Van	lane 1	1.15	0.9	
4	Pickup Van	1	1.15	0.89	The same of the sa
5	Autorickshaw	1	1.00	0.75	DAIPPRAD MALANES
6	Power Tiller	1	1.13	0.96	and a second section by the second section is a proper section on page 1997 and the section of the section of
	Total:	6	9.19	7.24	and the state of t

Allocation (2001-02)

50.00

Name of SCA/State: M.P.Adivasi Vitta Aivam Vikas Nigam - Madhya Pradesh

SL.NO.	Name of Scheme/ Project	No. of Units	Total Cost	NSTFDC's Share	No. of Beneficiaries
1	Tata Sumo	1	4.5	3.82	
2	General Store-PH-III	200	50	44.00	200
3	Goat Rearing	60	164.4	139.80	60
4	Internet Dhaba	74	159.1	135.42	19 \6mens8 to a 74
6	Medical Store	130	162.5	137.80	130
7	Betel Shop	700	140	119.00	700
8	Purchase & Sale of MFP	50	89.5	76.00	50
9	Poultry - Ph-III	16	29.28	24.96	maio son 16
10	Brick Mfg.	32	30.72	25.92	
11	Tent House	32	32	27.20	10/les Turbus acc. 32
12	Enhancement of Agri. Productivity	16	14.4	12.16	0 mus 16
13	Flour Mill	16	8.64	7.36	islavan oca 18
	Total:	1327	885.04	753.44	1327

Name of SCA/State: Shabari Adivasi Vitta Va Vikas Mahamandal - Maharashtra.

SL.NO.	Name of Scheme/ Project	No. of Units	Total Cost	NSTFDC's Share	No. of Beneficiaries	
1	Dhaba	40	40.00	32.00	40	
2	Dhaba	40	120.00	94.00	40	
3	Brick Mfg	20	20.00	16.00	20	
4	Tea & Cold Drink Shop	75	26.25	21.75	75	
5	Grocery Shop	100	80.00	64.00	100	
6	Fruit & Vegetable Shop	75	18.75	15.75	25 July 175	
7	Auto workshop	25	20.00	16.25	25	
	Total:	375	325	259.75	375	

Name of SCA/State: Mizoram Khadi & Village Industries Board - Mizoram.

SL.NO.	Name of Scheme/ Project	No. of Units	Total Cost	NSTFDC's Share	No. of Beneficiaries
1	Pickup Van	1	3.84	3.35	And resident to the contrasting contrasting the contrasting th
2	Line Bus	4	30.60	27.20	nav aplate4
3	Poultry Farming	2	5.70	4.74	eriamenter/ h.s viewroeperateraterateristratera accessor / 120-00, page
4	Tata Sumo (4x4)	1	6.40	5.16	warlatologobis 1
5	City Bus	1	9.00	7.35	A separation of a construction of the second
6	Iron Grill/Steel Works	1	4.95	4.05	1
	Total:	10	60.49	51.85	10

Allocation (2001-02)

100.00

Name of SCA/State: Nagaland Industrial Development Corporation Ltd. - Nagaland.

	Name of Scheme/ Project		The second second second	NSTFDC's Share	No. of Beneficiaries
1	Omni Bus	2	18.80	15.78	7
2	Maruti Van	15	37.50	33.75	15
3	Tata Spacio	5	20.50	17.00	5
4	Truck	3	25.80	21.60	19817 1840 3
	Total:	25	102.60	88.13	W84840101 30
	Allocation (2001-02)	00.07	30	100.00	noncell & lease and

Name of SCA & State: Orissa SCs, STs Devpelopment & Finance Co-op Corpn. Ltd. - Orissa.

	Name of Scheme/ Project	No. of Units	Total Cost	NSTI-DC's Share	No. of Beneficiaries
1	Tractor Trailor	24	85.20	THE RESIDENCE AND ADDRESS OF THE PARTY NAMED IN COLUMN 2 IS NOT THE OWNER.	The same of the same and the same of the s
2	Dumper Truck	5	42.75	38.45	5
3	Ambassador Car	30	127.50	114.60	30
4	Commander Jeep	30	110.10	99.00	
5	Mini Truck	30	139.50	125.40	30
6	Poultry	30	33.00	28.80	
	Total:	149	538.05	482.81	149
-	011 11 10004 1	101		628 00	

Allocation (2001-02)

Name of SCA/State: Rajasthan SCs and STs Finance & Development Co-op Corporation - Rajastha

	Name of Scheme/		No. of Units	Total Cost	NSTFDC's Share	No. of Beneficiaries
1	Jeep Taxi		25	98.00	THE RESIDENCE PROPERTY AND ADDRESS OF THE PARTY AND ADDRESS OF THE PART	AND READ THOUSAND SHOULD SHOUL
2	Dhaba/Restaurant	00.15. 107	25	27.50	21.25	THE RESIDENCE OF THE PARTY OF T
3	Photocopier-iii	10.0 las	40	49.20	39.20	40
4	Small Business	RC Se	100	100.00	78.00	
5	Load Carriers	10 10	100	175.00	143.00	100
6	Jeep Taxi		45	171.00	144.00	45
7	D. Autos	0.00	50	79.00	64.00	50
8	Pick-Up Van		25	90.75	76.50	25
9	Pick-Up Van (Tem	(00)	25	85.75	72.00	25
100	Total:		435	876.20	720.45	435
		ion (2001-02)		1 .	489.00	The Contract of the Contract o

Allocation (2001-02)

of SCA/State: Sikkim SCs. STs & BCs Development Corporation Ltd. - Sikkim.

SL.NO.	Name of Scheme/ Project	No. of Units	Total	NS1'FDC's Share	No. of Beneficiaries
1	Guest House Cum Lodge	10	35.30	29.00	1.0
2	Restaurent &Fast Food	10	11.80	9.00	10 10
3	Grocery / Manihari	20	10:00	7.00	20
4	Pig Breeding	16	8.80	6.72	16
5	Dairy Farming	37	12.95	8.51	37
6	Restaurent &Fast Food	10	11.80	9.00	10
7	Guest House Cum Lodge	20	70.60	58.00	2.0
1064	Total: On one lane	123	161.25	127.23	123
-	Allocation (2001-02)			50.00	

Allocation (2001-02)

Contd...6

SI NO	SCA/State:Tripura STs Co-op. Deve	No. of	Total	NSTFDC's	No. of
المالين المالين	87 at	Units	Cost	Share	Beneficiaries
	loop	8	30.40	25.68	8
1	Jeep Power Titler	8	8.64	6.80	Bay mile 8
3	Autorickshaw	12	10.20	7.80	12
-	Piggery	12	10.80	8.40	2012
5	Electrical & Electronic Workshop	30	15.00	10.50	30
6	Handloom & Weaving	30	15.00	10.50	30
	Total:	100	90.04	69.68	Bashorassa a 100
	Allocation (2001-02) SCA/State:Uttaranchal Bahuudeshi	ya Evam	∕ikas Niga	m - Uttarano	chal.
SL.NO.	Name of Scheme/ Project	No. of	Total	NSTFDC's	
	08.00	Units	Cost	Share	Beneficiaries
		26	13.00	11.44	26
1 2	General Stroe Autorickshaw	15	11.70	And in continues to the party of the state o	1800 1800 nomino 18
3	Ambasador car	13	51.35	Charles and the Control of the Contr	THE PERSON AND ASSESSMENT OF THE PERSON AND ASSESSMENT ASSESSMENT AND ASSESSMENT ASSESSM
4	Dhaba/Restaurant	13	26.00	AND REAL PROPERTY SERVICES AND ADDRESS OF THE PROPERTY AND ADDRESS OF THE PARTY AND ADDRESS OF T	ALVERTON DESCRIPTION AT THE SALVENDERS AND REPORT AND ADDRESS OF THE PROPERTY
5	Tata Sumo	13	61.10	CONTRACTOR OF STREET STREET, S	13
3	Total:	80	163.15	142.28	80
	Name of Scheme/ Project	No. of Units	Cost	Share	Beneficiaries
1	Auto Delivery Van	30	25.50	21.60	30
2	Auto Pickup Van	15	11.85	9.90	filesalesensasses 1:
3	Autorickshaw	25			2!
4	Diesel Trecker	20	74.40		20
5	Diesel Taxi (Ambassador)	20	-	The Personal Property and Printers and Print	And the second of the second o
6	Tata-HCV	2	Landania anni vi anni ma		and the manage of an out agreement of the Supplement of the Supple
7	Tata-LCV	4		I amount on the same of the sa	
8	Diesel 3 wheelers	50			
9	Diesel Trecker(Hidustan)	20		CONTRACTOR DESCRIPTION OF THE PARTY OF THE P	A BRETAL LANGUAGE DALANNER PRINCE STREET, FOR STATE ST
10	Power Tiller	25		THE PERSON NAMED IN COLUMN TWO IS NOT THE OWNER, THE OW	THE WAR OF THE PERSON NAMED OF THE PERSON NAMED IN COLUMN 2015
-	Minor Irrigation - PH.IV	90			THE RESIDENCE AND A SECURE OF PERSONS ASSESSED FOR THE PERSONS ASSESSED
11	The state of the s	25		or he saw groups not have a designation of	THE RESERVE THE PROPERTY AND THE PARTY AND T
12	Dairy	-			DESCRIPTION OF THE PROPERTY OF
	Total:	326	589.67	493.69	326
	Allocation (2001-02)		1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	340	
	Total 100.4	5378	7380.62	6024.58	5383
Jama of			1000.02		Grecery / Manife
TORRAC SERVICE	SCA/State: Trifed- DLH - New Delhi Name of Scheme/ Project		Total	NSTFDC's	British Voscerol

Units

290430

290430

295808 8004.57

Procurement & Selling of surplus

1

Agri./MFP

Grand Total

Total:

Cost

623.95

623.95

Share

300.00

300.00

6324.58

Beneficiaries

290430

290430

295813

NSTFDC

DETAILS OF YEARWISE SANCTIONS (2002-2003) BY NSTFDC AS ON 31.03.2003

SI.No.	SCA & State:Andhra Pradesh So Name of Scheme/ Project	No. of Units	Total Cost	Share	Beneficiaries	
1	Dairy	10	28.00	23.20		
2	Diesel Autorickshaw	50	47.50	32.5	50	
3	Petrol Autorickshaw	50	38.00	25.00	50	
4	Tractor Trolley with Farm	40	158.00			
5	Demolition Hammer	151.00	1.10			
6	Tata Sumo	171.20	5.10			
7	Sand Lorry	2	18.20	16.38		
8	Tent House	10	15.00	10.60		
	Coffee Plantation	60,000	14400.00	2400.00	60,000	
9		127	133.35	PART COMPANY SECTION S	127	
10	Auto Diesel	1	2.85	NAME AND ADDRESS OF TAXABLE PARTY.	Strategies and annual company and a company of the	
11	Ice Cream Parlour	46		THE RESERVE ASSESSMENT	maken. Supplemental after Emphasisment and June 1, 1914 of Manager	
12	Auto (7 Seater)			AND DESCRIPTION OF THE PERSON NAMED IN COLUMN 2 IN COL	COMMITTED AND THE PROPERTY OF THE PARTY OF T	
13	Petrol Auto	55	Anna beneveral and the second	AND DESCRIPTION OF THE PARTY OF	MANUAL STREET, SHOWING ASSESSED ASSESSED ASSESSED BY THE STREET, SALVEY ASSESSED ASSESSEDA	
14	Minidor Dairy	100	AND RESIDENCE AND ADDRESS OF THE PARTY OF TH	NAMED AND POST OFFICE ADDRESS OF THE PARTY O	MARKET SHAREFURNICARY I THE ARM ARROCATE HER SHARE SHARE SHAREFURNICARE SHAREFURN	
15	Power tiller with trailor	2.4		PROPERTY AND ADDRESS OF THE PERSON NAMED IN	THE PROPERTY OF THE PARTY OF TH	
16	Tata Sumo Ex-Taxi	1	5.32	PERSONAL PROPERTY AND	THE RESIDENCE OF THE PROPERTY	
17	Tata Tourin - Taxi	199.0	4.73	CHARLEST PROPERTY OF THE PARTY	PERSONAL PRODUCTION OF PROPERTY ASSESSMENT AND ASSESSMENT OF THE PERSONAL PROPERTY OF THE PERSONAL	
18	Tata Spacio-Taxi	100.7	4.45	AND DESCRIPTION OF THE PERSON NAMED IN COLUMN 2 IS NOT THE PERSON	A STREET, STREET, NAME AND ADDRESS OF THE PARTY OF THE PARTY AND ADDRESS OF THE PARTY AND ADDRES	
19	Commander Jeep	9		PROPERTY OF THE PROPERTY OF TH	CONTRACTOR OF THE PROPERTY OF	
20	Ambassador Car	11	37.95	HE CHARLESTON HOUSE PROPERTY	PROGRAMMENT, SUBST-Systematocological vider, Strenge system	
	Total	60540	15144.22	2977.81	60540	

Name of SCA & State Assam Plain Tribes Development Corporation Ltd. - Assam.

Name o	SCA & State: Assam Plain Tribes Deve	stobilletti	COLDOLATION	PARTY A TONOMINE TONOMINE	Bath standageness, managements, who, et %, subject an insert	
SINO	Name of Scheme/ Project	No. of	Total Cost	NSTFDC's	No. of	-
31.110.		Units	P.014	Share	Beneficiaries	
1	Tractor	30	142.20	124:80	30	

Name of SCA & State-Bihar State Scheduled Castes Co-operative Dev. Corp. Ltd. - Bihar

SI.No.	Ivalite of Schemes Frojess	No. of Units	Total Cost		No. of Beneficiaries
1	Diesel Auto	25	45.00	39.25	25
-	Diesel Auto	50	45.00	36.75	50
	Total	75	90.00	76.00	75

Name of SCA & State: Chattisgarh Rajya Sahkari Anusuchit Jati vitta Avam Vikas Nigam, Chatt

SI.No.	Name of Scheme/ Project	No. of Units	Total Cost	NSTFDC's Share	No. of Beneficiaries
1	Diesel Autorickshaw	32	62.4	56.00	32
2	Diesel Jeep	32	1.50.4	135.36	
3	Tractor Trolley & Farm Implements	25	106.25	95.50	A STATE OF THE PARTY OF THE PAR
4	Tractor Trolley & Farm Implements	25	106.25	Annual Manager Advanced Barrier	APPENDENCE AND ADDRESS OF THE PARTY AND ADDRESS OF
5	Mini Truck	25	151.25		Committee of the Commit
6	Diesel Jeep Taxl	25	AND DESCRIPTION OF THE PARTY OF	AND DESCRIPTION OF THE PARTY OF	A AND ADDRESS OF THE PROPERTY OF THE PARTY O
7	Diesel Jeep Taxi	25	119.00		AND DESCRIPTION OF THE PROPERTY OF THE PROPERT
-	Total:	189	814.55	720.86	189

Name of SCA & State: Gujarat Tribal Development Corporation - Gujarat.

	Name of Scheme/ Project	No. of Units	Total Cost	NSTFDC's Share	No. of Beneficiaries
1	Diesei Autorickshaw	100	170.00	147.00	100
2	Autorickshaw	136	104.72		Prompters you have seen in a section of any distribution of a promotive according
3	Minidoor Diesel Autorickshaw	21	42.00	37.80	21
4	Tata Sumo	36	167.40	149.40	AND REAL PROPERTY OF THE PERSON NAMED IN THE PERSON NAMED IN
5	Diesel Load Carrier	69	93.15	82.11	69
6	Dairy	450	157.50	108.00	450
7	Grocery Shop	200	150.00	116.00	200
8	Tractor	42	172.20	146.16	42
9	Tractor with Trolley	42	172.20	146.16	42
	Total:	1096	1229.17	1012.87	1096

Name of SCA & State:Himachal Pradesh SCs&STs Development Corporation - Himachal

SI.No.	Name of Scheme/ Project	No. of Units	Total Cost	Share	No. of Beneficiaries
. 1	Eichve Truck	1	4.98	4.33	and and a sec
2	Hotel Business	1	5.00	4.25	61.1
3	Tractor Trailor	10	34.70	30.10	10
4	Auto Workshop	1	2.34	2.06	Man with trail
5	Photocopier	5	5.50	4.84	5
6	Mini Truck	5	22.80	THE PERSON NAMED IN COLUMN TWO IS NOT THE OWNER, THE PERSON NAMED IN COLUMN TWO IS NOT THE OWNER, THE PERSON NAMED IN COLUMN TWO IS NOT THE OWNER, THE PERSON NAMED IN COLUMN TWO IS NOT THE OWNER, TH	287 5
7	Jeeps (Pickup)	10	37.00	AND DESCRIPTION OF THE PERSON NAMED IN	Married Street, Street
8	Tata Sumo	5			NAME AND ADDRESS OF THE OWNER, WHEN PERSON ASSESSED.
	Total:	38	133.82	116.18	180 101 38

Name of SCA & State: J&K SCs, STs & BCs Development Corporation - Jammu & Kashmir.

SI.No.		No. of Units	Total Cost		No. of Beneficiaries
1	Tractor Trolley	22	75.90	64.68	22
2	Autorickshaw	18	14.40	11.61	18
	Mahila Sashaktikaran Yojana	5	2.50	1.90	5
	Total:	45	92.80	78.19	45

Name of SCA & State: The Jharkhand State Tribal Co-operative Dev. Corpn. Ltd. -

SI.No.	Name of Scheme/ Project	No. of Units	Total Cost	NSTFDC's Share	No. of Beneficiaries
1	Temp Trax	2	7.48	6.28	2
2	Tailoring	30	15.00	10.20	30
3	Bycycle Repairing	80	27.20	15.68	80
4	Auto Repairing	80	40.00	30.40	80
5	General Store	100	66.00	51.50	100
6	Electrical Repairing	80	68.00	53.04	80
7	Medical Shops	30	30.00	23.40	30
8	Watch Repairings	60	15.00	11.40	60
9	Diesel Jeeps	50	191.00	147.00	100
10	Temp Trax	50	191.00	147,00	100
11	Flour Mill	80	45.60	34.88	80
12	Truck	1	8.98	7.61	53
Charles of Casalana	Total:	643	705.24	538.39	795

Name o	of SCA & State: Karnataka SCs & ST	s Developme	nt Corporati	OII LLU IV	ALLEGEN FOR
	Name of Scheme/ Project	No. of	Total Cost	NSTFEIC's	No. of Beneficiaries
1	Tata Sumo	10	47.70	36.70	10
	Land Purchase Scheme	470	305.50	145.70	470
	Tata 479 (Maxicab)	5	31.60	24.50	5
U	Taca Tro Carrotte	4	4 40	2 40	1

4	Poultry		4.10	0.10	
5	Dairy	20100 11	2.70	1.94	1
6	Land Purchase	470	305.50	141.00	470
7	Land Purchase Ph-III	470	305.50	141.00	470
	Total:	1427	1002.60	493.94	1427

Name of SCA/State: The Kerala State Dev. Corpn. For SCs &STs Ltd. - Kerala.

SL.NO.	Martie or continue riejest	No. of	Total Cost	The second secon	No. of Reneficiaries
1	Autorickhaw	15	11.55	9.00	15
2	Minidoor Pickup Van	5	8.70	7.10	5
	Total:	20	20.25	16.10	20

Name of SCA/State: Lakshdweep Development Corporation Ltd. - Lakshdweep.

SL.NO.	Traine of Contents 12 2	No. of	Total Cost		No. of Beneficiaries
1	Power Tiller	1	1.15	0.83	1
2	Tractor with Trailor	11 balui	3.90	3.00	1
3	Computer Centre	1	4.40	3.30	1
4	Pickup Van	5	6.25	4.50	5
5	Hallow Brick	1	0.95	0.70	
6	Ice-Cream	1	1.17	0.85	Valley Till Samuel
	Total:	10	17.82	13.18	10

Name of SCA/State: Sabari Adivais Vitta Va Vikas Nigam - Maharashtra.

SL.NO.	Name of Scheme/ Project	No. of Units	Total Cost		No. of Beneficiaries
1	Flour Grinding Mill	100	50.00	35.00	100
2	STD Booth	100	50.00	35.00	100
3	Thrasher Unit	100	50.00	35.00	100
4	House Dairy	200	100.00	70.00	200
5	House Hold Mess	100	25.00	1:2.50	100
6	Vada/Omlette Bread Stall	100	15.00	6.00	100
7	Passenger Vehicle	40	170.00	140.40	40
8	Beauty Parlour	50	7.50	3,00	50
9	Tailoring/Cloth Shop	50	25.00	17.50	50
	Total	840	492.50	354.40	840

Name of SCA/State: M.P. Adivasi Vitta Aivam Vikas Nigam - Madhva Pradesh.

SI.No.	Name of Scheme/ Project	No. of	Total Cost	Share	Reneficiaries
1	Autorickshaw	240	172.8	146.40	240
2	Nursery & Vermiculture Farming	108 1	3.45	2.93	net House Cu
3	Mini Dumper	24	170.40	144.72	24
4	Tea and Snacks Shop	300	150.00	105.00	300
5	Powet Tiller	125	162.50	137.50	12
6	Petrol JeepTaxi Ph-IX	30	157.20	133.50	3(
7	Petrol JeepTaxi Ph-X	30	157.20	133.50	30
8	Petrol JeepTaxi Ph-XI	30	157.20	133.50	30
9	Petrol JeepTaxi Ph-XII	30	157.20	133.50	30
10	Petrol JeepTaxi Ph-XIII	30	157.20	133.50	30
	otal	840	1445.15	1204.05	840

1

SL.NO.	Name of Scheme/ Project	No. of Units	Total Cost	NSTFDC's	No. of Beneficiaries
1	Maruti Taxi	9	20,07	16.02	9
2	Autorickshaw	16	11.84	9,28	16
3	Mahindra Pickup	4	15.68	13.36	4
	Total	29	47,59	38.66	29

Name of SCA/State: Nagaland Industrial Development Corporation Ltd. - Nagaland.

SL.NO.	Name of Scheme/ Project	No. of Units	Total Cost		No. of Beneficiaries
1	Omni Bus	2	19.90		
2	Tata Spacio	691 6 5 5 6 4	16.80	13.60	
	Maruti Van	15		Annual Co. of the land in contradictions are delical.	
4	Bus	3	9.95	CONTRACTOR PROPERTY AND ADDRESS OF THE PARTY A	NAMED OF THE OWNER OF THE PERSON OF THE PERS
5	Tata Spacio	3	12.81	10.59	THE REAL PROPERTY AND ADDRESS OF THE PARTY AND
6	Tata Spacio	7	30.10	CONTRACTOR ADVISOR SAMELARY S PARTIES	
7	Maruti Van	11	28.60	23.21	2
8	Maruti Van	8	36.40	30.08	10
9	Maruti Van	6	15.60	12.66	
	Total:	59	207.66	170.79	lemense 19:

Name of SCA/State: Orissa Scheduled Castes Scheduled Tribes Dev & Finance Co-op. Corp. L

SI.No.	Name of Scheme/ Project	No. of	Total Cost	NSTFDC's	No. of	
	6.26 4.601	Units		Share	Beneficiaries	
1	Diesel Jeep	30	114.00	102.00	30	
2	Tractor and Trolley	30	107.10	95.40	30	
	Total:	60	221.10	197.40	60	

Name of SCA/State: Rajasthan SCs and STs Finance & Development Co-op. Corporation - Raja

SI.No.	Name of Scheme/ Project	No. of Units	Total Cost		No. of Eleneficiaries
1	Various Schemes under Mahila	100	50.00	34.00	100
2	Ambassador Car	40	160.80	136.00	40
3	Seeds & Pesticides	50	50.00	39.00	50
4	Pig Farming	1	4.36	3.69	merical
5	Tractor Trolley	45	168.75	141.75	45
6	Indica Car Taxi	25	90.75	76.50	25
7	Dairy	100	98.00	76.00	100
APPROXIMATION OF THE PERSON NAMED IN	Internet Dhaba	1	2.16	1.79	Suchasi viil
	Total:	362	624.82	508.73	362

Name of SCA/State:Sikkim SCs, STs & BCs Development Corporation Ltd. - Sikkim.

SI.No.	The state of the s	No. of	Total Cost	(1) (1) (1) (1) (1) (1) (1) (1) (1) (1)	No. of Beneficiaries
1	Guest House Cum Lodge-PH-II	30	The state of the s		The state of the s
-13 Andrew during and the probe	Guest House Cum Lodge-PH- III	30	105.90	87.00	managed by seconds a farth of fact and designation from a ware consequence of
	Total:	60	211.80	174.00	60

Name of SCA/State:Tamilnadu Adi Dravidar Housing & Dev. Corp. Ltd. - Tamilnadu

SI.No. Name of Scheme/ Project No. of Total Cost NSTIFDC's No. of

SI.No.	Name of Scheme/ Project	No. of Units	Total Cost		No. of Beneficiaries
1	Goatry	100	5.60	2.80	7
				X-119	
					Petrol JeepText
	167.20 133.50 30			103-419	

Name of SCA/State:Tripura STs Co-op. Development Corporation.Ltd. - Tripura.

SI.No.	Name of Scheme/ Project	No. of Units		NSTFDC'	No. of Beneficiaries
1	Mini Truck	4	15.20	12.80	4
2	Electrical & Electronic Workshop	15	9.00	6.75	15
3	Restaurant	10	6.00	4.50	10
4	Hotel	15	12.00	9.00	15
5	Grocery Shop under Mahila	10	5.00	4.00	THE REAL PROPERTY AND ADDRESS OF THE PARTY O
6	Cloth Business under Mahila	10	5.00	4.00	10
7	Grocery Shop	30	30.00	24.00	30
8	Cloth Business	45	45.00	36.00	45
9	Stationery	30	22.50	17.40	30
T AA	Total:	169	149.70	118.45	169

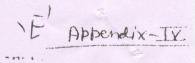
Name of SCA/State: West Bengal SCs and STs Development & Finance Corpn. - West Bengal

mount, enable viola communication	Name of Scheme/ Project	No. of Units	Total Cost		No. of Beneficiaries
1	Minor Irrigation - PH.III	103	46.35		
2	Poultry Farming	30	19.20	12.60	30
3	Piggery	15	10.20	7.80	15
4	Readymade Garments & Mfg.	15	12.75	10.50	15
5	Grocery	100	23.00	13.00	100
6	Piggery	200	40.00	20.00	200
7	House Dairy	100	20.00	10.00	100
8	Goat Rearing	500	100.00	50.00	500
9	Paddy Husking	300	60.00	30.00	300
10	Tailoring	200	40.00	20.00	200
11	Leaf Plates	200	70.00	50.00	200
12	Puffed Rice	400	80.00	40.00	400
13	Readymade Garment	20	17.00	14.00	20
14	Tractor with Trailor	5	18.30	14.65	5
15	Piggery	15	39.00	33.60	Tallwanis 15
16	Maruti Van	10	21.00	17.20	10.77010.10
17	Battery Manufacturing	10	9.50	7.20	10
18	Tata Sumo	4	18.60	16.28	4
19	Grocery cum stationery shop	10	10.00	8.40	10
20	Mahindra Diesel Scheme	5	19.50	17.05	artail to ema 5
21	Tata 407 Mini Truck	3	14.10	11.70	3
22	Diesel Trucker	5	14.25	12.30	5
23	Carpentry	10	6.30	4.30	10
24	Beauty Parlour	5	4.75	3.40	5
25	Restaurant	15	9.00	5.70	15
26	Garage Servicing	5	2.25	1.40	5
27	House Dairy Scheme	5	3.40	2.75	5
	Total TOTAL	2290 68829	728.45 23527.04	460,61	2290 69015
	IOIALI	00029	23521.04	9398.21	6901

Name of SCA/State: Girljan Co operative Corporation Ltd. (GCC) - Andhra Pradesh

SL.NO.	Name of Scheme/ Project	No. of	Total Cost	NSTFDC's	No. of
		Units		Share	Beneficiaries
1	Procurment of MFP	10000		2:00.00	
2	Procurment of MFP	100000	535.00	300.00	100000
	Total:	110000	535.00	600.00	110000
	GRAND TOTAL	178829	24062.04	9898.21	179015

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NSTFDC

DETAILS OF YEARWISE SANCTIONS (2003-2004) BY NSTFDC AS ON 31/03/2004

Name of SCA & State: Andhra Pradesh Scheduled Tribes Co-op. Finance Corpu.Ltd.- Andhra Pradesh.

	(Rs. in likhs)							
SI.No.	Name of Scheme/ Project	No. of Units	Total Cost	NSTFDC's Share	No. of Baneficiaries			
1	Flour / Chilli mill & wet grinder	1	1.50	1.07	1000111			
2	Gem cutting & Polishing	15	60.90	46.05	15			
3	Auto (7 Seater)	100	185.00	136.00	100			
4	Auto (Diesel)	200	214.00	142.00	200			
	Tata Sumo	25	113.00	97.50	25			
	Land Purchase	454	245.16	149.82	454			
7	Dairy Ph-II	300	120.00	72.00	300			
	TOTAL :-	1095	939.56	644.44	1095			

Name of SCA & State:Bihar State Scheduled Castes Co-operative Dev. Corp. Ltd. - Bihar

	Name of Scheme/ Project	No. of Units	Total Cost	NSTFDC's Share	No. of Beneficiaries
1	Grocery Shop	50	50.00	40.00	50
2 1	Dairy (Cows)	40	56.00	48.00	40
	Total:	90	106.00	88.00	90

Name of SCA & State: Chattisgarh Rajya Sahkari Anusuchit Jati Vitta Avam Vikas Nigam, Chattisgarh

	Name of Scheme/ Project	No. of Units	Total	NSTFDC's Share	No. of Beneficiaries
1	Mini Bus Ph-I	12	93.60	84.00	12
March March Street	Mini Bus Ph-II	12	93.60	84.00	12
District and the same of	Jeep Taxi Ph-IV	25	118.75	106.75	25
A DESCRIPTION OF THE PARTY OF T	Jeep Taxi Ph-V	25	118.75	106.75	25
	Tractor with Trolley Ph-III	30	130.50	117.30	30
	Tractor with Trolley Ph-IV	30	130.50	117.30	30
	Tractor with Trolley Ph-V	30	130.50	117.30	30
	Tractor with Trolley Ph-VI	30	130.50	117.30	30
9	Tractor with Trolley Ph-VII	30	130.50	117.30	30
	Total:	224	1077.2	968.00	224

Name of SCA & State: Gujarat Tribal Development Corporation - Gujarat.

SI.No.	Name of Scheme/ Project	No. of	Total	NSTFDC's	No. of Beneficiaries
	E for st for st le	Units	Cost	Share	134 YOA pieTi FC
1	Mini Truck	35	162.75	141.75	35
2	Tempo Trax	38	174.80	148.20	38
3	Minidor Autos	21	44.10	37.80	21
	Diesel Taxi	36	171.00	149.40	36
5	Bajaj Petrol Autos	135	114.75	90.45	135
	Total:	265	667.40	567.60	265

Name of SCA & State: Himachal Pradesh SCs&STs Development Corporation Ulmachal Dandon

	td. (OCC) - Andhra Pradesh	No. of Units	Total Cost	NSTFDC's Share	No. of Beneficiaries
1	Shutterings	10	33.00	28.70	10
2	Jeeps Manage Market	10	43.40	37.76	10
3	Swaraj Mazda	10	52.80	44.80	100000000000000000000000000000000000000
with the same of t	Total:	30	129.20	111.26	30

MI/

Name of SCA & State: The Jharkhand State Tribal Co-operative	e Dev. Corpn.	Ltd Jharkhand.
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SI.No.	Name of Scheme/ Project	No. of	Total	NSTFDC's	No. of Beneficiaries
		Units	Cost	Share	The second secon
1	Ceramics Mfg.	No.	7.73	5.77	60
2	Diesel Trekker	10	29.10	22.38	10
3	Jeap	40	152.80	136.40	40
4	Pickup Van	50	90.00	78.70	50
5	Minidor Autos	50	89.00	77.50	50
6	Cyber Café	30	69.00	61.05	30
7	Cane & Bamboo	40	40.00	33.20	40
8	Furniture Show Room	40	40.00	34.00	40
9	Tent House	30	90.00	79,80	30
10	Beauty Parlour	40	35.20	29.84	40
11	Lathe Work	40	78.00	68.40	40
12	Теерs	22	82.28	73.26	222
	Total:	393	803.11	700.30	452

Name of SCA & State: J&K SCs, STs & BCs Development Corporation - Jammu & Kashmir.

SI.No.	Name of Scheme/ Project	08.8	No. of Units	Total Cost	NSTFDC's Share	No. of Beneficiaries
1	Small Business	HAR THE AND POSTED AND THE HEALTH SHEET FROM	30	30.00	25.50	30
2	Maruti Van	POT NATIONAL & COMPARENCES AMERICAN CASA ALCOHOM	50	120.00	104.50	50
3	Tata Mobile		40	149.20	127.60	40
erconnection and Sha	generalism und den vertir einem mit den verwicke (Die deutsche Verbieden von Steine von Anter Victor deutsche des verwicken der Verbieden von der Verbieden	Total:	120	299.20	257.60	120

Name of SCA/State: The Kerala State Dev. Corpn. For SCs &STs Ltd. - Kerala.

SL.NO.	Name of Scheme/ Project	No. of Units	Total Cost	NSTFDC's Share	No. of Beneficiaries
1	Small Enterprises	20	20.00	15.60	20
2	Autorickhaw	25	19.50	15.50	25
	Total	45	39.50	31.10	45

Name of SCA & State: Karnataka SCs & STs Development Corporation Ltd. - Karnataka.

SI.No.	Name of Scheme/ Project	No. of	Total	NSTFDC's	No. of Beneficiaries
1	Bore Well	1000	800.00	150.00	1000
2	Poultry Farming	et reconstruine de la company	3.38	2.60	and commentation to the interpretation of the section of the secti
3	Piggery	1 1	1.70	1.35	1
4	Mahindra Jeep	10	46.50	35.00	10
5	Land Purchase PhilV	100	60.00	30.00	100
6	Dairy	1	1.70	1.36	1
7	Tractor with Trailor Ph-!	35	161.00	136,50	35
8	Tractor with Trailor Ph-II	15	69.00	58.50	15
	Total:	1163	1143.28	415.31	1163

Name of SCA/State: Lakshoweep Development Corporation Ltd. - Lakshoweep.

SL.NO.	Name of Scheme/ Project	No. of Units	Total Cost	NSTFDC's Share	No. of Beneficiaries
1	Power Tiller	2	2.40	1.70	1
2	Bakery	A CONTRACTOR OF THE PARTY PROPERTY OF THE PARTY OF THE PA	1.85	1.25	The second secon
3	Carrier Van	A THE PART AND A PROPERTY OF THE PARTY OF TH	3.70	3.10	The second secon
4	Pickup Van (Tipper)	and the second of the second o	1.75	1.45	de como se como esconolos e maciones es en maciones en entra en entra en entra en entra en entra en entra en
5	Mahindra Van	and the second s	7.40	6.60	2

8	ISTD Booth cum Ice Cream	1	0.62	0.45	4
7	Pickup Van	The second second second	1.30	1.05	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1
8	Tractor (Mahindra)	The state of the s	4.05	3.60	1
9	Bakery	1	3.00	2.55	The same and the s
10	Mitsubishi Tractor	1	2.98	2.60	1
11	Automobile Centre	1	0.75	0.55	And an extraction of the last assumption of the state of
12	IMaruti Omni	1	2.60	2.20	1
13	Vikram Load Carrier	1	1.95	1.65	1 DAMA TO DATE
14	Pickup Van	4	5.20	4.20	A security of the second security of the second sec
in-order-surson	Total:	19	39.55	32.95	19

	of SCA/State:Shabari Adivasi Vitta Va Vit Name of Scheme/ Project	No. of	Total Cost	NSTFDC's Share	No. of Beneficiaries
4	Vegetable Vendor	150	15.00	7.50	150
	Bamboo Articles Making	50	5.00	2.50	50
-	Tea Stall	100	10.00	5.00	100
	Dry Fish Vendor	50	5.00	2.50	50
	Bangles-Bindi Shop	50	5.00	2.50	50
3	Bangles-Bindi Shop Total:	MANAGEMENT AND	40.00	20.00	400

	of SCA/State: M.P.Adivasi Vitta Aivam VI Name of Scheme/ Project	No. of Units	Total Cost	NSTFDC's Share	No. of Beneficiaries
1	Off Set Printing Press	Towns and the second	10.00	8.00	1
2	Shop Scheme	160	160.00	136.00	160
3	Small Business	500	125.00	75.00	500
4	Small Shop/ Gumti	640	192.00	128.00	840
5	Horticulture	500	125.00	75.00	500
6	Fisheries	500	125.00	75.00	500
7	Tractor Trolley Ph-X	25	116.25	99.00	25
	Tractor Trolley Ph-XI	25	116.25	99.00	25
0	Total:	2351	969.50	696.00	2351

	of SCA/State: Nagaland Industrial Develo	No. of	Total	NSTFDC's	No. of Beneficiaries
		Units	Cost	Share	
1	Digital Photography	1 1	3.70	2.80	A CONTRACTOR OF THE PROPERTY O
2	Mini Truck	1	4.40	3.64	2
3	Cable Network	1 1	1.96	1.40	4
4	Mini Truck	5	27.00	19.75	8
5	Maruti Van	12	30.00	21.24	24
6	Tata Sumo	6.	27.12	19.74	. 12
7	Tractor	2	9.90	8.20	6
8	Mini Bus	1	7.40	6.10	2
9	Bus	1	9.40	7.80	3
10	Truck	2	16.06	13.40	5
11	Autorickshaw	25	20.75	15.25	25
12	Maruti Van	25	62.50	50.50	25
13	Pottery	1	2.68	2.23	1
	Pickles Manufacturing Unit	The state of the s	2.20	1.70	. 1
Million State Concession of the Concession of th	Total:	84	225.07	173.75	122

vame of	SCA & State:Orissa SCs,STs Devpelopme	HER ON A BREGGE ECT OF	TO SO TO SO	NSTFDC's	No. of Beneficiaries
L.NO.	Name of Scheme/ Project	No. of Units	Total Cost	Share	temestod to emulal a
7	Autorickshaw (RE) - Diesel	10	11.00	9.30	and process and a second contract of the seco
2	Grocery Shop	20	34.00	29.00	20
		20	160.00	144.00	20
3	Dumper	30	119.10	104.40	30
	Tractor Trolley	30	136.50	119.70	30
5	Jeep Taxi	25	27.25	23.25	25
6	Diesel Autorickshaw		80.00	52.50	15
7	Diesel Car	nouseway academic high process	73.35	64.50	15
8	Mini Truck	CONTRACTOR	9.30	8.22	The supplier of the supplier o
9	Dairy	1 2	13.60	11.64	algoriti wanto mana and a san a
10	Poultry	THE PERSON AND THE PE		566.61	178
and the second s	THE RESIDENCE OF THE PROPERTY	tal: 176	644.10	A PRODUCE AND A PROPERTY OF THE PROPERTY OF TH	Company and the second
Vame o	of SCA/State: Rajasthan SCs and STs	Finance &	Developmen	t Co-op. Cor	poration - Rajastnan
SINO	Name of Scheme/ Project	No. of	lorai	INDIA POR	No. of Beneficiaries
21.140.		Linits	C950.00	Share	50
1	Small Business			47.5	and production of the contract
2	Mahila Sashaklikaran	70	35.00	28.25	
3	Daily	50	50.00	41.5	50
4	Tractor Trolley	15	64.05	54.3	and the second s
5	Diesel Ambassador Car	10	43.40	36.8	10
6	Diesel Autos	10	18.00	14.8	10
9	Jeep Taxis	10	44.60	37.9	10
	Agri. Equipernents Servicing	20	28.00	22.64	20
8	Agn. Equipantante de la la constant de la constant	and the second second	24.00	19.65	15
9	Computer Graphics	30	19.80	15.81	30
10	General Merchandise	waterson formation and formation	4.58	3.8	AVA CONTRACTOR OF THE CONTRACT
11	Dairy	tal: 281	381.43	314.95	the production of the second s
many from high law or the contractives	de side value value de s'entander v.C. une administrat de la respecta de l'anche de l'an	SECURIORIST ENGINEER CANCEL STREET	-A2 2 6-4 - @1	lefelance.	Hiri gone meamb)
Name of	r SCA/State:Sikkim SCs, STs & BCs Develo	pmant Corpor	Total Cost	INSTFDC's	No. of Beneficiaries
SLNO.	Name of Scheme/ Project	No. of	I OTAL COST	Chara	140: Of Passicianian
Annual Charles and Artis	A CONTRACTOR OF THE PROPERTY O	- Units	5.00	Share 4.40	10
1	Carpet Weaving.	84	32.00	28.80	Bar
2	Grocery Manihan shop			41.00	and the second s
3	Restaurent &Fast Food	41	48.38		and the second s
4	Pig Breeding	40	26.40	23.04	
5	Dairy Farming	48	19.68	16.80	and the control of th
6	Poultry (Broiler)	40	20.00	18.00	40
		tal: 243	151.46	132.04	243
Name o	SCA/State:Tripura STs Co-op, Developme	ent Corporatio	m.Ltd Tripu	180 and the second of the seco	encylegic matter of the macus of the macus of the macus of the matter of
SL.NO.	Name of Scheme/ Project	No. of Units	Total Cost	NSTFDC's Share	No. of Beneficiaries
e romonement and	Contraction of the contraction o	AND THE PARTY PROPERTY OF THE PARTY OF THE P	500		10
1	Stationery Shoo Power Tiller	10	5,00	3,50 51.00	10
		20	75.00	63.20	20
3	Jeep Scheme	60	52.20	40.80	and the contract of the contra
4	Autonokshaw	stal: 150	197.00	158.50	750
Mana	SCA/State: Utterenchal Behaudeshiya Eve	SHEPMAN HARRING WILLIAM SERVEN	n - Uttarenche	1.	
Name o	Name of Scheme/ Project	No. of	Total Cost	INSTFDC's	No. of Beneficiaries
SLINU.	Leanter at actualism to clarif	Units		Share	II THE LEGISLAND TO BE
7	Tourist Taxi	1 10	45.00	40.30	10
2		The state of the s	7.00	6.22	econference in the contract of
	Tractor Trolley	management of courses to contragged to the	2.00	1.66	dest recipion de la companya del companya de la companya del companya de la companya del la companya de la comp
3	Dairy	10	10.00	8.30	compression receipt and control of the control of t
w.dmenona/Reservance		1 111	1 10 10 10 1	1 / 0.00	1 10
4	Small Business				
4 5	Hotel/Dhaba	4 4 4 1 28	8.00	7.04	4 28

7.04 63.52

4 28

72.00

2.8

ANNUM AND THE PROPERTY OF THE CONTROL OF THE CONTRO

Total:

SI.No.	of SCA/State: West Bengal SCs and STs I Name of Scheme/ Project	No. of	Total	NSTFDC's	No. of Beneficiaries
	The state of the s	Units	Cost	Share	400
1	House Dairy	400	80.00	40	
2	Goat Rearing	500	100.00	50.00	500
3	House Dairy	100	65.00	48.00	100
4	Pan Biri Shop	10	2.00	1.00	10
5	Babul Rope Making Scheme	50	7.00	3.50	50
6	Mobile PCO	200	42.00	38.00	200
7	Broiler Farming	20	4.00	2.00	20
8	Chatal Making	10	1.90	0.95	10
9	Fish Culture & Duck Rearing	15	3.00	1.50	15
10	Pump Set	10	2.10	1.10	10
11	Wool Kniting Embroidery	, 10	2.02	1.02	10
12	Floriculture	5	1.00	0.50	5
13	Bullock Cart	10	1.60	0.80	10
14	Milk Booth	2	1.00	0.80	2
15	Calf Rearing	20	3.40	1.70	20
16	Handloom cloth shop	10	5.00	3.60	10
17	House Dairy Ph-II	600	120.00	60.00	600
18	Goat Rearing Ph-II	1000	200.00	100.00	1000
19	Grocery Shop Ph-II	100	23.00	13.00	100
20	Piggery Ph-li	500	100.00	50.00	500
21	Tata Sumo	5	23.25	20.35	5
22	Broller Farming	10	6.40	4.80	10
23	Grocery	15	15.00	12.00	15
	Power Tiller	10	11.00	9.00	10
	House Dairy	500	100.00	50.00	500
	Grocery Shop PH-III	100	23.00	13.00	100
	Bullock Cart	50	8.00	4.00	50
28	Piggery PH-III	100	20.00	10.00	100
29	Puffed Rice Making	50	10.00	5.00	50
	Calf Rearing	50	8.50	4.25	50
31	Goat Rearing Ph-IV	1000	200.00	100.00	1000
32	Paddy Husking	100	20.00	10.00	100
33	Diesel Three Wheeler	10	1 18.20	15.20	10
-	Total	5572	1227.37	673.07	5572
	Total:	12728	9151.93	6614.90	12825

NSTFDC

FINANCIAL ASSISTANCE TOWARDS MARKETING SUPPORT ACTIVITIES FOR FIN. YEAR(2003-2004)
Name of SCA/State: Trifed- DLH - New Delhi.

SL.NO.	Name of Scheme/ Project	No. of Units	Total Cost	NSTFDC's Share	No. of Beneficiaries
	Repayment of loan by TRIFED to Central Bank of India	565900	900.00	800.00	565900
	Total:	565900	900.00	800.00	565900

Name of SCA/State: Girilan Co operative Corporation Ltd. (GCC) - Andhra Pradesh

SL.NO.	The state of the s			NSTFDC's Share	No. of Beneficiaries
1	Procurement of MFP PH-III	110000	1600.00	500.00	110000
	Total:	110000	1600.00	500.00	110000

GRAND TOTAL: 688628 11651.93 7914.90

688725

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(NSFDC)

Mational SCs Finance & Bevelopment Corporation 8, Balaji Estate, Kalkaji, New Delbi - 110019 E' Appendix-X

Page: 1

DETAIL	S OF LOANS SA	NCTIONED TO SC/ST	ARTISA	S BURING STH	A STR FIVE YEAR P	LAN PERIOD (1992-2002)				(Rs. in	lacs)
arizecă.				37728	latet			Beni	eficiaries			
						Total	HSFDC				Funds	Mate o
Sno.	Fileno	Name of the Sch	1506		Agency	Cost	Share	SCs	STS	Total	Disbursed	Sauctio
UIT	TAN EY	VE YEAR P	1 0 64	1 Mar 100 101 101 100 100 10 100 100 100 100		no se ma er se hir hir en ser sek se se se	** # 11 10 ** ** ** ** ** ** **	d and a p in with the	191444			
	ASN/51	HANDLOOM FABRIC			ASCOC	21.16	13.80	391	0		14.00	01/25/93
	ASM/47	JEWELLERY BUILD			ASCEC	23.75	13.50					02/08/93
(ASSA)	N STATE BEVEL	SPHENT CORPORATOR	FOR SCH	EBULES CASTES) 40.44	44.91	27.30	541	6	541	57.00	
		**********		*********				**	an district and side side side that the side is a	12 vir. das das 18 vir. viv. sas 18 vir.		
				ASSAN -	10. II	44.51	27.30	341	0	\$41	57.00	,, 1 - 5 - 6 - 6 - 6 - 6 - 6 - 6 - 6 - 6 - 6
3	RAJ/32	FOOTHEAR UNITS			RSCDC	1.50	1.03	3	6	3	15.49	11/05/92
4	RAJ/33	SEN CUTTING	群	129,427	RSCDE	2.71	1.36	17	0	17	1.36	12/30/92
(RAJAS	THAN SCs & S	Is FINANCE NEVELO?	HENT CO	-GPERATIVE CO	APONOTION LIP.)	4.21	2.39	20	0	20	15.76	* 163×1
				***********	sam made etar findi findi made tibar dizi adam anar adar findi iba iban bazi findi iba				With the off days and the co-			
				RAJASTRAN	***	4.21	2.39	20	. 0	20	16.76	
		FINANCIAL	YEAR 19	992-93 TOTAL	· ·	49.12	29.69	561	0	561	73.76	1 No. 500 and 100 C 1 All 100 and 100 All 100 All
1	AP/41	SHOE HEG		- 11 10 10 10 10 10 10 10 10 10 10 10 10	APSECFC	50.00	34,50	50	0	50	70 50	12/04/95
	AP/42	LEATHER CHAPPAL	NFG		APSECFE	47.63	30.00	75		75		12/04/95
(AMDER	a Prapesh sci	ESCLED CASTES COO	PERATIVA	E FINANCE COR		97.63	64.50	125	0	125	64.50	*****
	00,7			A	the spiritual region and such spiritual region (spiritual des services) and services in the first transfer.			****				
				andera pea		97.63	64.50	125	Ó	125	54.50	
	688/29	SKOE MFG.		W. W.	SSCOBCBC	1.50	1.00	4	. 0	1	1 00	05/22/95
	SOA/39	SHOE MEG UNIT-1	11		6SCOBCBC	0.63	0.53	1	0	1		02/20/96
	60A/31	& SHOE RES UNIT			GSCORCEC	1.50	1.00	1	0	1		07/11/95
,	000/01	a duar und fart.	-11	*******	83708787	8.30	114V				7.49	V7/11/13
(60A S	TATE SES & BA	ACKHARD CLASSES DE	VELOPME	T CORPORATION		3.63	2.53	3	0	3	2,53	W
				604 -	************	3.63	2,53		A	7	3 57	*********
- 27		\$ N		00N -			****		0		m art and, abouting Majorina, and stary part of the cast	10 M = + M 10 M = 40 M 54 04
10	NP/68	BANBOO BASKET N	X6		NPAVVN	22.50	19.00	0	500	500	23.79	02/10/96
(MADKY	A PRASESH AS	IVASI VITTA VIZAS	AIVAK MI	(GAR)	or old right right day and any man is higher than the proper took the seasons are set any	22.50	19.00	0	500	500	23.20	******
				HASHTA PRA		22.50	19.00	0	500	569	23.20	~~~
11	EB/86	SILVER ORMANENT	s s	4 32.2	WESCSTOFC	9.50	0.35	2	0	2		11/17/95
(WEST	Bengal SCs &	STS DEVELOPMENT &	FINANCE	CORPORATION)	0.50	0.35	2	þ	2	24.50	19 Pro0015 (_BUSK-10100 N_0)
25.1				WENT TENNA	·····································	0.50	A 25	2	ô	4	2/ 48	**********
				vest bengal		D. JU	0.35	4		2	24.50	in and the server and the sale of service.

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National SCs Finance & Development Corporation 8, Balaji Estate, Balkaji, New Belki - 110019

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(Es. in lacs)

BETAILS OF LEAMS SANCTIONED TO SCIST ARTISANS	DURING BIN A 9TH FIVE YEAR P	LAW PERIOD (1992-2002)	(nj. 30 16(3)				
Appeticiants Funds Late 9		Tal.1	Herne	kene	ficiarie	-	Ten 4	
Sao. Fileno Name of the Scheme	Agency	Fotal	NSFDC Share	SEs	SIS		Funds Disburseé	Date of Sanction
12 AP/67 VILLAGE TANNERY	APSECFE	17.00	8.00	50	0	50	8.00	01/22/97
(AMBNRA PRAJESM SCHEPULED CASTES COOPERATIVE	FINANCE CORPORATION LTD.)	17.00	6.00	50	0	50	8.00	IIIV
	ANDREA PRADESH -	17.00	8.00	50	0	50	8.60	******
14.13 III		en agel spen ske ske fan pen sky ske ske sky ske s			#			
PLEDATE OF SE FINANCIAL YEAR 19	96-97 TOTAL :	17.90	8.00	50	0	50	8.09	A. Artista a Paristana
Total of VIIIth FIVE YEAR PLAN		190.38	124.07	741	500	1241	196.49	to the fact the sign and and the sign and
IXth FIVE YEAR PLAN	Pilawaii	A Part Tagger	A Maria	to to make		1001 10	1 117 141	
1 HRY/23 LEATHER FOOTWEAR	HHKWL	8.63	6.47	9	0	у	6.47	05/15/97
(HARYAMA MARIJAN KALYAN KIGAS LYD.)		8.83	8.47	9	0	9	6.47	t Nov. (And it or the last name case that are also
	RAPYANA -	8.63	6.47	9	0	9	6.47	******
2 MAN/164 MANDLOON - 25	ATBC	22.50	19.00	ę	60	60	0.00.	93/11/98
(MANIPUR TRIBAL DEVELOPMENT CURPORATION LTD.		22.50	19.00	0	60	69	0.00	
	MANIFER -	22.50	17.00	0	60	40	0.60	
3 MP/115 BROOM MAKING -100	MPAVVH	50.00	39.00	6	100	100	10.00	07/29/97
(MADNYA PRADESH ADIVASI VIITA VIKAS AIVAN MI	SAN)	30.00	39.00	110-111	100	1.00	10.00	C-M = 0 = 0 = 0 = 0 = 0
	HADRYA PRADESS -	50.00	39.00	0	100	100	10.00	
4 MB/128 SHOE NFG 15	WBSCSYBFC	15.60	11.55	15	0	15	11.55	03/11/98
(WEST BENGAL SCS & STS BEVELOPMENT & FINANCE	CORPORATION)	15.00	11.55	15	0	15	11.55	
	BEST BENGAL -	15.00	11.55	15		15	11.55	
FINANCIAL YEAR 19	77-98 TOTAL :	96.13	76.02	24	160	134	28.62	TO THE RESERVE AND ADDRESS OF THE PARTY.
5 JAK/36 LEATHER SHOES NFG-1	JESCSTBEDE	1.52	1.22	i	0	1	1.40	02/32/99
(JAK SCs, STs & BACCHIARS CLASSES BETELBPRENT	CERPERATION LYD.]			1		1		The charge and the life are an influence and
3 83	TARMAN & MARRINGS	4 84	4 95	4	A	4	1.60	To the case to have a fall assume the an
6 RAJ/118 SHOE MARING -10	SCIC	9.00			*****		7.00	51/20/99

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Mational SCs Finance & Development Corporation Mational SCs Finance & Development Corporation 8, Balaji Estate, Kalkaji, Mew Delhi - 110017

(Rs. in lacs)

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SCYATA C BE I MANS SANCTIONER YE SCAST ARTISANS RURENS BIN & FIN FIVE YEAR PLAN PERIOD (1992-2002)

					Hene	ficiaries			
			Total	NSSBC -	* * * * * * * * * * * * * * * * * * * *			fands	Date o
Sao. Filemo	Name of the Scheme	Agency	Cost	Share	5¢s	515	Total	Disbursed	Senction
RAJASTHAN SES	STS FINANCE DEVELOPMENT CO-	OPERATIVE CORPORATION LID.)	87.70	75.00	82	13	95	75.00	
		RASASTMAN -	87.20	75.60	82	13	95	75.00	
8 WB/148	SILVER ORMANENTS-20	MBSCSTNFC	14.40	11.00	16	4	20	5.50	#3/27/99
BEST BENSAL SC	& STS DEVELOPMENT & FIMANCE	CORPORATION)	14.40	11.06	16	4	20	5.50	
		WEST REMONE -	14.40	11.60	16	4	20	5.50	14
	FINANCIAL YEAR 19	78-77 TOTAL :	103.12	87.22	99	17	116	82.10	and and the last party, we have seen
9 MP/165	LEATHER FOOTNEAS-60	W SCFW.	\$3.40	34.80	60	0	60	52.20	08/23/99
naduva prabesb	STATE CO-OF. SCHEBBLED CASTE	S FINANCE & BEVP. CORP.)	53.40	34.80	60	0	68	\$2.20	****
		HABHYA PRADESK	53.40	34.80	60	0	60	\$2.20	
10 RAJ/119 11 RAJ/135	MARBLE HAMBICRAFTS SEN CUTTING POLISHIN	RSCBC RSCBC	47.50 26.00	39.90	15	4	19	39.99 21.60	09/28/99 03/31/08
RAJASTRAN SES I	I STS FINANCE DEVELOPMENT CO-	RPERCTIVE CORPORATION LTV.)	73.50	61.50	22	5	27	61.50	
the term and the state and the state of the		RAJASTRAN -	73.50	61.50	22	5	27	61.50	
12 SEM/31	BOLD AND SILVER SHIT	SSCSTECOC	11.10	9.00	6	0	6	9.00	10/08/99
SIKKIN SES & S	(s BCs BEVP. & FIN. CORPORATI		11.16	7.00	. 6	0	6	9,00	
		SIERIS -	11.10	9.00	6	Ô	δ	9.00	************
13 TRI/143	SHOE MARING - 5	TSCDC	5.00	4.56	5	0	5	4.50	02/03/00
TRIPORA SCS,886	A NIMORITIES CO-OPERATIVE S	EVP. CERPORATION)	5.00	4.56	5	0	5	4.50	
	#1 8.60 E.d	TRIPMA -	5.00	4.50	5	0	5	4.50	
	FINANCIAL YEAR 19	79-2000 TOTAL :	143.00	197.30	93	. 5	99	127.20	
14 SUJ/212	CARPET MAREING-30	SSCEDC	15.00	7.75	20	6	30	1.30	63/14/61
15 SUJ/216	HAND ICRAFTS		190.90	45.00	200	. 0	200		63/14/91
16 GUJ/224	NEAVING UNITS	ESCEBE	80.00	48.00	200		200		03/14/01
	ED CASTES ECONOMIC REVELOPEE		195.00	122.75	430	0	430	60.91	
	-					****			

36.63

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Mational SCs Finance & Development Corporation 8, Balaji Estate, Kalkaji, Mem Delhi - 110019

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(As. in lacs)

METAILS OF LEAMS SAMETIONED TO SCIST METISAMS DURING OTH A PTH FIVE YEAR PLAN PERIOD (1992-2002)

Remeticiaries Total NOFIC Hame of the Scheme Smo. Fileno SCs Sis lotal disbursed 122.75 17 SEE/71 GOLD & STEVER SMITH-SSCSTBCBC 3.70 3.00 0 3.00 01/17/01 18 SKE/74 BLACKSMITHY-4 1.34 1.56 01/31/01 1.56 PLACE SRITHY-3 SSCSTVCDC 1.38 19 SKM/78 1.17 3 0 3 1.17 03/19/91 (SIXEIN SCS & STS SCS BEVP. & FIN. CORPORATION) 5.73 SIMEIN -6.92 5.73 3 0 5.73 FINANCIAL YEAR 2000-2001 TRIAL : 26 J&E/44 SHOE MAKING-[1(10) JESCSTBCDC 9.50 10 16 9.00 01/23/01 21 348/50 SHOE MARING MFG.-100 JESCSTECOC 7.20 10 9.50 10 0.00 12/18/01 19.00 - (FAK SCs. STs & BACEWARD CLASSES DEVELOPMENT CORPORATION LTD.) 22 KER/165 6世界 O松林维亚到7-1 2530 1.60 1.27 . 0 0.00 01/30/02 (RERALA STATE NEVELOPMENT CORPORATION FOR SCs & STs) 1.27 TERALA -1 0.00 23 KTK/323 BANBOO GETISAN WORK 14 4.20 33/28/02 15 (MARKATARA SCHEMMLED CASTES DEVELOPMENT COMPORATION LTD.) ZAZMATAKA -24 87/219 SMOE MAKING - 150 120.00 150 150 120.00 12/18/01 (MARNYA PRANESH STATE CU-DP. SCHERMLED CASTES FINANCE & NEWS. CORP.) HADRYA PRANESH - 150.00 120.00 120.00 25 PHH/64 SHOES MAKING-150 PSCLOFE 75.00 67.50 134 8 2.79 12/31/91 154 0.27 12/35/01 26 PUNU 65 BASEN L 988-50 PSCLAFC 25.40 22.50 50 8 50 (PONJAB SCHEWALE) CASTES LAND DEVELOPMENT & FLAMACE CORPORCYTON LTD.) 100.00 70.00 200 200 2.97 PUNDAR -190.00 99.00 200 0 200 2.97 27 RAS/155 MAKDICRAFTS-II (25) 62.50 52.50 25 2.10 01/28/02 20 BAJ/156 GEN COTTING & POLISH ESCIPC 15.00 12.56 0.00 01/28/02

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Halional SCs Finance & Development Corporation 8, Balaji Estate, Kalkaji, New Delbi - 110019

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(Rs. in lacs)

DETAILS OF L	LBANS	SANCTIONED	TO SCIST	ARTISAMS	MISTRE	BIR &	GIN FIVE	YEAR	PLAN PERSON	(1992-2002)
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						i de	eficiacies			
				Total	#517.					Sate o
63.	Fileno	Name of the Scheme	Agency	ies!	Share	\$Cs	Sis	Total	Disbursed	Sanctio
29	&AJ/152	FOOTHEAR NEG100	RSCNE	100.00	26.00	100	6	100		01/20/02
30	RAJ/152	FOOTHEAR MFS100	ASCPC	100.06	89.00	100	¢	100	0.00	91/28/02
RAJAS	THAN SCs &	STS FINANCE DEVELOPMENT CO	-SPERATIVE CORPORATION LTB.)	277.50	225.30		0	230	2.10	
			,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,							
			RAJASTRAN -	277.50	225.30	230	Q	230	2.10	
31	SK#/91	BLACK SMITHY-5	SSCSTBCBC	2.25	1.45	5	. 0	5		\$2/13/92
32	SKN/93	egly skithi-8	SSCSTACAC	14.08	11.20	9	0	8		62/13/52
rieki	N SCs & STs	BCs RESP. & FIN. CORPORAT	ION)	18.33	12.68	13	0	13	12.65	
			SIRKIN -	16.33	12.65	13	0	13	12.65	* 10 to \$1 Ly 1000 \$1 \$1 \$1 \$1 \$1
33	TRI/163	SHOE NFG10	TSCDE	10.00	8.00	10	. 0	10	8.00	10/01/01
RIPO	RA SCS,GBC	A BINGRITTES CO-OPERATIVE		10.00	8.60	10	0	10	8.00	
			TRIPURA -	10.00	8.00	10	0	10	8.00	************
34	WB/168	BATTE PRINT PROCESSI	WESCSTOFC	3.75	7.45	3	0	5	7.45	04/23/01
35	48/194	SHOE HEG./LEATMER GO	WESCSTDFC	40.00	28.00	40	0	40	7.00	98/22/91
VEST	BEWGAL SCS	F 212 BEAETOLNENL & LINONE	E CORPORATION)	48.75	35.45	45	6	45	14.45	
			VEST REMSAL -	48.75	35.45	45	0	45	14.45	
		FINANCIAL YEAR I	001-2002 TBTAL :	430.18	\$11.27	693	0	453	164.37	
tal o	of 18th Fift	YEAR FLAR		1174.35	912.79	1338	182	1520	469.33	the second of the second secon
	*********	IIth & IXIb PLAN :-		1364.73	1036.86	2079	482	2761	664.82	

Ref : Minras\$4.661/fex

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IE Appendix - VI

National SCs finance & Development Corporation &, Balaji Estate, Kalkaji, New Belbi - 110019

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(Rs. in lacs)

ALLS OF LOAMS SA	AMETICANED TO SC ARYISANS BUR	THE TOTH FIVE	YEAR PLAN PERI	OB (2002-31ST)	IAMIARY 200	5)				
					HACKA	Benefic	iaries		Funds	hats no
is. Fileno	Name of the Scheme		Agency	Total Cost	Share	306	515	Total Dis	bursed	Seaction
	YEAR PLAN	n wrr	SCCRE	1.20	5.81	1	ŕ	1	0.31	66/22/02
1 VLN/97	LEATHER CHAPAL & FOOTNEA				0.81		0	1	0.81	
DELHI SCHEDULED	CASTES FINANCIAL AND DEVELOP	MENT CORPORAT	ION LIP.)	1.20						
		METHI -		1.26	0.81		0	1	0.31	
2 MP/198	SYEEL FABRICATION -19		NDCCC YBC	31.50	24.60	10	0	10	26.60	07/12/02
MINACHAL PRANESA	SCHEDULED CASTES & SCHEDULE	ED TRIBES NEW	TRANSPORT	31.50	26,60	10		10		
		HINACHAL PR	ABPSH -	31.50	26.60	10	~	10		
3 189/12	TAILORING -30		JSTCBC	14.70	9.45			30	9.45	
JHARRHAM SCHEM	ULED TRIBES CO-OF. DEVF. COR			14.70	9.45	30	0	30	9.45	
	22. 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	JUARTINAM -		14.70	9.45	30	0	30	7.45	
4 KER/157	GOLD ORMANEWIS WEG -1		KS9C	2.93	2.15	1	Ö	1	2.15	
	VELOPMENT CORPORATION FOR SC				2.15	1	0	1		********
		ZERALA -	an els elle des des des des des que ser consuls sel ser ce t	2.93		í	0	1	2.15	
c wrs/780	LEATHER JACKETS -1		ESCIDE	2.65	1.90	1	9	1	1.90	04/01/02
5 KTE/387 6 KTE/412	STEE THISTEMS-25		ESCIBL	57.50	41.25	25	0	25	41.25	06/16/02
7 414/465	SILE REELING-25		KSCTDC		22.50	25	0	25		09/25/02
8 KIK/460	GUNNY BAS NFG1		SCIDE	2.85	2.05	1	G	1		39/25/02
(KARMATAKA SCHE	BULED CASTES DEVELOPMENT COS	PORATION LTD.		95.50						
	CONTRACTOR OF STREET	EARNATAKA		95.50	67.70	52			67.70	
9 MAN/609	FURNITURE HFG1		LASDC	2.50	1.80	1	C	i	1.96	23/21/0
(LOESMANTE ANNA	ABHAB SATEE DEVELOPMENT CORP	DEATION)		2.50	1.80	1	6	1	1.80	
the best of the state of the st	LEATHER SOURS NFGII		FEDCON	151.55	109.75	73	0	73	110.00	11/22/6
(LEATHER INDUST	TRIES BEYELDPHENT CORPORATIO	N OF NAMES	TRA)	151.55	107.75	73	9	73		
44 #88/701	ENDANC MEP _4	the contract of the contract o	LASDC	1.75	1.70		0	i		01/27/0
11 Mam/606 12 Mam/572			LASIC	4.50			0	3		08/21/0
	abnou satur development com	ORATION)	******	8.25	4.35	4	0	4	4.35	
	LEATHER MFG2		LIBCOR	7.76	3.50	2	0	2		07/29/0

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(MSFDC)

Mational SCs Finance & Development Corporation 8, Balaji Estate, Halkaji, Mew Delhi - 110019

Page :

(Rs. in lacs)

DETAIL	S OF LEANS S	ANCTIONED TO SC ARTISANS BURING 16TH	105 (2002-315	I JAMUARY 2	1905)		(Rs. in lacs)			
		weed total	1845) 18167	to the term of the term of the term of the term of	. ar to more a gr as 10 at 10 to	Best	eficiarie	5		
340.	Filean	Name of the Scheme	ñgency	Total Cust		325	Sis		Aisbursed	Sanctio
(LEAT	HEE INDUSTRI	ES DEVELOPMENT CORPORATION OF MANAGE	SHIRA)	7.70	5.50	1	0	2	5.50	
		M. Higher to the distribution of the following the section of the first parties for the first to the first term of the f								
	HAH/586	CUSHION NAKENS-1	HPDEE	1.25	0.70	1	0	1	0.99	03/31/03
13	SAH/573	FARCY CAMPLE WORKS-1	KPBCBC	0.50	0.30	1	. 6	1	0.30	03/31/03
(HASA	THA PHOLE BAS	cevary classes bevelopment corporati	SM LTD.)	1.25	1.20	2	0	2	1.20	
		RAHARAS	atra -	169.75	122.60	82	0	RZ.	1,22,05	
16	WP/241	LEATHER TOYS -19	59 SCFDC	17.48	17 60	19	6	10	40.00	10/00/50
	MP/255	REXIMBAGS NFG21	MPSCFDC	10.48	6.93	21	0	19	18.90	01/08/03
						*******				A71.001.4.1
HGAN)	ya prabesh si	TATE CO-OP. SCHEDULED CASTES FEMARCE	4 DEWELSPIEHT	27.56	20.62	46		45	26.25	
		AAPHYA	Pranesh -	27.56	29.81	40	0	40	28.25	14
828	SEM/104	SCLD SMITHEMS-5	SECSTREDE	93.8	7.00	5	4	5	7.00	A0/(1/10
	SKM/105	TAILORING/EMIXTING-II (5)	SECSTREAS	2.00	1.50	5	6	5	1.50	09/11/12
(SINK	IN SCs & STs	DCs DEVP. & FIM. COSTORATION)	9.1	10.80	8.50	10	9	10	8.50	
	49.5								**********	** ** ** ** ** ** ** ** ** ** ** ** **
		SIRIN		10.20	8.50	10	0	10	8.50	
20	TM/199-11	LEATHER WAND GLOVES-1	TARACO	5.00	3.60	-1	0	1	3.65	96/28/92
21	TM/199-12	SPLIT LEATHER PROCESSING-1	TANDCG	4.28	3.45	1	0	1	3.65	04/28/02
22	TN/199-13	BFS.OF GIMMING WASHER-1	Tander	5.00	3.60	1	9 .	1	3.60	85/28/02
	TM/199-22	CAMBLE MAMBFACYBEISH-1	TAHOCO	5.00	3.60	1	0	1	3.40	04/28/92
	TM/199-29	CHAPPAL REG. WNIT-1	TAROCO	2.75	1.87	1	0	1	1.87	06/28/02
	1M/204-01	HOSAIC TILES PRODUCTION	TANDCO	2.00	1.31	1	0	1	1.31	05/31/02
	18/204-17	CARRER LEATHS SPLITING WHIT	TAHDEB	1.63	1.63	1	ð	1 1	1.03	05/31/02
	14/204-27	LEATBER HAND BLOVES-1	TANECS	1.00	0.55	1	0	1	0.55	B5/31/92
	TH/205-23	HUSAIC TILES AND POLISHING -1	TAMACO	1.25	0.72	i	4	1	0.72	05/31/02
29	TM/205-27	CHROME SPLIT LEATHER PROCESSING	TANDED	1.00	Ø.55		0	1	0.55	05/31/02
(TABLE)	L MANG BAY SA	CAVIDAR HOUSING & DEVELOPMENT CORPOR	ATTOM)	28.91	19.88	10		10	19.88	
		TARTEMA	95 -	28.91	17.88	10	0	10	19.88	, and the Park St. St. St. St. St. St. St.
30	FRI/191	CARPENTARY SCHENE-12	TSCMC	12.00	9.24	12	0	5.2	9.24	09/26/02
	YR1/180	SHOE MANUFACTURING PRIII (10)			8.90			10	8.40	07/31/02
(FRIP	era scs, dec e	NUMBERITIES CH-OFFERATIVE DEVY. COM	PRATISH)	22.00	17.24	22	0	22	17.24	
		PEPER		22.00	17.24	22	q	22	17.24	MAN AL DE ROMONIVANIAN NEW M
	89/244	SILVER GRMANENTS -20	MASCSTOFC	15.20	10.00	20	0	26	6.50	28/26/02

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Mational SCs Finance & Bevelopment Corporation 8, Balaji Estate, Kalkaji, Mem Beldi - 110019

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(As. in lars)

DETAILS OF LOADS SANCTIONED TO SC ARTISANS BORTHS NOTH FIVE YEAR PLAN PERIOD (2002-31ST JAMBARY 2005)

						Bene	fictarie	5 12 11 -		
				Total	REFOC			*******	Fueds	Bale ci
\$20.		Name of the Schone	Ageacy	Eost	Share	SES	STs	lotal	Disbursed	Sanctic
(WEST	BENGAL SES	& STS DEVELOPMENT & FINANCE CORPORATION	OK)	15.20	10.00	20	. 0	20	6.50	2013 200
PAR	19 19 1				**********					
		HEST MAN	AL -	15.20	10.00	26	0	20	6.50	
		FINANCIAL YEAR 2002-2003 TOT	'AL :	429.05	305.54	278	0	278	307.93	21
33	DEB/126	JUELLERY SHOP - 1	9SFDC	2.04	1.35	1	0	1	0.00	10/10/03
BELE	SCHEDULES	CASTES FIMANCIAL AND BEVELOPMENT CORPO	RATION LYD.)	2.04	1.35	į	0	1	0.00	
		DELAI -		2.04	1.35	ı	0	1	0.00	8 14
34	WF/176	FURNITURE MFG. BHIT -L	HPSCSTDC	1.50	1.20	1	0	1	1.20	07/10/03
35	腳/213	FUNNITURE HAKING -4	BPSCSTDC	6.00	4.80	4	0	4	2.00	03/26/04
36	RP/197	CARPENTRY-02	HPSESTRE	2.00	1.80	2	0	2	1.60	04/30/63
Jania	nal probesu	SCHEDULED CASTES & SCHEDULED TRINES A	EVELBPRENT	7.50	7.60	7	0	7	2.80	*************
		1 11 20000						*********		
		HIRACHAL I	Prabesu -	9,50	7.60	7	0	7	2-80	
37	3XD/14	BANDOR AND CAME FURNITHEE-40	ISTODO	58.40	50.40	40	0	40	0.00	03/09/04
MARI	MAND SCHEDU	ED TRIBES CO-BP. NEWS. COMPONATION)		58.46	50.40	40	. 0	40	0.06	
		JMARCHAM	*	58.40	50.40	40	6	40	0.00	******
	MAN/720	PLYWOOD/ HOOMEN IYEMS SELLIMG-5	NPBCBC	7.58	5.25	5	0	5	1.05	01/23/04
MEST	MA PHULE BOX	enand classes benefament couporation	130.)	7.50	5.25	5	0	5	1.05	
	MAM/808 RAM/807	JWELLERY/COSMETIC SELLING-6 TAILORING SHOPS-4	FIBCON	4.00	4.20	4	0	4	9.00	03/23/04
EATH	ER IMPSTRIS	S DEVELOPBERT CORPORATION OF NAMADOSE	TRA)	10.00	7.00	14	0	19	0.00	*********
	Min No. 12 th and control and Sal Process And Al	MANAGEN	th -	17.50	12.25	19	0	19	1.05	*********
41	PON/118	FORTHEAD/LESTING SOONS HFG-3	PASCO	3.00	2.40	3		3		04/24/03
	**********	RAVIDAR DEVELOPBERT CORPORATION LIP.)		3.60		3		3	2.40	
	and appropriate and section an									
		PROBICEES	l¥ -	3.00	2.44	. 3	6	3	2.40	
42	SEM/113	GOLD SHITHY - 5 MAN	SSCSTREEC	8.86	7.66	5	0	5	7.00	91/22/64
	SKR/114	BLACK SHITHY-II	SSCSTBCBC		1.45		0	5	1.45	01/23/04
99	508/112	TAILORING/HHTYINS-III	SSCSTACAC	2.00	1.33	5	9	5	1.35	01/23/04



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Mational SCs finance & Bevelopment Corporation 8, Malaji Estate, Malkaji, Mem Belbi - 110019

Page : 4

(Rs. in lacs)

DETAILS OF LOAMS SANCTIONED TO SC ARTISANS BURING 19TH FIVE YEAR PLAN PERIOD (2002-31ST JAMMARY 2005)

					Total	NSFBC	Bene	ficiarie	\$	Cundo	Nate of
Sao.	Fileno	Name of the Scheme		Ageacy	Cost	Share	SCs	375		isbarsed	Sauction
SIKK	IN SCs & STs I	DES DEVP. & FIN. CORPORATION	SM)		13.05	7.90	15	0	15	9.80	036127
	\$2.23	169	ATPTH	*****	47 AC		16			0.00	
			SIECIA -		13.05	9.80	15	6	15	9.80	
	WB/254	CARPENTARY - 26		NBSCSTDFC	12.60	11.20	26	0	20		03/04/03
	#R/273 WB/271	BATIC PRINT - 18 LEATNER PRODUCT - 15		VBSCSTBFC VBSCSTBFC	17.50	15.20	10	0		15.20	02/06/04
	001211	LENINCA PAUPOLI " 13		0 0 3 C 3 L B C C	TAOAA.	75543			1,3	7.43	44/40/84
IESI	reneal SCs &	STS BEVELOPMENT & FINANCE	CORPORATION)		45.10	39.45	45	0	45	24.95	ATOT MANY
			BEST BENGAL -	at tolk was all the sensitive day and day had to all all the sensitive day. The sensitive day and the sensitive day and the sensitive day are sensitive day. I want to the sensitive day are sensitive day are sensitive day.	45,10	39.45	45	0	45	24.95	
		FINANCIAL YEAR 208	3-2004 TOTAL :	ile gapani da xonda sa gan dayak dal ni da ni	148.59	123.25	130	0	139	41.00	*****
48	NLR/139	JEWELLERY SHOP-1]	ISFIC	2.55	1.79	1	0	1	6.00	09/09/04
	DLR/115	SHOE MAXIMS - 1		ISFOC .		2.04	1	0	1	8.00	96/23/64
BELNI	SCHEDULEN CA	STES FINANCIAL AND DEVELOP	MENT CORPORATIO	M ETO.)	\$.55	3.25	2	0	2	0.00	
			MISI -	in the six of the six	5.55	3.85	2	0	2	0.00	
50	686/74	FARRICATION WORKS	(SSCORCEC	3.50	2.99	2	0	2	0.00	12/11/04
684 S	TATE SCs & Bá	CERNO CLASSES DEVELOPMENT	CORPORATION)		3.50	2.96	2	0	2	0,90	
			SOA -		3.50	2.90	2	0	2	0.00	************
51	ETE/480	LEATHER GOODS & SLIPPER	KFG I	ESCTRE	105.00	73.50	70	0	70	0.00	01/28/05
Karna	TARA SCREDULE	O CASTES DEVELOPMENT CURPO	MATION LIP.)	****	105.00	73.50	70	9	70	0.00	
			EARMATAKA -		105.00	73.50	70	0	70	0.00	****
52	首4年/758	STEEL FARRITHELDING BYS-	II II	PECK	60.00	43.00	20	0	20	0.00	12/03/04
MARAT	na puole sace	WARD CLASSES INVELOPMENT C	dergrafida LTD.	.)	60.00	43.00	20	ō	20	0,00	
		The second secon	MANGRASHVRA -	d toy of along winds (the title in all the winds)	60.00	43.00	20	6	20	6.60	
53	RAJ/174	TANKERY SCHERES-1		ESCAC	10.35	9.78	1		1	4.39	24/22/04
eajas	THAN SCs & ST	's Fluide nevelopment co-d	PERATIVE CORPOR	tation Liv.)	10.35	8.76	1	0	1	4,39	
			BANGTERS -	to the control of the state of the state of the state of	10.35	8.78	1	0	3	4.39	
			AND AREA AND ASSESSED.	1.4			-				and the second beautiful and the second

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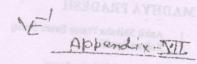
(MSFDC)

National SC: Finance & Development Corporation 8, Balaji Estate, Salkaji, New Belki - 120019

Fage: 3

(Rs. in lacs)

METAILS OF	TRUMS 34	100 (20) or 2					PTRIOD (2002-315Y)		Bese	ficiaries		Funds	hate of
		Mane n	f the Sc				iotal Cost			Sis le	tal Di	shursed	Sanction
Sac. F						to the second of the second second second second	WINDS OF BUILDING			0	55	4.39	gar is sign that made take all the first
			F A MANUTAN	E SERR AN		\$ 100 May 100				no a	563	353.32	
Total of	Ita FIFE	TEUR PLAN	man de de mercenyar a	1	100 May 100 Ma	angle and the region had been a to have take the total mile.	753.84	569.92	583	4		An one has the second real and realist	e value des en seu son separats uns seu se Drait des vive des mas en maturés apa que
-		at his value as on an area.					733.64	366.82	303		292	153.32	Northern the Edward Long State See See See
SRAMD 1	TOTAL OF X	th PLAN :-		Architecture 40	ng na an agus na sa an ni ng man	an fan dat hy fan eigendy haf ean dat hi'n	go clar dig religio (ni signi ha signi religi ani signi religi sani signi religi signi signi sani da signi san	C##1393			2	ef : Hista	254.46f/fr



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State-wise List of Organisation Funded During last three years Under the scheme of Vocational Training Centre

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S.N.	ORGANISATION NAME	ADDRESS	2001-02	2002-03	2003-04
ANI	OHRA PRADESH				
1	A.P. Girijana Sevak Sangh	Krishna, A.P.	2048500	1993500	
2	Integrated Development Agency	Raithupet, Krishna, A.P	2048500	2020500	
3	Priyadarshini Service Organisation	Visakhapatnam, AP		1446000	
4	Rajeshwari Mahila Mandali	D No. 6/11-He.I.E. Sathya Deva Nagar, Near By Pass Road, Anantapur,		240000	
5	Social Integration & rural Development	H. No. 7-9-160, Shri Ram Nagar Colony, Panagal, Nalgonda District,		240900	
6	Women Awareness and General Education Society	Vijayawada, Krishna, A.P.	1155540		
ARI	JNACHAL PRADESH				
I	Budhist Cultural Preservation	Upper Gompa, PO/PS: Bomdila, District West Kameng, Arunachal Pradesh, PIN: 791001		240000	
2	R.K. Mossang Memorial Society	PO. Jairampur, District Changlong, PIN: 792121, Ar.P		240000	
ASS	AM				
1	Dr. Ambedkar Mission	Kamrup, Assem	2136500	1419336	1410000
2	Grama Vikas Parishad	PO: Jumarmur, District Nagaon, PBN: 782427, Assam		240000	699000
3	Pathari Vocational Institute	Bar Library, Nagaon- 782001, Assam.		240000	
CHI	IATTISGARH				
1	Chhattisgarh Samagra Vikes Institute	C-30, Sector-1, Raipur, Chhhattisgarh	722000	140500	
DAI	DRA & NAGAR HAVELI	, oniate .			
1	Rural Development Foundation	Adarsh Technical Institute, Liméavala Davakhana Compound, Station Road, Anand, PIN: 382001		240000	723000
GUJ	ARAT				
j	Bharatiya Adimjati Sevak Sangha	Thakkar Bapa Smarak Sadan, Dr. Ambedkar Marg(Link Road), New Delhi-110055		240000	
2	SEWA-Rural Society for Education Welfare & action	Gumandev, PO: Kapaisadi, Tal: Jhagadia, District: Bharuch, PIN: 393110, Gujarat		240000	
KAR	NATAKA	(MTR 100 A mask may			
1	Juana Jyothi Educational Trust	No. 702, 32nd Main, 13th Cross, J.P.		240000	
•	some sydne consumer rest	Nagar, Bangelore-560078, Kamataka		240000	
2	Mother's Care Education Society®	No. 2362, Mig, 3rd Phase, Y.N.T, Bangalore, PIN: 560064, A.F.		240000	

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	3	Social, Educational & Vocationa Association(SEVA)	No. 12-11-61, Arab Mohalla, Raichur, PIN: 584101		240000	
	4	Sri Manjunatha Swamy Vidya	Devengere, Karnstak			
	MA	DHYA PRADESH			2003000	699000
	1	Ankit Shiksha Prasar Evam Sama Kalyan Samiti	Vinay Nagar, Gwalior, M.P	82460	1001040	1683000
	2	Bandhewal Shiksha Samiti	Bhopal, MP			
	3	Seva Bharati	Bhopal, MP		784500	1176750
	MAI	HARASHTRA	sear buriou boburi noites		2631200	
	l	Priyadarshani Gramin and Adivasi Sevabhavi Sanstha	Nerismhaneger Akkuyyapalem,		240000	699000
	2	Swapan Purti Shikshan Sanstha	Belora, Savalkar Bhawan, Gedamnagar, Yavatmal-465001, M.S.		240000	
ľ	MAN	TPUR				
	1 1	Houdoù Akou Rural Development Society(HARDS)	Chilso, Liyai, Senapati(Manipur)		240000	
	2 N	Manipur Tribals Pioneer Association	Mission Lane, Sanjenthong, Imphal-795001		240000	
M	LEGI	AYAIAF				
	1 N	ongkrem Youth Development ssociation	PO: Nongkrem, Via: Madamriting, Shillong-793021(Meghalaya)		240000	677865
N.	AGA	LAND	, , , ,			
1	l Te	cisokezie Women Society	Kohima Village, Kohima, Nagaland, PIN: 797001		240000	
2	. Vi	tole Women Society	Kohima, Nagaland		12/2000	
3	W	okha Town Women Welfare	PO/District: Wokha, Nagaland	1446000	1269788	
4	W	omen Welfare Society	Zunheboto, Nagaland			
OF	RISS	4	Co. Brown valle, Ordering Magazine, Physics		1446000	
1	Glo	bal Art & Culture	Rourkela, District Sundergarh, Orissa	352500	Lotter way and	
2	Inst	itute of Career Studies	Aurobindo Nagar, Jeypore-764001, District Karaput, Orissa	3,2,500	1331500 240000	2169000 466000
3	Oris Ass	isa Socio-Economic Dev.	Bhubaneswar, Orissa		277500	
4	Trib	al Development Association of an Institute	Pit No L-1/492, Phase III, Dumduma, Bhubaneswar		240000	
5	VIC	TORY	At: Kaota Chhak, PO: Pallahat, PS: Khurda, Dist: Khurda, PIN: 752056, Orissa		240000	699000
TAN	AIL I	VADU	22001 T-8000			
1	Bhar	athiar Makkai Nalvalvu	82, Sanyesi Kundu Exm., Kitchipalayam, Salem-636015(TN)		240000	699000

The

TRIFED LIST OF EXHIBITIONS DURING THE YEAR 2001-02

LIST OF EXHIBITIONS DURING THE TEXA 2001 02				
Sl. No.	Name of the Exhibition	Period		
1	Social Development Fair	14-21 May 2001		
2	Mussoorie Exhibition	21·24 May 2001		
3	Orissa, WB, Jharkhand SK	12-21 Sept 2001		
4	NCUI Exhibition, TRIFED	21-24 Sep 2001		
. 5	Swadeshi Mela, Indore	2-8 Oct 2001		
6	TN, Karnataka, AP, Kerala	29 Oct - 7 Nov 2001		
7	Keonjhar Orissa Exhibition	15-26 Nov 2001		
8	MTNL Perfect Health Mela	17-26 Nov 2001		
		12-21 Dec 2001		
10 Vanvasi Mela, Hyderabad 21-26 Dec 20		21.26 Dec 2001		
11 National Convention Panchayat 21-24 Dec		21-24 Dec 2001		
12 Uttaranchal, HP, Maharashtra, RJ & GJ 9-18 Jan 200		9·18 Jan 2002		
13	Talkatora Indoor Stadium	31 Jan 2002		
14	Swadeshi Aryoga Mela	7·12 Dec 2001		
The state of the s		28 Feb - 5 Mar 2002		
16 IGNOU Maidan Gari, New Delhi 21 Mar 200				

LIST OF EXHIBITIONS DURING THE YEAR 2002-03

Sl. No.	Name of the Exhibition	Period
1	Exposition of Painting & Sculptures	3-5 Aug 2002
2	MACEF Autumn 2002, Milan, Italy	6.9 Sep 2002
3	Dilli Haat (India Weaves)	17-31 Oct 2002
4	Diwali Bazaar – Blind Relief Asso	25 Oct - 2Nov 2002
5	IITF, Pragati Maidan, New Delhi	14-27 Nov 2002
		23-27 Nov 2002
7	Swadeshi Mela, Rourkela 5-10 Dec 2002	
8	Pravasi Bhartiya Divas 9-11 Jan 2003	
9	Exh. India International Centre	17 Feb 2003
10 Exhibition of Tribal weaves and Jewellery 12-17 Mar 200		12-17 Mar 2003

LIST OF EXHIBITIONS DURING THE YEAR 2003-04

Sl. No.	Name of the Exhibition	Period
1	Tribal Craft Exh at Central Cottage Ind Emporiums	24 Sep-17 Oct 2003
2	Tribal Art show at Guild of Services, New Delhi	29:30 Aug 2003

LIST OF EXHIBITIONS DURING THE 2004-05

Sl. No.	Name of the Exhibition	Period
1 Tribal Art and Craft Exhibition at AIFACS 16-22 Oct 20		
2	Gram Shree Mela, Jamshedpur, Jharkhand	3-12 Feb 2005
3	SARAS Mela at Lucknow	5-16 Feb 2005
	Bangalore, Karnataka Guwahati, Assam	17-28 Feb 2005 18 Feb 5 Mar 2005
4	Regional SARAS Bhopal	4-15 Mar 2005



(Vide para 4 of Introduction)

SUMMARY OF CONCLUSIONS/RECOMMENDATIONS CONTAINED IN THE REPORT

SI. No.	Para. No.	Conclusions/Recommendations
1	2	3
1.	1.20	The Committee note that the Ministries of Small Scale Industries, the Agro and Rural Industries and the Ministry of Textiles have been implementing the policies and various programmes for providing infrastructure and support services to small enterprises through their field organizations for the promotion and growth of rural industries based on the local raw materials, skill and technology and for creating more employment opportunities in rural areas. However, the Committee observe that these Ministries have no specific scheme for traditional SC/ST artisans. In the opinion of the Committee, a focused approach towards the development of SC/ST artisans is possible only if these Ministries start schemes separately and implement the same in consultation with the Ministry of Social Justice and Empowerment and the Ministry of Tribal Affairs which are the nodal Ministries for overall policy, planning and coordination of programmes of development of the SCs/STs. The Committee, therefore, urge the Ministry of Social Justice and Empowerment and the Ministry of Tribal Affairs to pursue the matter with these Ministries to start specific schemes/programmes, which will help traditional Scheduled Caste/Scheduled Tribe artisans.

2. 1.21

The Committee also note that in the absence of any specific scheme, no guidelines have been issued for traditional artisans by the Government. Keeping in view the specific need of schemes for traditional Scheduled Caste/Scheduled Tribe artisans, the Committee recommend that both the Ministries of Social Justice and Empowerment and Tribal Affairs should take up the case for preparing specific schemes and issuing of guidelines for Scheduled Caste/Scheduled Tribe artisans with the Planning Commission at the earliest so that specific need of poor Scheduled Caste / Scheduled Tribe artisans could be fulfilled in proper manner.

3. 1.22

The Committee note that NSFDC/NSTFDC have been financing variety of schemes/projects for the economic development of Scheduled Castes and Scheduled Tribes. Other financial institutions and Banks also support such programmes on receipt of proposals provided these meet their formal requirements. However, there is no specific earmarking for SC/ST artisans, Activities of Artisans come under both Industry and service sectors, for which 50% of the total sanctioned Budget is allocated. The Committee feel that both the Ministries should take consistent steps to achieve the main objective of the NSFDC/NSTFDC schemes to facilitate, promote and finance income generating schemes. Therefore, the Committee suggest that separate funds should be allocated to these disadvantaged groups of SC/ST artisans in order to provide them with adequate opportunities for employment in an attempt to improve their productivity in the developmental process.

4. 1.30

The Committee note that NSTFDC operates through SCAs and most of the SCAs are having their Branch Offices at District Level. In addition, Zonal Offices of NSTFDC at Hyderabad, Jaipur, Bhubaneshwar, Guwahati and Bhopal are also extending necessary assistance. The Committee note that these Zonal and Regional Offices are located at cities from where only a few tribals particularly from urban areas could be reached. The Committee, therefore, recommend that the location of the SCA offices should be closer to tribal inhabited areas rather than at district headquarters so that maximum number of tribals could be reached under different schemes.

5. 1.31

The Committee are concerned about the rejection of loan applications. It has increased during the year 2004-05 in both the corporations. The Committee desire that more practical and rational approach should be adopted while considering loan applications so that the rejection of applications of the needy SC/ST persons could be minimized. The Committee note that one of the reasons for rejection of loan applications is non-availability of government guarantee for the projects. They feel that State Governments have not taken these schemes seriously for the upliftment of poor SC/ST people. They are yet to take these schemes at priority level. The Committee would like to recommend that the State Governments should be made

aware of the importance of these schemes so that they may reconsider the question of giving Government guarantee and find out some other alternative to utilise the corporations' money fully and adequate funds could be allocated to these disadvantaged groups in time in order to provide them with adequate opportunities for employment.

6. 1.32

The Committee note that steps have been taken by the NSFDC/NSTFDC for popularisation of the schemes/ programme among the target groups by using the print and electronic media/awarness campaigns and training institutes, distributing brochures containing lending guidelines and organized participating in melas/fairs by agencies/organisations etc. The Committee strongly feel that unless Scheduled Caste/Scheduled Tribe persons are made aware of the availability of various schemes/programmes, they cannot take benefits of these schemes and take up the work properly. Therefore, the proper attention should be given to publicity of these schemes. The Committee also desire that both the Ministry of Social Justice & Empowerment and Ministry of Tribal Affairs should take up the work of educating SCs/STs about the schemes in their own language so that they may avail themselves the benefits of these economic activities more easily. In the opinion of the Committee audio-video cassettes in regional languages can be prepared highlighting the benefits and details of the schemes and programmes implemented by the SCAs for the welfare of the poor SC/ST artisans and broadcast/telecast on National/Regional Relay Stations to create optimum awareness among the masses. The steps taken and progress achieved in this regard should be communicated to the Committee.

7. 1.42

The Committee find that although the main objective of the NSFDC's schemes is to facilitate, promote and finance income generating schemes of SC population living below double the poverty line limits for their economic upliftment, there is no clear cut strategy on the part of the Government to achieve the said targets. The Committee note that during the last three years (1.4.2001 to 31.3.2004) only 281 SC artisans were benefited under the NSFDC schemes. They also find that percentage of lending to small/rural artisans was 1.92% in 2002-03 and it came down to 0.47% in 2003-04. The Committee would like to highlight that keeping in view the slow progress of the schemes, the NSFDC should

strengthen the monitoring of the scheme at both the Central and State levels by conducting field visits by senior officers to have first hand information about the actual implementation of the schemes.

- 8. 1.43
- The Committee also express their concern over the fact that from NSTFDC's share of Rs. 63.25 crore, Rs. 98.98 crore, Rs. 79.15 crore and Rs. 43.73 crores, only Rs. 27.50 crores, Rs. 42.16 crores, Rs. 35.73 crores and Rs. 37.65 crores have been disbursed in 2001-02, 2002-03, 2003-04 and 2004-05 respectively. Although the Ministry has given their reasons for these unutilized amounts, the Committee feel that non-utilization of allotted funds indicate a lack of initiative on the part of the NSTFDC to work out strategies for optimum utilization of resources and getting more resources to finance schemes for employment and poverty alleviation among STs. The Committee, feel that the NSTFDC has not performed well in utilizing the available funds and consequently there has been a reduction in the budgetary allocations. Such a trend is unhealthy particularly when more and more employment opportunities are required to be created with the aim of eradicating poverty among poor STs. In the opinion of the Committee due to reduction in the grants for schemes the STs suffer for no fault of theirs. The Committee, therefore, recommend that a meeting of State Governments should be convened at the highest level at the earliest, to resolve the perennial problem of non-submission or late submission of utilization certificates and steps taken and progress achieved in this regard may be communicated to the Committee.
- 9. 1.44
- The Committee further desire that both, NSFDC and NSTFDC should prepare separate schemes for SC and ST artisans who are really at the lowest level of the society and deserve special attention from the Government. Apart form providing finance, these artisans should be provided training in various trades which may be suitable in the area of their residence so that they can make out a decent living and lead an honourable life in the society.
- 10. 1.45
- The Committee feel that the schemes for economic activities are very important Schemes where NSFDC/ NSTFDC extend financial assistance to the SCs/STs. The Committee also urge both the Ministries to make all out efforts to fully

utilize the sanctioned funds that the number of so beneficiaries covered under the schemes increase substantially and the scheme is able to make a big impact on economic condition of the poor Scheduled Caste/Scheduled Tribe families.

11. 1.46

The Committee are concerned about the steep reduction in the shares of NSFDC/NSTDC and number of beneficiaries during the last three years. The Committee are unhappy to note that there are considerable variations from State to State in the net disbursement to the beneficiaries of NSTFDC under various schemes. The Committee apprehend that the poor progress in schemes is due to lack of coordination and poor response of the Governments. The Committee desire that particular attention may be given to those States/UTs where disbursement to the beneficiaries are very less and the corporations should be more conscious in future about their social obligation towards SCs/STs in the matter of disbursement of loans to them. The Committee are also of the firm view that before launching any scheme Government should first take the concurrence and approval of the scheme from States and should examine whether adequate infrastructure exists in States/UTs for launching such schemes. Merely launching of scheme does not serve the purpose as it needs to be sustained by follow up measures to achieve the targets.

12. 1.47

However, the Committee find that no annual targets are fixed for utilizing the funds or for covering the persons during a financial year. The Committee, therefore, desire that specific targets, both financial and physical should be fixed and the performance of the two Corporations and SCAs can be reviewed in the light of those targets.

13. 1.55

The Committee are constrained to note that as against Rs.124.07 lakhs for the 8^{the} Five Year Plan and Rs.912.79 lakhs for the 9th Five Year Plan NSFDC could disburse only Rs.108.25 lakh during the 8th Five Year Plan and Rs.433.89 lakhs in 9th Five Year Plan to SC artisans. Similarly, during the 10th Five Year Plan period NSFDC disbursed so far only Rs.353.32 to SC artisans out of its share of Rs.560.82. The reasons for not utilising fully approved funds are stated mainly due to (i) non-availability of Government Bank guarantee (ii) SCA's repayment performance and (iii) non-receipt of utilisation certificates of released funds. The

Committee desire that the NSFDC should make all out efforts to remove the aforesaid shortcomings on priority so that the benefits of the scheme could percolate to the poor section of Scheduled Castes living below double the poverty line.

14. 1.56

The Committee also note that the NSFDC channelizes its funds only through the State Scheduled Castes Development Corporations for the income generating schemes of SC persons living below double the poverty line. The Committee, feel that lack of easy accessibility in rural and remote areas and the long procedural formalities for taking loans make them easy prey to the private money lenders. The Committee, therefore, recommend that these income generating schemes should not only be limited to SC persons living below double the poverty line but those living below the poverty line should also be included in these They further recommend that some other governmental/non-governmental agencies should also be involved in this work and the loan procedure should be simplified so that more and more SC/ST artisans are able to avail of the loans in time of need. This would go a long way to save the poor SC/ST artisans from the clutches of money lenders.

15. 1.57

The Committee also note that to improve the poor conditions of traditional ST artisans during the 10th Five Year Plan, the Ministry of Tribal Affairs, besides providing opportunities of training in different vocations has also been helping tribal entrepreneurs by assisting them in the form of term loans through NSTFDC and also through market development activities of the TRIFED including TRIBES shop. Committee desire that the duration of these training courses should be sufficiently long so that these people can really learn the trade and become self sufficient. The Committee also desire that the Government should set up a body consisting of representatives of the Ministry of Tribal Affairs. NSTFDC and State Government concerned to identify the schemes which could be taken up in a particular area depending upon the resources and skills of the people inhabiting that area and lay down the financial targets for providing credit facilities and proper co-ordination among the Centre, States and NSTFDC helping in the operation of lending schemes for the STs.

16. 1.65

The Committee note with concern that the NSFDC has sanctioned 28 courses for 8 trades covering 560 SC trainees from 9 SC concentrated districts only in West Viewing the situation seriously, the Committee strongly recommend that concerted efforts should be made to execute these schemes in other States also to fulfill their commitment towards the Scheduled Caste beneficiaries. The Committee feel more emphasis on skill training and education should be given to meet the changing requirements in a dynamic and competitive environment. The Committee are of the view that publicity and awareness programme about the scheme has not been adequate. The Committee, recommend that the Ministry should make all out efforts to popularize the scheme so that the other State Governments may also come forward with proposals for imparting training to the Scheduled Caste youths.

17. 1.66

The Committee note that as per reply of the Ministry of Tribal Affairs the financial assistance had been provided to State Governments as well as NGOs during the years 2001-02, 2002-03 and 2003-04 for running the VTC, the quantum as well as the percentage have been increased during these three years. The Committee feel that mere increase in financial assistance will not be of much use unless it is ensured that the funds released are optionally and properly utilized for the purpose. The Committee are, however, constrained to point out that the Ministry of Tribal Affairs have not furnished the data regarding the employed/self employed youth who have been trained under the schemes. to the Committee. Instead they have stated that only some State Governments have furnished data in this regard. It is contrary to the claim of the Ministry that data regarding the employed/self employed youth who have been trained under this scheme is also obtained from all the State Governments to ensure the success of the scheme. Committee note that most of the State Governments have not collected systematic data regarding the scheme of VTC to find out whether these training programmes have been successful to develop the skill of the tribal youth in order to employment/self employment. The gain Committee. therefore, suggest that the Ministry should impress upon other State Governments to evaluate the impact of their training programmes with a view to improving the functioning of VTCs and corrective measures can be taken in this regard accordingly. The Committee are of the view that such data

provide valuable information regarding progress made, prevalent vulnerabilities and prospects for development etc. Moreover, the information and data can be very useful for the planning and formulation of programmes for these artisans in the country. The Committee, therefore, desire that the preparation of such data should be initiated by each and every State in a time bound manner.

18. 1.67

The Committee also feel that the well focused training strategy should be adopted by the Ministry of Tribal Affairs. The thrust should not only be on the number of ST persons trained but also on the quality of training given and its impact on them. For this, the training modules have to be carefully developed keeping in view the areas of learning the proper identification of the training needs and focusing on the region. For this, a proper meachanism should be there which should monitor the effective utilization of funds and ensure that the process to develop the skill of the tribal youth through training programmes gains momentum.

19. 1.68

The Committee note that the main aim of the VTC is to develop the skill of tribal youth in order to gain employment/self-employment. The Committee feel that the vocational training centre schemes of NSTFDC for income generating activities is very important scheme where NSTFDC extends financial assistance for running the VTCs to State Governments as well as NGOs. The Committee however note from data provided at para No. 1.61 there was decline in the number of training programmes conducted by both State Governments and NGOs in the year 2003-04 as compared to the year 2002-03. The Committee, therefore, urge the Ministry to make all out efforts so that the number of training programmes should not be curtailed and the number of beneficiaries covered under the schemes should increase substantially so as to make a big impact on the economic condition of the poor ST families.

20. 1.69

The Committee also note that no training programmes had been organised by the States of Arunachal Pradesh, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Sikkim, Tamil Nadu, Tripura, West Bengal and Dadra & Nagar Haveli during the year 2001-02, Arunachal Pradesh, Maharashtra, Manipur, Meghalaya, Sikkim, Tamil Nadu and Dadra Nagar Havali during the year 2002-03 and Arunachal Pradesh, Jammu & Kashmir, Manipur, Nagaland, Tripura

and West Bengal during the year 2003-04. Viewing the situation seriously, the Committee strongly recommend that the Ministry should ensure that the State Governments make concerted efforts to hold vocational training regularly to fulfil their commitment towards SC/ST beneficiaries.

21. 1.70

The Committee feel that though the Ministry of Tribal Affairs provide financial assistance for setting up and running the vocational training centres to the State Governments as well as voluntary organizations for promotion of vocations/skills including traditional art and craft, the efforts do not seems to be commensurate with the overall total requirement. The Committee recommend that the Ministry should intensify their efforts for increasing the overall production by providing all the necessary financial as well as non-financial assistance by way of skill development, raw material, design support etc. to the ST artisans. The Committee desire that steps should also be taken for providing the latest technology for increasing productivity in the manufacturing sector.

22. 1.71

The Committee also note that SC and ST trainees are provided stipend @ Rs.600 p.m. and Rs.350 p.m. respectively to cover their incidental expenses. In view of the continued rise in prices of essential items of life, this amount is not sufficient and therefore, the Committee recommend that the amount of stipend under the job oriented training programmes should be increased at least to Rs.1000/- p.m. so as to enable these trainees to cover their incidental expenses.

23. 2.5

The Committee note with concern that on one hand the Ministry of Social Justice & Empowerment is the nodal Ministry for the welfare of SCs which provide required additional inputs through its schemes for the development of SCs, but on the other hand it has been stated by them that there was no proposal to set up a Cell with the responsibility coordinate and monitor various schemes implemented for the development of SCs and SC artisans by other Ministries. The Committee note that various schemes are being implemented by the concerned Ministries for the promotion and growth of small scale industries, but there is no specific scheme for traditional SC artisans. The Committee are of the opinion that in order to provide comprehensive development of SC artisans, the Ministry

should launch a scheme on the pattern of Special Component Plan for SCs. Each Ministry has an important role to play in empowerment of SC artisans. The Committee, therefore, recommend that the Ministry should formulate a Sub-Plan in which all the concerned Ministries of Government of India should earmark adequate budget for the schemes benefiting exclusively SC artisans and set up a cell to coordinate and monitor the schemes being implemented for the development of SC artisans by other Ministries.

24. 2.6

The Committee observe that as stated by the Ministry of Tribal Affairs, the Ministry of Culture is administering a Scheme of financial assistance for promotion dissemination of tribal/folk art and culture, under which grant is given to the voluntary organisations, institutions individuals engaged in the preservation and promotion of tribal/folk art and culture on a recurring or non-recurring basis. It has also been submitted that since the scheme is for voluntary organisations, institutions meant and including ST artistes. individuals, a separate beneficiaries wise data under the scheme is not maintained. The Committee are of the firm opinion that in the absence of proper and separate ST beneficiaries wise data, it would not be possible to identify ST beneficiaries, under the schemes formulated for their economic development and feel that being the nodal Ministry in the matter, it is the primary responsibility of the Ministry to ensure that specific action plan should be formulated and implemented in coordination consultation with other Ministries/Departments to ensure that the benefits of the scheme reach the tribal artisans.

25. 2.7

The Committee, further recommend that both the Ministries i.e. Ministry of Tribal Affairs and Ministry of Social Justice and Empowerment should impress upon the Planning Commission, the urgent need to bring the schemes separately for SC and ST artisans under their purview for proper monitoring of schemes.

26. 2.8

The Committee are also of the opinion that the Ministry of Tribal Affairs is lacking coordination with the States and its monitoring over the performance of the schemes is required to be more effective. The Committee, therefore, recommend that the Ministry should have a thorough monitoring over the

Central as well as the Centrally Sponsored Schemes and should ensure that the funds allocated for various schemes are fully utilized during the period.

- 27. 2.9 The Committee are concerned that both NSFDC and NSTFDC have not been able to utilize the funds as mentioned in para No.1.39 and 1.48. They feel that a foolproof mechanism to check the full utilization of funds by the SCAs should be evolved. The Committee, therefore, recommend that the Government should impress upon the State Governments to maintain a separate account of SCA funds released and keep a constant watch on the utilization funds through periodic progress reports implementing agencies.
- 2.24 28. The Committee observe that the main problems that the artisans face are related to the marketing of their products. The Committee have taken into account the measures stated by the Ministry of Social Justice and Empowerment in this regard. Market Development programmes are very essential for boosting the sales of handicrafts products in national as well as foreign markets. The Committee further observe that the handicrafts sector has vast export potential and the Ministry can play an effective role. In the opinion of the Committee active participation in international fairs, exhibitions, buyer seller meets and foreign publicity will be a great help in the promotion of the handicraft sector. The Committee, therefore, recommend that the Government should identify and explore more and more exportable handicrafts and their markets and assist the artisans in their marketing efforts on sound commercial lines.
- 29. 2.25 The Committee find that TRIFED has prepared a marketing strategy for promoting tribal art and craft items but due to lack of awareness regarding these schemes and lack of accessibility, the needy ST artisans are not able to take advantage of these schemes. The Committee feel they should mount an effective publicity campaign through print and electronic media including local newspapers giving detailed information about benefits likely to accrue from its schemes, procedure for availing the benefits etc.
- 30. 2.26 The Committee are happy to note that TRIFED ensures that artisans get a fair price for the items produced by them and tries to add value by giving them design inputs so that they

can adapt their items as per market requirements. Keeping in view this, the Committee recommend that they should set up a committee to explore various avenues for promoting exports. As the artisans cannot export their produce themselves individually, there must be some agency to channelise their exports. The Committee further desire that the TRIFED should set-up a separate wing for providing export intelligence to the artisans in regard to what type of items should be made, which are in greater demand in the international market. It will thus facilitate the artisans to manufacture and export their products as per the requirement of the international market which will enable them to get maximum benefits of their produce.

31. 2.27 As regards the overall position of monitoring,

implementation, evaluation and marketing of the finished products of Scheduled Caste artisans, the Committee find that much emphasis is not being given by the Ministry. The State Governments/implementing agencies are slow in sending the utilization certificates in time. Besides, they are also not very particular in contributing their share as per the respective guidelines of the schemes. It is strange that the Ministry also have made no efforts to set up any Special Cell in the Ministry for overall monitoring of marketing and evaluation of the finished products of Scheduled Caste artisans. While the Committee have no objection in State their Governments/SCAs having own arrangements/ mechanism for these purposes, they feel that the Union Ministry cannot escape from its responsibility when these are the Centrally Sponsored Schemes/programmes and the major portion of the funds and outlay is contributed by the Union Government. The Committee would, therefore, like to recommend to establish a monitoring cell in the Central Ministry for overcoming the hurdles in implementing the schemes and in achieving their objectives in the field of marketing of produce of these artisans.

32. 2.28 The Committee also recommend that both the Ministries should take all possible steps to publicize the schemes through generic advertisements, print media, visuals, audios, websites etc. so that the schemes may become popular and be in demand.

33. 3.3 The Committee note that no exclusive assessment has been made so far regarding the schemes financed by NSFDC for traditional artisans. However, eleven Impact Evaluation Studies were conducted in eleven States through the State Technical and Consultancy Service Organisaitons and other States/UTs are being covered in a phased manner. The Committee are of the view that such evaluation study provides valuable information regarding progress made and prospects for development etc. Moreover, the information and data can be very useful for the formulation of policies and programmes for different schemes for SCs/STs. The Committee, therefore, desire that such an evaluation study

should be initiated for each and every State in a time bound manner. The Committee would also like to know the action taken by the respective States on the findings and

34. 3.4 The Ministry of Tribal Affairs have apprised the Committee that most of the schemes are being implemented by the States/UTs and the formal evaluation of the activities undertaken by the NSTFDC and TRIBES shops are yet to be taken up. The Committee desire that the Ministry should conduct surveys and make evaluation studies in the specified areas through reputed agencies/organisations regarding the schemes so that problems of targeted groups could be identified and the Ministry could give more emphasis on skill training and education to meet the changing requirements of enterprises in a dynamic and competitive environment.

observation of the studies.

35.

3.11

The Committee are of the view that NGOs play an important role in the implementation of various schemes at the grass-root level. The main advantage of NGOs is their ability to reach and interact directly with the needy groups. Keeping in view the vastness of the country and the magnitude of the problems being faced by SC/ST artisans, more and more NGOs/VOs should be involved in the implementation of various social welfare programmes, and there should be an inbuilt provision for some amount of funding for training in schemes to be implemented through voluntary sector. While sanctioning bigger projects to NGOs/VOs some percentage of grants could be earmarked for capacity building under the heading of training for enhancement of the capability of the NGO workers.

36. 3.12 The Committee also recommend that there is need to frame a proper selection criteria for identifying the relevant NGOs only and eliminate the bogus ones. One of the important steps to improve performance of NGOs is to ensure their monitoring proper and evaluation. The Committee recommend that a system should be evolved to monitor the performance of NGOs. The release of funds to NGOs may be made conditional upon satisfactory performance at subsequent stages.

37. 3.13 The Committee note that there are problems being faced in the implementation of different schemes regarding assistance and protection of traditional SC/ST artisans. The Committee feel that there is a need to improve the delivery mechanism of the scheme through augmenting training and proper monitoring. The stress should be given to form Self by providing them forward and Help Groups(SHGs) backward linkages. The SCAs should think of providing better market facilities to enable SHGs to sell their products. Besides, the products made by SHGs should be sold through various handicrafts melas. Such melas should be organised in big cities of the country. Wide publicity should also be given to the products produced by the SHGs so as to encourage them. Another area of concern is to make the products produced by SHGs competitive. There is a need to provide training to improve the quality of the products. SHGs should be involved in the trade according to the local needs of the area where these are manufactured so as to ensure the viability of SHGs. Once SHGs are viable and are engaged in profit making activity there will not be any problem of Bank loan. In view of the above situation there is an urgent need to take all the corrective steps to make the

38. 3.14 The Committee would also like the NSFDC/NSTDFC to encourage NGOs/Vos/SHGs in propagating the value of training among the illiterate SCs/STs

programme more effective.